

2nd Quarterly Report (July to September, 2020) of State of Haryana in Compliance of directions of NGT in OA No. 606/2018 (in the matter of Compliance of Municipal Solid Waste Management Rules, 2016, (Main)) - Reg.

Hon'ble NGT vide its order dated 06.03.2019 in OA No. 606/2018 in the matter of 'Compliance of Municipal Solid Waste Management Rules, 2016 (State of Haryana) directed that -

"...In view of above, after discussion with the Chief Secretary, following further directions are issued:

- i. Steps for compliance of Rules 22 and 24 of SWM Rules be now taken within six weeks to the extent not yet taken. Similar steps be taken with regard to Bio-Medical Waste Management Rules and Plastic Waste Management Rules.*
- ii. Atleast three major cities and three major towns in the State and atleast three Panchayats in every District may be notified on the website within two weeks from today as model cities/towns/villages which will be made fully compliant within next six months.*
- iii. The remaining cities, towns and Village Panchayats of the State may be made fully compliant in respect of environmental norms within one year.*
- iv. A quarterly report be furnished by the Chief Secretary, every three months. First such report shall be furnished by June 30, 2019.*
- v. The Chief Secretary may personally monitor the progress, atleast once in a month, with all the District Magistrates.*
- vi. The District Magistrates or other Officers may be imparted requisite training.*
- vii. The District Magistrates may monitor the status of compliance of environmental norms, atleast once in two weeks.*
- viii. Performance audit of functioning of all regulatory bodies may be got conducted and remedial measures be taken, within six months.*
- ix. The Chief Secretary may remain present in person before the Tribunal with the status of compliance in respect of various issues mentioned in para 20 as well as any other issues discussed in the above order on 19.09.2019..."*

Thereafter, Hon'ble NGT vide order dated 12.09.2019 in the matter of O.A. No. 606/2018 titled as 'Compliance of Municipal Solid Waste, 2016' (Main) directed as under :-

'The Chief Secretary need not appear on the earlier scheduled dates. Fresh dates will be as per schedule to this order. However, they may also file compliance reports in terms of earlier orders particularly whether any model cities and villages have been made fully compliant with environmental norms and other major achievements made as directed by

this Tribunal, within one month from today by e-mail at judicial-
ngt@gmail.com'.

In this regard, in compliance of the directions of the Hon'ble Tribunal, the matter was followed up and the compliance of the directions have been reviewed regularly and as directed by the Hon'ble Tribunal, the 2nd Quarterly Status Report for the year 2020 (July to September, 2020) has been prepared by the State in compliance of directions. A copy of report is enclosed along for kind reference and it is requested that the same may kindly be taken on record.

G. Vardhan

(Vijai Vardhan)

Chief Secretary, Govt. of Haryana

Encl. No. PS/CS/2020/ep/02

Dated:- 17/12/2020

To

The Registrar,
National Green Tribunal,
New Delhi.

**Quarterly Report
(July to September 2020)**

ON

**Compliance of Municipal
Solid Waste Management
Rules, 2016**

**OA No. 606 of 2018- in the matter of
'Compliance of Municipal Solid Waste Management Rules,
2016' (State of Haryana)**



Government of Haryana

30.09.2020

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**Quarterly report (July to September, 2020) of State of Haryana in compliance of directions of Hon'ble NGT in OA No.606/2018 in the matter of 'Compliance of Municipal Solid Waste Management Rules 2016 (State of Haryana)'.
1.0 INTRODUCTION**

1.1 OA No. 606 of 2018-'Compliance of Municipal Solid Waste Management Rules, 2016'

The matter was taken up by Hon'ble National Green Tribunal (NGT) on transfer of proceedings of a petition under the Article 32 of the Constitution files before the Hon'ble Supreme Court of India seeking direction for steps to improve the system of collection, storage, transportation, disposal, treatment and re-cycling of municipal solid waste. After the transfer of proceedings to the Tribunal on 02.09.2014, the matter was taken up from time to time by the Tribunal and finally issued elaborate orders on 22.12.2016, to comply with the provisions of Solid Waste Management (SWM) Rules 2016 and issued specific time bound directions also to States and Union Territories, CPCB and SPCBs/SPCCs on several related issues. It also provided for conduct of performance audit of ULBs on different key parameters specified under the provisions of SWM Rules 2016. Hon'ble Tribunal, after observing the lack of implementation, took up the matter again and issued its directions on 16.01.2019.

1.2 Hon'ble NGT order dated 16.01.2019

The Hon'ble NGT has passed order dated 16.01.2019, constituting the State Level Committee, headed by Justice Pritam Pal, former Judge, High Court of Punjab and Haryana for the State of Haryana with Member Secretary of the SPCB as Member Secretary of the Committee and Secretaries of Departments of Urban Development/Local Bodies/Local Self- Government Environment, Rural Development, Health and representatives of CPCB as Members.

Further the following directions were issued to the State:

1. The Committees may hold their first meeting positively before 15.02.2019 and thereafter hold meetings periodically as may be found necessary as per directions of the Chairpersons of the Committee.
2. The Committee constituted under Rule 5, 12 and 23 of the SWM Rules 2016 will continue to work in tandem with the State Level Committee and frequency of their meeting will be jointly worked out by the State Level Committee and the Committees constituted under the HWM Rules.
3. The District Collectors under Rule 12 of SWM Rules 2016 may meet monthly and forward the copy to State Urban Development Department and send copy to the State Level Committee. The Committees may get report from District Collector once a month.
4. Every State may constitute a Special Task Force in every district having four members one each nominated by District Magistrate, Superintendent of the Police, Regional Officer of the State Pollution Control Board in concerned District and one person to be nominated by Chairman of the District Legal Services Authority (DLSA) for awareness about the SWM Rules 2016.

In the orders the Chief Secretary was directed to remain present in person along with the report on the following points on 06.03.2019 for the State of Haryana.

- i. Status of compliance of SWM Rule, 2016, Plastic Waste Management Rules, 2016 and Bio-Medical Waste management Rules, 2016 in their respective areas.
- ii. Status of functioning of Committees constituted by this order.

- iii. Status of the Action Plan in compliance vide order dated 20.09.2018 in the News Item published in “The Hindu” authored by Shri Jacob Koshy Titled “More river stretches are now critically polluted: CPCB (Original Application No. 673/2018)
- iv. Status of functioning of Committees constituted in News Item Published in “The Times of India’ Authored by Shri Vishwa Mohan Titled “NCAP with Multiple timelines to Clear Air in 102 Cities to be released around August 15” dated 08.10.2018
- v. Status of Action Plan with regard to identification of polluted industrial clusters in O.A. No. 1038/2018, News item published in “The Asian Age” Authored by Sanjay Kaw Titled “CPCB to rank industrial units on pollution levels” dated 13.12.2018
- vi. Total amount collected from erring industries on the basis of ‘Polluter Pays Principle’, ‘Precautionary principle’ and details of utilization of funds collected
- vii. Status of the identification and development of Model Cities and Towns in the State in the first phase which can be replicated later for other cities and towns of the State

1.3 Hon’ble NGT order dated 06.03.2019

After the appearance of Chief Secretary in the Hon’ble NGT on 06.03.2019 the following further directions were issued:

- i. Steps for compliance of Rules 22 and 24 of SWM Rules be now taken within six weeks to the extent not yet taken. Similar steps be taken with regard to Bio-Medical Waste Management Rules and Plastic Waste Management Rules
- ii. Atleast three major cities and three major towns in the State and atleast three Panchayats in every District may be notified on the website within two weeks from today as model cities/towns/villages which will be made fully compliant within next six months
- iii. The remaining cities, towns and Village Panchayats of the State may be made fully compliant in respect of environmental norms within one year
- iv. A quarterly report is furnished by the Chief Secretary, every three months. First such report shall be furnished by June 30, 2019
- v. The Chief Secretary may personally monitor the progress, atleast once in a month, with all the District Magistrates
- vi. The District Magistrates or other Officers may be imparted requisite training
- vii. The District Magistrates may monitor the status of compliance of environmental norms, at least once in two weeks.
- viii. Performance audit of functioning of all regulatory bodies may be got conducted and remedial measures be taken, within six months.

1.4 Hon’ble NGT order dated 12.09.2019

In the orders dated 12.09.2019, Hon’ble NGT directed Chief Secretaries of all the States and Union Territories to submit the information with regard to the following thematic areas to CPCB:

- Compliance to Solid Waste Rules including Legacy Waste
- Compliance to Bio-medical Waste Rules.
- Compliance to Construction & Demolition Waste.
- Compliance to Hazardous Waste Rules.
- Compliance to E-waste Rules.
- 351 Polluter Stretches in the country.
- 122 Non-attainment cities.
- 100 industrial clusters. Status of STPs and re-use of treated water.
- Status of CETPs/ETPs including performance.
- Ground water extraction/contamination and re-charge.

- Air pollution including noise pollution.
- Illegal sand mining.
- Rejuvenation of water bodies.

Further, fresh dates for appearance of Chief Secretaries was provided by the Hon'ble NGT vide NGT orders dated 12.09.2019. The date of appearance of Chief Secretary of Haryana was 27.03.2020 at 02:00 PM and same has been postponed due to lockdown.

1.5 Hon'ble NGT order dated 12.09.2019

Hon'ble NGT has fixed the fresh dates of appearance of Chief Secretaries vide order dated and appearance of Chief Secretary, Haryana before Hon'ble NGT has been fixed on 18.01.2020 vide order dated 02.07.2020 in OA no. 606/2018 (**Annexure-1**).

2.0 Compliance of directions of Hon'ble NGT orders dated 16.01.2019, 06.03.2019 & 12.09.2019

2.1 Constitution of State Level Committee and District Level Special Task Force

The Govt. of Haryana has already constituted the State Level Committee & Special Task Force for every District vide order dated 21.02.2019. The first meeting of the state level committee was held on 11.02.2019 under the Chairmanship of Justice Pritam Pal, former Judge of Punjab & Haryana High Court (Retd.).

2.2 Status of functioning of committee constituted by Hon'ble NGT order dated 16.1.2019

The State Level Committee constituted by the Hon'ble NGT order dated 16.1.2019 has been conducting regular meetings on monthly basis under the Chairmanship of Hon'ble Justice Pritam Pal, Former Judge of Punjab & Haryana High Court (Retd.). The Committee has already conducted ten meetings. The minutes of the 10th meeting held on 05.08.2020 is annexed as **Annexure-2**.

2.3 Status of compliance of Solid Waste Management Rules 2016 in the State

The Government of Haryana, Urban Local Bodies Department has already constituted a State Level Advisory Body as per Solid Waste Management Rules 2016 vide order dated 22.02.2018.

Hon'ble NGT directed on 06.03.2019 that steps for compliance of Rules 22 and 24 of SWM Rules be now taken within six weeks to the extent not yet taken. Similar steps are taken with regard to Bio-Medical Waste Management Rules and Plastic Waste Management Rules.

2.3.1 Compliances done by Urban Local Bodies Department.

1.Compliance of Rule 22 of SWM Rules 2016:

a. Identification of suitable sites for setting up solid waste processing facilities.

14 suitable sites for setting up of processing facilities in 13 clusters based on Integrated Solid Waste management approach have already been identified. The details of all the sites in 13 clusters have been enclosed at **Annexure-3**. It is pertinent to mention here that in Hisar, international airport is proposed to be developed at a distance of 2 km from the proposed MSW site so the alternate site has been identified and under procurement process

b. Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or standalone sanitary landfill facilities by all local authorities having a population of 0.5 million or more.

14 sites for setting up of Common Sanitary Landfill facilities in 13 clusters (including cities with population more than 0.5 million) based on Integrated Solid Waste processing projects have already been identified. The details of all the sanitary facilities in 13 clusters have been shown in **Annexure-3**. It is pertinent to mention here that in Hisar, international airport is proposed to be developed at a distance of 2 km from the proposed MSW site so the alternate site has been identified and under procurement process.

c. Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities.

Suitable sites for setting up of 12 clusters, out of 13 clusters for the development of Integrated Solid Waste processing facilities and Sanitary Landfill facilities have already been procured. As there is international Airport is about to set up within the range of 2Km of the site identified at Hisar so the bidding process is annulled for Hisar cluster and alternate site has been identified and under procurement process. The details of all the sanitary facilities in 13 clusters have been shown in **Annexure-3**.

d. Enforcing waste generators to practice segregation of bio degradable, recyclable, combustible, sanitary waste, domestic hazardous and inert solid wastes at source.

Current status of the above activities in the State is given in **Table at point “e”**.

e. Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.

Current status of SWM activities in the state is summarized below, it covers above mentioned “d & e “points.

Sr. No.	SWM Activities in State	Quantity
1.	Total No. of Wards	1540
2.	Quantity of Solid Waste	5387TPD
3.	No. of wards with 100% Door to Door Collection	1467
4.	No. of wards where segregation is initiated	1112
5.	No. of vehicles for D2D collection	4160
6.	No. of vehicle with Compartment	3720
7.	No. of vehicles with GPS	1842
8.	No. of GVPs Identified	863out of which 710 GVP has been removed
9.	No. of BWG identified	1426
10.	No. of BWG processing on site	792
11.	No. of Solid Waste Challan	1455 challans done Rs. 57,77,600 amount collected
12.	No. of Plastic Waste Challan	2679 challan done Rs. 12,34,700 amount Collected

f. Ensure separate storage, collection and transportation of construction and demolition wastes.

ULBs have initiated separate collection and transportation of Construction and Demolition waste. Construction and Demolition waste sites for storage have been identified in 7 Model Towns. Along with 7 Model towns 74 other ULBs have identified the site/managing the waste. The detail is attached as **Annexure-4**.

g. Setting up solid waste processing facilities by all Local Bodies having 1,00,000 or more population.

13 sites for processing facilities based on Integrated Solid Waste Management Cluster approach to cover all the ULBs have been identified.

The approach adopted by the state is broadly categorized under two heads;

a. Decentralized Approach (Town/City Wise)

b. Integrated Centralized Waste Processing Approach (Cluster Wise)

Decentralized Approach is being adopted with an objective to create an atmosphere which impacts the ideology and mind set of people as to how important is their role in ensuring effective and efficient waste management with minimal resources and which is self-driven.

As part of this approach presently around 1985 Compost pits have been constructed across all the ULBs. The no. was merely 789 pits in March 2019. Also 425 Material Recovery Facilities have been set up and the target is to reach 600 MRFs, within a span of next 3 months with each ULB having at-least 1(One) MRF. There were only 56 MRF in March 2019. Apart from setting up Compost pits, Vermi-Composting facility, Bio-methanation plant, windrow composting at existing dumpsite is being currently practiced. Also, in Karnal city alone approx. 2000 Household composting pits have been recorded.

All the ULBs have also ensured that all the Bulk Waste Generators are identified and have started processing their wet waste, this resulted in overall reduction in volume of wet waste being sent for disposal.

The nos. pertaining to Compost pits, Household composting, Wet Waste Processing through Vermi-Composting, Windrow composting and bio-methanation and dry waste recovery, reuse and recycling through MRFs are continuously increasing and all the efforts are being made to improve the Solid Waste Management status in time bound manners.

The Integrated Centralized Waste Processing Approach (Cluster Wise) is being adopted as a long-term approach within an overall objective to setup regional Waste to Energy & Waste to Compost + RDF processing facilities and Secured Sanitary landfills for scientific disposal of Solid Waste. This approach is more coveted considering the constraints posed by the decentralized approach and its sustainability over long run.

As part of this approach, total 13 Cluster have been formed covering all the ULBs. Two (2) Clusters are Waste to Energy having average solid waste quantum more than 500 TPD and remaining Eleven (11) are Open technology cluster. Also, under this approach the projects will be set up on PPP mode and single agency/concessionaire will be responsible for Door to Door Collection, transportation, processing and disposal of Solid Waste for a concession period of 22 years.

Currently 2 Waste to Energy Cluster Projects namely Sonapat-Panipat and Gurugram-Faridabad have been awarded and construction of Sonapat-Panipat Cluster (500 TPD) Waste to Energy project is under progress and 60% construction have been finished with proposed tentative commissioning by Dec 2020. The Environmental Clearance of Gurugram-Faridabad (1500 TPD) Waste to Energy Projects has been granted and application has been submitted for obtaining Consent to Establish (CTE) for same. The construction of the plant is likely to be started soon. Once commissioned these two projects alone will cater to approx. 40% processing of entire waste being generated in the state i.e. approx. 5000 TPD.

Also, there are two existing operational centralized waste to compost processing facilities in the State i.e. Rohtak (150 TPD) & Karnal (150 TPD). Under this approach these plants will be upgraded and expanded to cater the future waste generation requirements.

The sites have been identified and procured for all the clusters except 2 Clusters and the tendering process is under progress. The Overall targeted schedule for successfully awarding and commissioning rest 11 Clusters is December 2022.

h. Setting up solid waste processing facilities by Local Bodies and census towns below 100000 population

State has already prepared their SWM Action Plan for scientific management and disposal of Solid Waste and providing clean and healthy environment to the citizens of the State. 13 Integrated Solid Waste Clusters with 14 common Processing and Sanitary Landfill Facilities to cover all the ULBs have been envisaged.

i. Setting up common or standalone sanitary landfills by or for all Local Bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules.

State has already prepared their SWM Action Plan for scientific management and disposal of Solid Waste and providing clean and healthy environment to the citizens of the State. 13 Integrated Solid Waste Clusters with 14 common Processing and Sanitary Landfill Facilities to cover all the ULBs have been envisaged.

j. Setting up common or regional sanitary landfills by all Local Bodies and census towns under 0.5 million population for the disposal of permitted waste under the rules.

State has already prepared their SWM Action Plan for scientific management and scientific disposal of Solid Waste and providing clean and healthy environment to the citizens of the State. 13 Integrated Solid Waste Clusters with common Processing and Sanitary Landfill facilities to cover all the ULBs have been envisaged.

k. Bio-remediation or capping of old and abandoned dump sites.

The Urban Local Bodies Department, Government of Haryana is keen on Bio-remediation. The work of bioremediation of legacy waste at Bahadurgarh, Hisar, Gurugram, Ambala, Rohtak & Panchkula has been started and work has been allotted in Yamuna nagar, Panipat, Sirsa, Narnaul, Kaithal, Meham, Gohana & Mandi Dabwali. Further, tenders are in process in MC Bhiwani, Fatehabad, Rewari, Jind, Kharkhoda and Karnal.

2.3.2 Compliances done by Development & Panchayats Department

a. Identification of suitable site for setting up solid waste processing facilities

There are 6205 Gram panchayats in the state. Out of which 898 Gram Panchayats have constructed solid waste processing facility/shed presently. The district wise detail of all the 898 Gram Panchayats is annexed at **Annexure –5**.

b. Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or standalone sanitary landfill facilities by all local authorities having a population of 0.5 million or more

All the Deputy Commissioner have been directed vide letter no. SBMG-2019/95300-321 dated 23.12.2019 to create Sanitary landfill facility for 0.5 Million population in their respective district for compliance of order of Hon'ble NGT.

c. Enforcing waste generators to practise segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source

The department of Development & Panchayat has conducted various IEC activities during July, 2020 to September 2020 viz. as under:

- (i) Door to door/ interpersonal communication for collection and segregation of waste,
- (ii) Gram Panchayats Meetings,
- (iii) Wall painting/ slogan writing,
- (iv) Sharamdaan activities for collection of plastic waste on 2nd day of every month.
- (v) Removal of garbage through Swachhata Dasta

- (vi) Social media awareness etc.
- (vii) The Open Defecation Free Plus (ODF Plus) Training programme for mass awareness on Solid and Liquid Waste Management in rural areas is going on through SBM Academy by Haryana Institute of Rural Development, Nilokheri for Swachhagrahis. A total of 5093 swachhagrahis has completed this course.

d. Door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities

A total of 783 Gram panchayats are carrying out activities of door to door collection, transportation, segregation and safe disposal of Solid Waste. Out of 783 Gram Panchayats 100% door to door collection is being carried out in 414 Gram Panchayats. The detail of 783 Gram Panchayats is annexed at **Annexure-6**.

e. Setting up solid waste processing facilities by Gram Panchayat

As already submitted at point No. a above, 898 solid waste shed/ facilities have been constructed in 6205 Gram Panchayats of the state.

f. Setting up common or stand alone sanitary landfills by or for all Local Bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules.

As already submitted at point no. 'b' above, the department has directed to all the Deputy Commissioner in the state vide the letter no SBMG-2019/95300-321 dated 23.12.2019 to create Sanitary landfill facility for 0.5 Million population in their respective district for compliance of order of Hon'ble NGT.

II. Compliance of Rule 24 of SWM Rules 2016:

Annual report for year 2019 has been submitted to CPCB.

2.4 (a) Status of compliance of Plastic Waste Management (Amendment) Rules 2018 in the State

Sharamdaan activities for collection of plastic waste are being carried out on 2nd day of every month in all the Gram Panchayats. The Plastic waste is being collected & stored by all 783 Gram Panchayats. This collected waste is being sold to local purchase/ kabaddiwala. Further, in a meeting under the chairmanship of the Additional Chief Secretary, Public Works (B&R) Department, held on dated 09.07.2020, it was decided that PWD (B&R) will arrange to hand over the plastic waste to a vendor from Development & Panchayats Department and get it used in the construction of rural roads subject to the following conditions:-

- i) Each district will make available at-least 5 MT of plastic waste per month.
- ii) The minimum lot of collection of the waste plastic mix shall be 3.00MT, that will be lifted by the vendor.
- iii) The vendor or his authorized representative will collect the plastic waste from designated places District or Block Headquarter in Haryana within 15 days after being intimated by Engineer, in the presence of concerned Block Development & Panchayat Officer (BDPO) of that area.
- iv) The payment will be made directly to State Project Coordinator, Haryana State Swachh Bharat Mission immediately after receipt of waste plastic from BDPO concerned
- v) The Block Development & Panchayat Officer (BDPO) shall inform and request the Engineer of PWD (B&R) concerned to place an order with the vendor when a minimum of 3MT waste plastic is collected in his area. Block Development & Panchayat Officer (BDPO) will also inform State Project Coordinator, Haryana State Swachh Bharat Mission after the plastic is collected from his area.

vi) The waste plastic would be collected at a fixed rate of Rs. 8 Per Kg.

Accordingly, vide this department letter no.HSSBM-SPM-2019/63842-64047 dated 16.07.2020, the necessary instructions have already been issued to all the Deputy Commissioners, Additional Deputy Commissioners, DDPOs, BDPOs in the State as under:-

- i. The concerned ADC shall be responsible to ensure that at-least 5 MT plastic waste is collected per district per month and hand it over to the authorised vendor of PWD (B&R) Department.
- ii. All the BDPOs are designated as Nodal Officers for this purpose. They will be responsible to hand over the plastic waste to the vendor engaged by PWD (B&R), Department.
- iii. The BDPOs will be responsible to get the waste plastic transported at designated place, so that minimum 3MT plastic waste can be made available at a single site.
- iv. The SBM-G Team will ensure awareness activities on segregation of plastic waste at household level in the rural areas and ensure organization of Shramdaan activity on 2nd of every month for collection of plastic waste.

a) Compliance of Bio-Medical Waste Management Rules 2016

The management of Bio-Medical Waste generated by the health facilities is being carried out by the agencies as follow:-

Sr. No.	Name of the district	Name of agency
1	Ambala	Ms. Rudraksh Envirocre
2	Bhiwani	Ms. Maruti Bio-Medical Waste Plant.
3	Ch. Dadri	Ms. Maruti Bio-Medical Waste Plant.
4	Faridabad	Ms. Golden Eagle Waste Management Co.
5	Fatehabad	M/s Invision Enviro Services Plant
6	Gurugram	Biotic Waste Ltd.
7	Hisar	Ms. Synergy Waste Management Pvt. Ltd.
8	Jhajjar	Ms. S.D. Bio-Medical Waste Management
9	Jind	Ms. Diyva Waste Management Co.
10	Kaithal	Ms. Surya Waste Management Co.
11	Karnal	Ms. Haat Supreme Waste Tech. Ltd.
12	Kurukshetra	Ms. Rudraksh Envirocre
13	Mahendergarh	Ms. Maruti Bio-Medical Waste Plant
14	Mewat	Ms. Golden Eagle Waste Management Co.
15	Palwal	Ms. Golden Eagle Waste Management Co.
16	Panchkula	Ms. ESS KAY Hygienic Services
17	Panipat	Ms. Diyva Waste Management Co.
18	Rewari	Biotic Waste Ltd.
19	Rohtak	No PHC/CHC present in the identified cluster of villages
20	Sirsa	Ms. Surya Waste Management Co.
21	Sonipat	Ms. Diyva Waste Management Co.
22	Yamunanagar	S.K. Hygiene waste

In addition to above, the following instructions have already been issued to the all the DCs, ADCs, SDO (civil), DDPOs and BDPOs as under:

1. All Gram Panchayats vide memo no. SBMG-2019/95300-321 dated 23.12.2019 have instructed to identify and prepare the list of all HCFs and provide it to concerned PHC/CHC/CMO so that these HCFs shall provide their Bio-medical Waste to concerned PHC.
2. The necessary instructions have also been issued to all the DCs, ADCs, SDO (civil), DDPOs and BDPOs for strict compliance of rule 22 and 24 to manage the Solid, Plastic and Bio-medical Waste for the compliance of order of Hon'ble NGT. A copy of the letters is already submitted in previous report.
3. Further all the DCs, ADCs, DDPOs and BDPOs have also directed to instruct all the Sarpanches regarding collection and disposal of used masks, hand gloves and hazmat suits etc to authorized Common Bio-medical Waste Treatment facilities in their respective districts. A copy of the letter has already submitted in previous report.
4. Vide this department letter No.HSSBM-SPM-2020/39532-35 dated 27-05-2020 the advisory regarding COVID-19 for screening of inhabitants of the Gram Panchayat as preventive measure have been sent to all the DCs, ADCs, DDPOs and BDPOs in the State with a request
 - To ensure cleanliness and sanitation in all the villages through Gram Panchayat.
 - To spread awareness regarding COVID-19, such as, necessity of life style changes e.g. Hand Hygiene practices, social distancing minimizing social gatherings, etc. among the general public in the villages through IEC materials.
 - To ensure that if any person found to have and common cold like symptoms, or persons coming from the red zone areas/foreign countries, the same shall be immediately intimated to ANM/ASHA worker of the village by the personnel of Gram panchayats, so that further course of action may started without any delay.
 - To ensure safe disposal of COVID-19 related Bio-medical waste generated in the villages by the Gram Panchayats on urgent basis in consultation with Health Department.

2.4.1 Compliances done by Urban Local Bodies Department.

I. Compliance of Rule 6 of Plastic Waste Management (Amendment) Rules, 2018.

Under the notification no 2/8/2013/R issued in the official Gazette of Haryana Govt. vide dated 20th August 2013, complete plastic ban has been enforced in the whole State.

For plastic waste (including other dry waste) segregation 425 Material Recovery Facilities in 57 ULBs have been set up in the whole State. Apart from Material recovery Facilities, ULBs have also identified 4274 and registered 3232 rag pickers and Kabariwalas's for collection and segregation of plastic waste. These rag pickers are also segregating the plastic waste on their own level and selling it to the recyclers directly.

Further, directions have also been issued to all the ULBs vide letter memo no. XEN/DGULB/2020/2684 dated 12.08.2020 to start intensive drive for the enforcement of ban on the single use plastic waste along with seizing of plastic waste and imposition of penalty/fines on the violators. It has also been directed that for the recyclable Plastic waste, a proper mechanism for collection, segregation and processing of plastic waste as per the Plastic Waste Management Rules-2016 should be established. Also, the possibilities of use of the plastic waste in road construction should also be explored.

MC Gurugram has taken few following initiatives on Plastic Waste Management:

1. **Plastic to Roads project-** appx. 08 km road has been developed and appx 210 TON of plastic has been used in the quarter July to September 2020.
2. **Plastic to tiles project-** appx 1.5 km road walking/jogging track has been developed at Jharasa Bundh and appx 45 Ton plastic used is for interlocking paver tiles.

3. **Swap Plastic to grain project-** to remove the littered plastic on road side, MCG started initiative for collection via sanitation staff/ rag pickers and around 10 Ton waste plastic is collected via waste workers and grains has been provided to them under CSR project.
4. **Learning center at wazirabadhbundh-** MCG in collaboration with I am Gurugram has developed learning center for waste management under the name “Samadhan HUB” and collected appx 10 ton plastic and made installations from it for awareness to citizens for hazards of plastic, e-waste and other recyclables and additionally a Recycling corner has been developed at site and appx 700 kg to 1 ton dry waste (paper and plastic) is regularly collected and sent to Green-o-bin, KK plastic and Shyana for reuse.
Appx 5000+ students has visited and learned waste segregation and composting at site.
More than 1000 waste workers, kaamwali and mali has been trained for waste segregation.
Appx 10000+ citizens has visited the site and are regular part of collection and awareness drive
5. Four numbers of Plastic bottle collection machines installed at high foot fall area for collection and recycling
6. Appx 1500+ houses are collecting and segregating MLP, which is further collected and stored by MCG and will be sent to PRO for final disposal.
7. It has a dedicated informal network for collection and recycling of Used Tetra Pak cartons (UTPC). There are 10 PET Collection centers, 5 UTPC Collection centers 5 big PET & 1 UTPC Accumulators in Gurugram. On an average 12-15 tons of UTPC is being collected in Gurugram. On an average 200 T per month is collected and sent for recycling to Rajasthan and Delhi.
8. A trial road (length 200 meters) was laid in first week of December 2018 in Sector 5 Gurugram using waste plastic. Under this initiative, company purchased plastic waste at Rs. 6/ kg from the rag pickers. Looking at the success of this plastic road initiative, MC Gurugram notified that the plastic waste added in the hot mixture will be 8% of bituminous for the road construction
9. MC Gurugram is also setting up a buy back collection system through various Brand Owners under Extended Producers Responsibility.
Various workshops and trainings have been conducted to train the sanitary workers and other related staff.

All the ULBs have been directed to replicate the same practice,.

Plastic Free Bhiwani Campaign.

- a) MC Bhiwani seized 25 Quintal plastic (equivalent to 12,50,000 bags) in last one year.
- b) MC Bhiwani enforced ban on the use of Plastic disposables items at Banquet & Party halls.
- c) MC Bhiwani also initiated use of Plastic Waste for constructing the roads. Planning underway to reuse 50% of the landfill’s plastic underway.

MC Rohtak.

- a) Set up various cages around the city for dumping PET bottles which are collected and recycled by the operator.
- b) The Municipal Corporation has collaborated with private trusts that usually organizes Langar to function it without the usage of any kind of plastics to serve food. Instead reusable steel plates and other cutlery have been used.

Apart from the above-mentioned major campaigns, CSR initiatives have been utilized for making recyclable handmade bags, to limit the use of plastic bags. The challans are also being imposed on the violators as per provision of the Rules.

II. Compliance of Rule 17 of PWM:

The Annual Reports IV & V of all the ULBs as per provision of PWM Rules 2016 for the Calendar Year 2019 has been submitted vide memo no. XENDGULB/2020/2521 dated 30.07.2020 whereas HSPCB has submitted the annual report for year 2019 on 31.08.2020.

2.5 Status of compliance of Bio Medical Waste Management Rules 2016 in the State

As per Annual Report 2019, there are 5526 number of Health Care Facilities (HCFs) in the State including 2837 number Bedded HCFs and 2689 number Non Bedded HCFs. In all Bedded HCFs of State total numbers of Beds are 54773. Total Bio Medical Waste (BMW) generated by all HCFs is 14810 Kg/day. The Annual Report has already submitted to CPCB of the year 2019.

In the State there are 11 Common Bio Medical Waste Treatment Facilities (CBWTDFs) authorized for the collection and disposal of Bio Medical Waste generated from the Health Care Facilities. Total Incineration Capacity of these CBWTDFs is 1620 Kg/hr.

2.5.1. Compliance of provisions of BMWM Rules, 2016 in the State.

2.5.1.1 Compliance done by the State Govt.

The State Level Advisory Committee has been constituted by Govt. of Haryana under the provisions of Rule 11 of Bio Medical Waste Management Rules, 2016 vide order dated 25.4.2018. Five meetings of State level Advisory Committee has already been conducted under the Chairmanship of ACS, Health Department, Haryana to review the compliance of provisions under BMW rules, 2016.

A District Level Monitoring Committee in the each district under the Chairmanship of Deputy Commissioner has been constituted by the Government of Haryana as per Rule 12(4) vide order dated 24.05.2018.

The State Government has fixed the rate for disposal of Bio Medical Waste by CBWTDFs as per guidelines for the CBWTDFs vide order dated 28.05.2019.

2.5.1.2 Compliance done by HCFs and CBWTDFs

1. All the CBWTDFs have provided online continuous monitoring system on their incinerator for monitoring of their emission standards.
2. All the CBWTDF have already upgraded their incinerators to meet revised emissions standards as per MOEF Notification 2016.
3. All the CBWTDFs have upgraded existing incinerator to achieve the standards for retention time in secondary chamber and dioxin and furans
4. All the CBWTDFs have provided GPS on transportation vehicle used for collection of BMW from HCFs to track the movement of vehicles from HCF to CBWTDF facility.
5. All the HCFs and CBWTDFs have already phase out use of chlorinated plastic bags.
6. All the CBWTDFs have installed Bar Code System.

2.5.1.3 Compliances done by Haryana State Pollution Control Board

1. HSPCB in collaboration with the CBWTDFs has organized 47 nos. of training programmes for the awareness of HCFs from January, 2020 to September, 2020.
2. HSPCB has completed inventorization of occupiers and data on Bio Medical Waste Generation, Treatment and Disposal.
3. HSPCB is submitting the Annual Report under Bio Medical Waste Management Rules, 2016 to the CPCB regularly.
4. HSPCB has granted authorization and consent to operate to the HCFs & CBWTDFs as per provisions of BMWM Rules, 2016.
5. The Annual Reports under Bio Medical Waste Management Rules, 2016 has already uploaded on the website of the Board.

6. The CBWTFs are inspected by the Board on quarterly basis. Health Care Facilities are inspected by the Board at the time of grant of authorization and as per mandatory inspections by the Field Staff.
7. Haryana State Pollution Control Board has undertaken a study on 'Gap Analysis' of the existing facilities with reference to the coverage area of the Bio Medical Waste generation and also projected over a period of next ten years. This study has been entrusted to Post Graduate Institute and Medical Education Research, Chandigarh. Interim report has been received from PGIMER.

2.5.1.4 Covid-19 Bio Medical Waste Management in State of Haryana.

- CPCB has issued the guidelines regarding handling treatment and disposal of waste generated during treatment/diagnosis/quarantine of Covid-19 patients on dated 18.03.2020, 25.03.2020 (Revision-1), 18.04.2020 (Revision-2) & 10.06.2020 (Revision-3) & 21.07.2020 (Revision-4) and same have been conveyed and widely circulated to all concerned departments/authorities i.e. Health department, ULBD, Panchayat & Development department, Deputy commissioners, CBWTFs etc in the State of Haryana by HSPCB vide its communications dated 23.03.2020, 28.03.2020, 21.04.2020 and 23.07.2020. The CPCB guidelines are being strictly implemented in the State of Haryana for proper disposal and treatment of Covid-19 waste.
- Haryana has 11 nos. of authorized Common Bio Medical Waste Treatment Facilities (CBWTF) in the State for Treatment and disposal of waste generated during Treatment/ Diagnosis/ Quarantine of COVID-19 patients. The detail of Covid-19 waste treatments and disposal for last 6 months is as under:-

Month	Quantum generated (Tonnes)	Average (Kg / Day)
April 2020	65.94	2,198
May 2020	109.91	3,545
June 2020	247	8,233
July 2020	290.32	9,365
August 2020	241.3	7,785
September 2020	278.3	9277

- Health Department of Government of Haryana has imparted training to workers involved in handling of Covid-19 in the State through more than 950 training and awareness programs during COVID 19 period. Further, the awareness has also been created through displaying of posters (regarding Bio Medical Waste Management (BMW) including Covid-19 waste), through disseminations of posters (Do's & Don'ts), public notices, pictorial guide, electronic media, news paper etc.
- HSPCB has issued the directions to all stakeholder Departments/ Agencies to use the Covid-19 BWM App, for tracking the waste management process, the process of which is being faced with some implementation issues, which are being taken up with CPCB for resolution. Further, all Municipalities have been directed to get registered with centralized tracking software application on mobile app developed by CPCB for tracking and data logging of specifically Covid-19 waste.

2.5.1.5 Compliance of Bio-Medical Waste Management Rules, 2016 in Gram Panchayats

The management of Bio-Medical Waste generated by the health facilities is being carried out by the agencies as follow:-

Sr. No.	Name of the district	Name of agency
1	Ambala	Ms. Rudraksh Envirocre
2	Bhiwani	Ms. Maruti Bio-Medical Waste Plant.
3	Ch. Dadri	Ms. Maruti Bio-Medical Waste Plant.
4	Faridabad	Ms. Golden Eagle Waste Management Co.
5	Fatehabad	M/s Invision Enviro Services Plant
6	Gurugram	Biotic Waste Ltd.
7	Hisar	Ms. Synergy Waste Management Pvt. Ltd.
8	Jhajjar	Ms. S.D. Bio-Medical Waste Management
9	Jind	Ms. Diyva Waste Management Co.
10	Kaithal	Ms. Surya Waste Management Co.
11	Karnal	Ms. Haat Supreme Waste Tech. Ltd.
12	Kurukshetra	Ms. Rudraksh Envirocre
13	Mahendergarh	Ms. Maruti Bio-Medical Waste Plant
14	Mewat	Ms. Golden Eagle Waste Management Co.
15	Palwal	Ms. Golden Eagle Waste Management Co.
16	Panchkula	Ms. ESS KAY Hygienic Services
17	Panipat	Ms. Diyva Waste Management Co.
18	Rewari	Biotic Waste Ltd.
19	Rohtak	No PHC/CHC present in the identified cluster of villages
20	Sirsa	Ms. Surya Waste Management Co.
21	Sonipat	Ms. Diyva Waste Management Co.
22	Yamunanagar	S.K. Hygiene waste

All Gram panchayats vide memo no. SBMG-2019/95300-321 dated 23.12.2019 have instructed to identify and prepare the list of all HCFs and provide it to concerned PHC/CHC/CMO so that these HCFs shall provide their Bio-medical Waste to concerned PHC and the necessary instructions have also been issued to all the DCs, ADCs, SDO (civil), DDPOs and BDPOs for strict compliance of rule 22 and 24 to manage the Solid, Plastic and Bio-medical Waste for the compliance of order of Hon'ble NGT.

2.6 Status of the Action Plan in compliance vide order dated 20.09.2018 in the News Item published in “The Hindu” authored by Shri Jacob Koshy Titled “More river stretches are now critically polluted: CPCB (Original Application No. 673/2018)”

In the matter of OA No. 673 of 2018 “More river stretches are critically polluted now: CPCB”, the Hon'ble NGT has passed the order dated 20.09.2018 for constitution of River Rejuvenation Committee (RRC) and Special Environment Surveillance Task Force (SESTF). In compliance of the orders of the Hon'ble NGT, the State Government has constituted RRC and SESTFs vide order dated 08.11.2018. Further, the Hon'ble NGT has directed vide order dated 19.12.2018 that the Action Plan to be prepared by 31.1.2019 and submitted to the CPCB and in compliance to the orders of Hon'ble NGT the action plan for both the polluted River Stretches i.e. River Yamuna and River Ghaggar have been prepared and submitted to Hon'ble NGT and CPCB on 31.01.2019. The copy of Ghaggar Action Plan and Yamuna Action Plan has been uploaded on the website of Board also. The State Government has constituted a full time Monitoring Committee comprising

of Sh. PKMK Das, Former Sr. Scientist, HSPCB and Sh. YK Garg, Former Superintending Engineer, PHED.). The Monitoring Committee has been given the mandate to take stock of all the actions taken so far and proposed action plan to control pollution in river Yamuna. The Monitoring Committee is also entrusted to ensure the requisite level of standards of water at the entry and exit points of river Yamuna as well as in the drains joining river Yamuna.

The River Rejuvenation Committee (RRC) of Haryana has already conducted 08 meetings and the Executive Committee has already conducted 18 meetings till date, minutes of the meeting are available on the website of the Board.

2.6.1 Progress report regarding Yamuna Action Plan by State of Haryana

(i) Identification of polluting sources including drains contributing to river pollution and action as per NGT order on in-situ treatment.

The Officers of Haryana State Pollution Control Board, Urban Local Bodies Department, Haryana Shahari Vikas Pradhikaran, Public Health Engineering Department, and Panchayat Department have been deputed to visit the sites of phyto remediation in Punjab State so that similar projects can be established/ commissioned in Haryana.

(ii) Status of STPs, I&D and sewerage networks, Details of Existing Infrastructure, Gap Analysis, Proposed along with completion timeline.

(a) Details for sewage management (in MLD)

River	Generated	Treatment capacity	Gap
Yamuna	973.4	1052.2	0

However, there is gap in treatment capacity of 174.37 MLD in some towns in catchment of river Yamuna i.e. Faridabad (165 MLD), Beri (0.11 MLD), Indri (0.81) and Palwal (8.45 MLD).

(b) Details of STPs

Existing STPs		Under Construction		Proposed STPs	
No.	Capacity	No.	Capacity	No.	Capacity
58	1052.2	22	169	7	285

Further action plan has also been prepared for treatment/diversion of sewage generated from Rural area 277 villages has been identified in the catchment of river.

(c) Status of laying of sewer network in approved/notified areas

1549 Km of sewer line was proposed to be laid in total 34 towns in the catchment of river Yamuna, out of which 1093 Km length of sewer line have already been laid. Sewerage fully laid in 24 towns. Sewer lines are being laid in balance 10 towns.

(d) Interception of sewage (excluding Gurugram) in the un-approved areas

99 MLD of effluent was proposed to be tapped/ diverted at 155 locations. Out of which 41.12 MLD effluents has been diverted at 73 locations.

Sr. No.	Name of city MC	No. of location	Quantum of effluent to be diverted MLD	Work Completed		Work in progress		Work not started	
				No. of location	Quantum (MLD)	No. of location	Quantum (MLD)	No. of location	Quantum (MLD)
1	Yamuna Nagar	12	17.809	2	4.5	6	9.278	4	4.028
2	Rohtak	2	8	0	0	2	8	0	0
3	Sonepat	9	21.48	2	3.66	4	21.75	3	5.01
4	Gohana	3	1.45	3	1.45	0	0	0	0
5	Panipat	58	19.45	30	5.95	0	0	28	13.5
6	Bahadurgarh	17	6.35	9	3.42	8	2.93	0	0
7	Palwal	29	2.49	5	0.47	24	2.02	0	0
8	Ganaur	2	0	0	0	0	0	2	0
9	Radaur	1	0.3	1	0.3	0	0	0	0
10	Gharaunda	5	0.97	5	0.97	0	0	0	0
11	Kharkhoda	1	12.25	1	12.25	0	0	0	0
13	Jhajjar	6	3.55	6	3.55	0	0	0	0
14	Hodal	4	2.3	3	2	1	0.3	0	0
15	Nilokheri	2	1.3	2	1.3	0	0	0	0
16	Sampla	4	1.3	4	1.3	0	0	0	0
	Total	155	98.999	73	41.12	45	44.278	37	22.538

(e) Diversion of sewage at Leg-I, Leg-II, Leg-III drains in Gurugram

Sr. No.	Name of drains	Discharge as in 2018 (MLD)	Present Discharge	Total progress achieved till date (In MLD)	Pending issues	Road map for future course of action with timelines
1	Leg-I	22.80	8.60	14.20	Balance 6 points of 8.6 MLD is yet to be diverted out of 22.8 MLD. Which is delayed due to ban on construction activity by Hon'ble Supreme Court in NCR region due air	Likely to be completed by 31-12-2021 however, subject to availability of labour due to various phases of lockdown in future in view of epidemic of COVID-19

					pollution and lockdown due to Covid-19	
2	Leg-II	35.64	20.10	15.54	Balance 5 points of 7.8 MLD is yet to be diverted out of 35.64 MLD. Which is delayed due to ban on construction activity by Hon'ble Supreme Court in NCR region due air pollution and lockdown due to Covid-19	Likely to be completed by 31-12-2021 however, subject to availability of labour due to various phases of lockdown in future in view of epidemic of COVID-19
3	Leg-III	80.25	34.90	45.35	Balance 38 points of 34.90 MLD is yet to be diverted out of 80.25 MLD. Which is delayed due to ban on construction activity by Hon'ble Supreme Court in NCR region due air pollution and lockdown due to Covid-19	Likely to be completed by 31-09-2021 however, subject to availability of labour due to various phases of lockdown in future in view of epidemic of COVID-19
Total		138.69	63.6	75.09	Balance 49 points of 51.3 MLD is yet to be diverted	

(iii) Status of CETPs, Details of Existing CETP and ETP Infrastructure, Gap Analysis, Proposed along with completion timeline, No. of industries and complying status.

Details of Common Effluent treatment plants

Existing CETPs		Under Construction CETPs		Proposed CETPs	
No.	Capacity	No.	Capacity	No.	Capacity
14	161.5	0	0	8	126.25

- No. of industries in catchment of River Yamuna -2597
- Quantum of Industrial effluent generation -129.7 MLD
- Existing treatment capacity of CETPs -161.5 MLD
- Treatment capacity under proposal - 126.5 MLD
- Gap in treatment -0

(v) Latest water quality of polluted river, its tributaries, drains with flow details and ground water quality in the catchment of polluted river;

(a) Water Quality and flow of major drains of river Yamuna

Pollution Load in the River Yamuna (before and after).					
Sr. No.	Name of drain	latitude/ Longitude	Flow (in Cs.)	BOD (mg/l)	F.Coli
1	Yamuna before Dhanura Escape	29.726992/ 77.13079	352	32	27000
	Yamuna after Dhanura Escape		400	16	17000
2	Yamuna before Drain No.2	29.279022/ 77.123801	666.6	19	14000
	Yamuna after Drain No.2		674.5	4.2	9000
3	Drain No. 6	Falls in Delhi Territory		28	460000
4	Yamuna before Diversion Drain No.8	28.86158/ 77.206427	12000	1.9	22000
	Yamuna after Diversion Drain No.8		12800	3.5	17000
5	Yamuna before Budhiya Nalah	28.379079/ 77.486982	13600	39	21000
	Yamuna after Budhiya Nalah		13640	29	25000
6	Yamuna before Guanchi	27.912886/ 77.519735	13580	17	21000
	Yamuna after Guanchi		13985.58	16	17000

(b) Ground water quality status in the vicinity of river Yamuna.

Ground water quality is being monitored at 74 locations in the catchment of river Yamuna by HSPCB. Out of total 74 locations, ground water is found fit for drinking at 55 locations and non complying at 19 locations. Directions have already been conveyed to all the task forces to cap such water sources and a display board mentioning that “Water is not for drinking purpose” may be placed. The same has been compiled by the task forces

Sr. No.	Region	NO. of Points monitored	Complying	Non-Complying
1	Panipat	9	7	2
2	Faridabad	7	7	0
3	Sonepat	13	12	1
4	Ballabgarh	5	1	4
5	Palwal	7	3	4
6	Bahadurgarh	7	1	6
7	Gurgaon South	9	7	2
8	Gurgaon North	8	8	0
9	Yamuna Nagar	3	3	0

Sr. No.	Region	NO. of Points monitored	Complying	Non-Complying
10	Karnal	5	5	0
11	Nuh	1	1	0
Total		74	55	19

(vii) Ground water regulation

The industries are being persuaded to obtain permission from CGWA for extraction of ground water.

(viii) Adopting good irrigation practices,

The major demand for river water is for Irrigation purposes and accordingly the State of Haryana has taken initiatives for water efficient farming practices which are given as under:-

(a) Project of Recycle and Reuse of Treated Wastewater for Irrigation Purpose

Project was prepared under the guidelines of the scheme for "Incentivization Scheme for Bridging Irrigation Gap (ISBIG) of Ministry of water Resources, River Development and Ganga Rejuvenation, govt. of India" under components infrastructure for conveyance and additional treatment of municipal and industrial wastewater for augmenting water for the farm use "Project Under newly created Irrigation Efficiency in phasing during the financial year 2018-19 to 2020-2021 for amounting in Rs. 235.94 Crore only. 13 STPs with 157.60 MLD capacity in the catchment of river Yamuna are selected for the project.

(b) Installation of community based solar/grid powered mirco-irrigation infrastructure in existing canal commands

Six community based solar/grid powered mirco-irrigation facilities have been installed for Irrigation of 768 hectare land.

(ix) Protection and management of Flood Plain Zones (FPZ).

All the construction activities are banned on river Yamuna/Ghaggar Flood Plains and no encroachment on river Yamuna is allowed as per section 45 of Haryana Canal and Drainage Act, 1974. However, if any encroachment exists on river Yamuna/Ghaggar is immediately removed in accordance of this Act.

(x) Rain water harvesting,

Following steps are taken for rain water harvesting / conservation of water/avoid exploitation of ground water

(a). Roof Top Rain Water Harvesting Scheme

On 31.10.2001, a notification regarding making roof rain water harvesting-Conversation & Artificial recharge of ground water compulsory in Govt. buildings/HSVP Buildings, including all the private houses/buildings to be constructed in Urban Estates, in future having roof top surface area 100 Sqm. more was issued. Notification has already been circulated vide No.9945-46 dated 29.11.2001 and the areas/Urban Estates in Haryana where this notification has been made applicable have also been notified vide letter no.1200 dated 10.12.2001.

Sr. No.	Name of Urban Estate	Nos. of Harvesting Well
1	Kurukshetra	4879
2	Shahbad	638
3	Karnal	4395
4	Panipat	3032
5	Sonipat	3217

Sr. No.	Name of Urban Estate	Nos. of Harvesting Well
6	Gohana	338
7	Faridabad	10162
8	Yamunanagar / Jagadhari	139
9	Gurugram	21834
	Total	48634

425 rain water harvesting systems have been constructed by HSVP.

(b). INSTALLATION OF DUAL BUTTON FLUSHING CISTERN

Haryana Govt. has issued notification on 13.08.2014, making installation of dual button cisterns (capacity 10/5 Litre and 6/3 Litre) mandatory for all types of plot holders (new buildings) in HSVP areas in addition to all Govt. Buildings and Buildings in licensed areas. Occupation certificate shall not be issued in the absence of dual button flushing cisterns in these buildings.

(c). Graded tariff for economic use of water.

The graded water tariff has been implemented in various Urban Estates in Haryana for economical domestic use of water.

(d). Reuse Of Tertiary Treated / Recycled Water

To avoid exploitation of ground water, tertiary treated water is being used for irrigation/flushing purpose in some of Urban Estates of HSVP. Efforts are being made for its implementation in other Urban Estates also.

(xi) Maintaining minimum environmental flow of river.

It has been reported by the Irrigation and Water Resources Department, Haryana that as per MoU dated 12.05.1994 signed among the States of UP, Haryana, Rajasthan, Himachal Pradesh & NCT of Delhi, a minimum discharge of 352 cusec water is released in Yamuna river from Hathnikund barrage at lean period also to maintain the E-flow of river which was in accordance with the guidelines of Ministry of Water Resources, River Development & Ganga Rejuvenation, Govt. of India in compliance of the order of Hon'ble NGT dated 11.06.2015. However, in case excess discharge is received at HKB (in monsoon seasons) in comparison to capacity of channel, then this excess discharge is released into river Yamuna through Somb Nadi and the indented supply is released in the channel.

(xii) Plantation on both sides of the river

Urban Estate Wise Plantation Done in HSVP Area					
Sr. No.	Name of U/E	Plantation Done in the Year 2016-17	Plantation Done in the Year 2017-18	Plantation Done in the Year 2018-19	Plantation Done in Year 2019-20 (June, 2020)
1	Jagadhri / Yamunagar	1905	1746	500	1178
2	Shahabad	155	0	0	0
3	Karnal	6819	10038	5000	2810
4	Faridabad	22073	26513	14300	22490
5	Palwal	1125	950	100	300
6	Rojka Meo	0	0	500	100
		32077	39247	20400	26878

Plantation done in catchment of river Yamuna by Forest Department.

Detail of plantation in catchment areas of Yamuna river				
District	Plantation 2018-2019		Plantation Target 2019-2020	
	Ha.	No. of plants	Ha.	No. of plants
Yamuna Nagar	977	10,67,000	898	9,20,000
Karnal	543	4,91,000	844	6,48,000
Panipat	599	5,41,000	540	4,46,000
Sonipat	646	5,06,000	612	4,99,000
Faridabad	527	3,62,000	940	7,44,000
Palwal	264	2,22,000	386	2,98,000
Total	3556	3189000	4220	3555000

Forest Department has selected around 87 villages in the catchment areas of river Yamuna and has proposed to plant around 4.8 lakh plants in the coming season. The 13 sites for development of Parks have also been identified and a plan has also been prepared. The details are as under:-

District	No. of villages	No. of plants to be planted
Yamuna Nagar	27	222834
Karnal	13	111850
Panipat	9	65002
Sonepat	17	25700
Faridabad	5	17500
Palwal	16	36750
Total	87	479636

(xiii) Setting up biodiversity parks on flood plains by removing encroachment.

Herbal Parks for Bio-diversity conservation		
District	Names	Area in Acre
Yamuna Nagar	i) Rudraksh Vatika at village Chuharpur	184
	ii) Adi Badri Herbal Park	10
Karnal	i) Ashok Vatika at Gharaunda	5
	ii) Indri Herbal Park	10
Panipat	i) Bilva Vatika at Pati Kalyana Village	14
Sonipat	ii) Amaltas Vatika Pati Kalyana Village	8
	ii) Khanpur Kalan Herbal Park	12
Faridabad	i) Ratanjot Vatika at Gurugram Canal at Faridabad	10
Palwal		0
Total		253

2.6.2 Progress report regarding Ghaggar Action Plan by State of Haryana

(i) Identification of polluting sources including drains contributing to river pollution and action as per NGT order on in-situ treatment.

- There are 11 major drains, i.e. Sukhna Nallah, Jatton Wala Nallah, STP Panchkula, MDC Drain, Sukhna Choe, Ambala Drain, Ghail drain, Markanda River, Sagarpara (Saraswati)

Drain, Kaithal Drain and Ratia Drain falling out in River Ghaggar in the State of Haryana. The flow and water quality of all the drains is regularly being monitored by HSPCB.

- The Officers of Haryana State Pollution Control Board, Urban Local Bodies Department, Haryana Shahari Vikas Pradhikaran, Public Health Engineering Department, and Panchayats Department have been deputed to visit the sites of phyto remediation in Punjab State on 11.08.2020. So that similar projects can be established/ commissioned in Haryana. A visit of Bio-remediation sites in Punjab was arranged by HSPCB on 11.08.2020 followed by a workshop on 17.08.2020. The departments were advised in the last meeting to initiate phyto/bio remediation works accordingly in their jurisdiction decided, immediately.

(ii) Status of STPs, I&D and sewerage networks, Details of Existing Infrastructure, Gap Analysis, Proposed along with completion timeline.

(a) Details for sewage management (in MLD)

River	Sewage Generated	Treatment Capacity	Gap
Ghaggar	258.17	514	0

Gap analysis- However, there is gap in treatment capacity of 15.8 MLD in Ambala only.

(b) Details of Sewage treatment plants

Existing STPs		Under Construction STPs		Proposed STPs	
No.	Capacity	No.	Capacity	No.	Capacity
59	514	14	68	8	46.5

Work of construction of new STPs likely to be completed by 31.12.2021.

(c) Laying of Sewerage in approved/notified areas

- Total length of sewer line to be laid- **508 Km**
- Length laid so far- **328 Km**
- Total towns in catchment area of Ghaggar-27
- Sewerage fully laid in 21 towns
- Work is under process at 6 locations
- Work is likely to be completed latest by 31.12.2021.
-

(d) Interception/diversion of sewage in the un-approved areas

55.66 MLD of effluent was proposed to be tapped/ diverted at 60 locations. Out of which 15.9 MLD effluents has been diverted at 18 locations, so far.

(ii) Status of CETPs, Details of Existing CETP and ETP Infrastructure, Gap Analysis, Proposed along with completion timeline, No. of industries and complying status.

Details of Common Effluent treatment plants

Existing CETPs		Under Construction CETPs		Proposed CETPs	
No.	Capacity	No.	Capacity	No.	Capacity
4	6.1	0	0	2	3

- No. of industries in catchment of River Ghaggar -107
- No. of ETPs installed - 107
- Quantum of Industrial effluent generation -4 MLD
- Gap in treatment -0

(v) Latest water quality of polluted river, its tributaries, drains with flow details and ground water quality in the catchment of polluted river;

(a) Water quality of river Ghaggar its tributaries and drains.

Sr. No.	No. of drains	Flow	BOD (mg/l)	F.Coli (MPN/100ml)
1	Sukhna nallah	3.50	210	-
2	Jatton Wala Nallah	15.00	160	-
3	STP Panchkula	8.50	7.5	70000
4	MDC drain	17.00	220	-
5	Sukhna choe	170.00	240	22000-
6	Ambala Drain	39.75	16	-
7	Ghall drain	17.95	12	-
8	Markanda River	24.05	36	150000
9	Sagarpara (Saraswati) Drain	28.57	46	180000
10	Kaithal Drain	30.25	40	210000
11	Ratio Drain (STP)	4.00	18	72000

(b) Ground water quality status in the vicinity of river Ghaggar.

Ground water quality is being monitored at 79 locations in the catchment of river Ghaggar by HSPCB. Out of total 79 locations, ground water is found fit for drinking at 39 locations and non complying at 40 locations. Directions have already been conveyed to all the task forces to cap such water sources and a display board mentioning that “Water is not for drinking purpose” may be placed. The same has been compiled by the task forces.

Sr. No.	Region	No. of points monitored	Complying	Non-complying
1.	Panchhkula	8	8	0
2.	Ambala	7	7	0
3.	Jind	2	0	2
4.	Kaithal	15	2	13
5.	Hisar	5	2	3
6.	Sirsa	24	16	8
7.	Fatehabad	18	4	14
Total		79	39	40

(vii) Ground water regulation

The industries are being persuaded to obtain permission from CGWA for extraction of ground water.

(viii) Adopting good irrigation practices,

The major demand for river water is for Irrigation purposes and accordingly the State of Haryana has taken initiatives for water efficient farming practices which are given as under:-

(a) Pilot Project for installation of solar/grid powered micro irrigation infrastructure on sewage treatment plants for utilizing treated water for Irrigation.

With a view of augmenting water of assured supply to the every field, a new intervention has been proposed for the reuse of treated waste water from the existing Sewage Treatment Plants for the use of water in the best alternative which will help in enhancing the irrigation. Working on these lines this pilot project has been prepared on over exploited & critical blocks by selecting STPs of Ladwa,

Shahabad and Pehowa towns for irrigation. The farmers are to be benefited from this water & have already formed Water User Associations and also given an undertaking to the effect that their area, to be covered under this project, as same is not covered by any canal command and they are willing to adopt this technology. The common Micro Irrigation Infrastructure will be provided for each STP outlet for supplying pressurized water supply at farm gate by providing pumping unit (grid/solar powered), filtration, HDPE pipe network etc. the water will be provided under pressure of 2-2.5 Kg/cm² So that farmers may utilize this for sprinkler and drip system. Farmers will be provided hydrant for every 4 acres or less if the holding of the farmers is less than four acres. In this manner the treated water, which was otherwise going unutilized in drain, will be put to proper use. It is also reported that sewage water from all these STPs is being properly monitored and tested by Public Health Engineering Department and parameters of this treated water meet with the standards for irrigation.

(b) Project of Recycle and Ruse of Treated Wastewater for Irrigation Purpose

3 projects are commissioned so far, in the catchment of river Ghaggar utilizing 5.69 MLD of treated sewage from 3 STPs. 5 villages are benefitted by irrigating 290 hectares of land. Total cost of the projects is Rs 378.00 lacs.

Further, the Irrigation Department has planned to utilize 158 MLD of treated sewage from 6 STPs for Irrigation of 12755 hectares of agriculture land. Total cost of the projects is Rs. 7199 lacs.

(c) Installation of community based solar/grid powered mirco-irrigaton infrastructure in existing canal commands

Six community based solar/grid powered mirco-irrigaton facilities have been installed for Irrigation of 768 hectare land..

(ix) Protection and management of Flood Plain Zones (FPZ).

All the construction activities are banned on river Yamuna/Ghaggar Flood Plains and no encroachment on river Ghaggar is allowed as per section 45 of Haryana Canal and Drainage Act, 1974. However, if any encroachment exists on river Yamuna/Ghaggar is immediately removed in accordance of this Act.

(x) Rain water harvesting,

Following steps are taken for rain water harvesting / conservation of water/avoid exploitation of ground water

a. Roof Top Rain Water Harvesting Scheme

On 31.10.2001, a notification regarding making roof rain water harvesting Conversation & Artificial recharge of ground water compulsory in Govt. buildings/HSVP Buildings, including all the private houses/buildings to be constructed in Urban Estates, in future having roof top surface area 100 Sqm. more was issued. Notification has already been circulated vide No.9945-46 dated 29.11.2001 and the areas/Urban Estates in Haryana where this notification has been made applicable have also been notified vide letter no.1200 10 dated 10.12.2001.

Zonal Administrator/Estate Officers of HSVP ensure that occupation certificate is not issued in the absence of the implementation of above cited notification. 47 rain water harvesting systems have been constructed by HSVP.

List of Harvesting Well in various Urban Estates of HSVP w.e.f. 01.01.2002 to 29.02.2020

Sr. No.	Name of Urban Estate	Nos. of Harvesting Well
1	Panchkula	11443

b. Installation of Dual Button Flushing Cistern

Haryana Govt. has issued notification on 13.08.2014, making installation of dual button cisterns (capacity 10/5 Litre and 6/3 Litre) mandatory for all types of plot holders (new buildings) in HSVP areas in addition to all Govt. Buildings and Buildings in licensed areas. Occupation certificate shall not be issued in the absence of dual button flushing cisterns in these buildings.

c. Graded Tariff for Economic Use of Water

The graded water tariff has been implemented in various Urban Estates in Haryana for economical domestic use of water.

d. Reuse of Tertiary Treated / Recycled Water

To avoid exploitation of ground water, tertiary treated water is being used for irrigation/flushing purpose in some of Urban Estates of HSVP. Efforts are being made for its implementation in other Urban Estates also.

(xi) Maintaining minimum environmental flow of river

It is brought out that Ghaggar River is not a perennial river and discharge varies from zero to maximum during flood seasons. Around 15-20% of the lowest possible discharge in the lean season is required for maintaining E-flow. In our case the discharge varies from zero to maximum so maintaining E-flow is not possible. However, the monthly flow of all the major drains joining river Ghaggar is being measured regularly on monthly basis.

(xii) Plantation on both sides of the river

Urban Estate Wise Plantation Done in HSVP Area Sr. No.	Name of U/E	Plantation Done in the Year 2016-17	Plantation Done in the Year 2017-18	Plantation Done in the Year 2018-19	Plantation Done in Year 2019-20 (upto 29.02.2020)
1	Panchkula	11238	6929	5000	7820
2	Ambala	3800	2317	1500	3626
3	Pehowa	125	0	0	0
4	Naraingarh	125	0	0	0
5	Kurukshetra	3430	2050	2000	3472
6	MTS Gulha	100	0	0	0
7	MTS Pundri	100	0	0	0
8	Kaithal	675	2120	1000	3160
		19593	13416	9500	18078

➤ Plantation done in catchment of River Ghaggar by Forest Department.

Detail of plantation in catchment areas of Ghaggar river				
District	Plantation 2018-2019		Plantation Target 2019-2020	
	Ha.	No. of plants	Ha.	No. of plants
Panchkula	1117	8,31,000	404	4,81,000
Fatehabad	1519	11,41,000	855	7,20,000
Sirsa	863	8,81,000	624	5,27,000
Total	3499	2853000	1883	1728000

Forest Department has selected around 51 villages in the catchment areas of river Ghaggar and has proposed to plant around 2.5 lakh plants in the coming season. The sites for development of Parks have also been identified and a plan has also been prepared. The details are as under:-

Distt.	No. of villages	No. of plants to be planted
Panchkula	30	71150
Ambala	2	43000
Kaithal	3	3650
Fatehabad	12	131930
Sirsa	4	9000
Total	51	258730

(xiii) Setting up biodiversity parks on flood plains by removing encroachment.

Herbal Parks for Bio-diversity conservation		
District	Name	Areas in Acre.
Panchkula	i) World Herbal Forest, Morni	12500
	ii) Kapoor Vatika at Mallah	25
	iii) Thapli Herbal Park at Village Thapli	10
	iv) Tikka-Tal Herbal Park	20
Fatehabad	i) Mulethi Vatika at Gilakhera	14
	ii) Er. Kanwar Sain Gupta Herbal Park at Tohana	25
Sirsa	i) Bahera Vatika at Village Fulkan Village	17
Total		12611

2.7 Status of functioning of Committees constituted in News Item Published in “The Times of India’ Authored by Shri Vishwa Mohan Titled “NCAP with Multiple timelines to Clear Air in 102 Cities to be released around August 15” dated 08.10.2018

There is no non-attainment city in the State of Haryana as per Hon’ble NGT order dated 08.10.2018. However, action plans for abatement of air pollution in District Gurugram & Faridabad have been prepared and already sent to CPCB for consideration and copy of the same has already been submitted to Hon’ble NGT with third quarterly report (October to December,2019).

2.8 Status of Action Plan with regard to identification of polluted industrial clusters in O.A. No. 1038/2018, News item published in “The Asian Age” Authored by Sanjay Kaw Titled “CPCB to rank industrial units on pollution levels” dated 13.12.2018

As per Hon’ble NGT order dated 10.07.2019, 3 Districts of Haryana i.e. Faridabad, Gurugram and Panipat have been covered under critically polluted areas. The draft action plans have been prepared by the concerned Regional Officers. Further as per the directions of Hon’ble NGT, the State Level and District Level Committees for District Panipat, Faridabad & Gurugram have already been constituted by the Government of Haryana vide order dated 02.12.2019 for monitoring the compliance of the directions issued by Hon’ble NGT in the said matter. The copies of orders dated 02.12.2019 has already been submitted to Hon’ble NGT with third quarterly report (October to December, 2019).

2.9 Total amount collected from erring industries on the basis of ‘Polluter Pays Principle’, ‘Precautionary principle’ and details of utilization of funds collected

Hon'ble National Green Tribunal (NGT) has issued the direction in several cases to impose the penalty on the non complying polluting units and has been directing CPCB, all SPCBs including Haryana to implement "Polluter Pays" Principal in right spirit and to recover environmental compensation from the polluting units and to use the same for restoration of environmental damages caused to the public. In 63rd conference of Chairman and Member Secretary of PCBs/Committees held on 18.03.2019 it was decided that SPCBs/PCCs may frame their guidelines on environmental compensation based on

CPCB's report circulated in the agenda of the said meeting. Accordingly the Board has ordered to adopt the said modalities/methodology for assessing, imposing and utilization of environmental compensation from the polluting units in the State of Haryana vide order dated 29.04.2019 and same is amended on 20.12.2019.

A committee of the officers of the Board is constituted for examination and finalization of the Environmental Compensation assessment report submitted by Regional Officers against the defaulting units caused the damage to the environment.

The detail of Environmental Compensation imposed on the erring industries, penalty on the persons/units involved in Environmental Damage due to non compliance of Bio Medical Waste, Plastic Waste Management and non compliance of Solid Waste is given below in Table-3, List of industries on which EC imposed and amount collected is attached as **Annexure- 7**.

Table 3: Details of Environmental Compensation (EC) imposed on the erring industries.

Sr. No.	Name & Address of unit	Total No of cases	Environmental Compensation (Rs.)
1.	Environmental Compensation imposed on the erring industries/HCFs/CBWTFs/Construction site	216	33,33,29,678.6
2.	Solid Waste Challans done by ULBD	1455	Rs. 57,77,600 amount collected during last 3 months
3.	Plastic Challans done by ULBD	2679	12,34,700 amount Collected during last 3 months

2.10 Status of the identification and development of Model Cities and Towns in the State in the first phase which can be replicated later for other cities and towns of the State

Urban Local Department has identified 4 Major Cities namely Rohtak, Karnal, Panchkula and Panipat and 3 Major Towns i.e. Thanesar (Kurukshetra), Jind and Fatehabad, the same have been notified vide notification no. 2/6/2019-RII dated 8.04.2019 which will be made fully compliant by 31.03.2021

Brief status is given below. However, the detailed report of Model Towns is enclosed at **Annexure-8**

Name of Model Towns	Total No. of wards	Waste Generation (TPD)	100% Door to Door collection	Segregation initiated in wards	Processing of Waste (Dry & Wet)	BWG (Identified/ Processing)
Karnal	20	180	Yes	20	86 TPD Wet Waste, 94 TPD Dry Waste.	22 /22
Rohtak	22	155	Yes	22	80 TPD Wet Waste, 75 TPD Dry Waste.	37 /37
Jind	31	90	Yes	31	24.25 TPD Wet Waste, 20.75 TPD Dry Waste.	24/24
Thanesar	31	52	Yes	31	4.00 TPD Wet Waste, 2.5 TPD Dry Waste.	11/11
Panipat	26	500	Yes	26	26 TPD Wet Waste, 22 TPD Dry Waste.	50/50
Panchkula	20	120	Yes	20	80 TPD Wet Waste, 40 TPD Dry Waste.	23/86
Fatehabad	25	31.38	Yes	25	6 TPD Wet Waste, 3 TPD Dry Waste.	2/2

2.11 Status of the remaining cities, towns and Village Panchayats of the State may be made fully compliant in respect of environmental norms within one year

For the compliance of the hon'ble NGT, all the ULBs were directed to work as per SWM Rules 2016 and PWM Rules 2016. Hon'ble NGT chairperson, Justice Pritam pal conducts State Level Committee meeting every month to review the progress of all the ULBs as per the NGT order.

2.12 A quarterly report be furnished by the Chief Secretary, every three months. First such report shall be furnished by June 30, 2019

The 1st Quarterly CS report was submitted by Chief Secretary to NGT through HSPCB on 28th June 2019, 2nd Quarterly report on 11.10.2019, 3rd quarterly reports has been submitted on 16.01.2020 and 4th quarterly report has been submitted on 29.07.2020 to CS Haryana. Further 1st quarterly report for year 2020 from April to June, 2020 has already been submitted to CS, Haryana.

2.12 The District Magistrates or other Officers may be imparted requisite training

Training and orientation programmes for 11 Districts and ULBs falling in those districts was conducted on 04.04.2019 in Karnal and remaining 11 districts and ULBs falling in those districts conducted on 06.04.2019 in Kurukshetra under the chairmanship of Chief Secretary, Haryana. All the Divisional Commissioners, Deputy Commissioners & Commissioners, Executive Officers, Sectaries and other concerned officers of all the ULBS were directed to comply the NGT order dated 06.03.2019 and provisions made in all the waste management rules. A "Handbook on Waste Management" incorporating all the waste management Rules has also been provided for ready reference to all the officers present during the workshop.

Due to COVID-19 pandemic, the Public Awareness programs could not be organized in the past three months. However, the awareness through newspapers, hoardings, loudspeakers fitted on door to door waste collection vehicles is being done during COVID-19 pandemic.

2.13 Status of compliance of environmental norms, atleast once in two weeks.

Review meetings are being conducted by DCs of all the districts on regular basis.

2.14 Performance audit of functioning of all regulatory bodies may be got conducted and remedial measures be taken, within six months i.e. by 06.09.2019.

QCI team has been engaged for conducting the performance audit of 18 ULB's namely Karnal, Rohtak, Panchkula, Gurugram, Sonapat, Panipat, Hisar, Ambala, Faridabad, Yamuna Nagar, Jind, Bhiwani, Sirsa, Rewari, Kaithal, Thanesar, Palwal and Bahadurgarh having population more than 1 lakh. The draft performance audit report has been received dated 23.12.2019 after scrutiny, some deficiencies were noticed in the report. Vide letter memo no. XEN/DGULB/2020/2907 dated 27.08.2020, QCI was requested to rectify the deficiencies highlighting the deficiencies. Now, QCI has resubmitted the audit report which is under examination.

2.15 Information, Education & Communication (IEC) activities in the State

A). Various awareness programmes such as Drawing/painting competition, Essay writing competition, Rally and lecture among different class group on ill effect of using plastic carry bags, conservation of water, non burning of wheat stubble/paddy straw were organized in collaboration of Eco-clubs and district administration in whole State through regional offices. The detail of such activities is as below:

• ***District Jhajjar:***

1. Painting competition on ill effects of plastic carry bags has been organized at Govt. sr. School, Railway Road, Bahadurgarh in January 21, 2020.
2. Awareness program organized on Save Water Save Life campaign with M/s Relaxo Footwears (P) Ltd. Bahadurgarh on World Water Day i.e. 22nd March, 2020.
3. World Environment Day has been celebrated on 5th June, 2020 by RO, Bahadurgarh HSPCB in the premises of M/s IUP Jindal Metals & Alloys Limited, Rohad, Distt. Jhajjar alongwith management and workers of the company. Further Tree Plantations was carried out in the premises of company and banners showing the awareness regarding environment issues have also been displayed.
4. Ozone day is celebrated on 16th September, 2020 at M/s Relaxo Footwears Ltd., Bahadurgarh.
5. Gandhi Jayanti is celebrated on 2nd October, 2020 in coordination with MC and HSIIDC departments in Bahadurgarh town and message given to general public to keep the hygiene.

• ***District Rohtak:***

1. Awareness Program on proper collection and disposal of bio medical waste with Indian Medical Association Rohtak on Feb. 11, 2020.
2. World E-Waste Day is celebrated at M/s Sanewal Auto Engg. Pvt. Ltd., IDC, Rohtak on 16th October 2020.

• ***District Karnal:***

1. World Environment Day on 5th June, 2020 was celebrated at Nehru Public School, vill. Halibatpur, Nigdhu, Karnal, Govt. Girls Sr. Sec. School, Railway Road, Karnal and M/s Piccadilly Agro Industries, Vill. Bhadson, Indri, Karnal. Awareness program regarding ill effect of using plastic carry bags, conservation of water were organized. The 450 nos. of samplings were also planted & 500 Jute/Cloth bags were also distributed on this occasion.
2. World Ozone Day 16th September, 2020 was organized at M/s Beri Udyog Pvt. Ltd. 235-240 Sec-3, HSIIDC, Karnal. The banners/posters depicting the various issues of Environment displayed at different places. The plants were planted and 500 jute/cloth bags were distributed on this day.

• ***District Rewari:***

1. Awareness program on ill effects of plastic carry bags has been organized at Hotel Hans Resort, Bawal on 19.02.2020.
2. A door to door campaign to distribute cloth bags was also taken in the market of Dharuhera in the month of January, 2020.
3. Awareness program organized with the farmers regarding the no burning of wheat stuble.
1. World Environment Day is celebrated on 5th June, 2020 by the RO Dharuhera HSPCB with Industrial Association Bawal in M/s Exide India Ltd., IMT Bawal, Rewari. Tree Plantation was also done in Industrial Premises by M/s Hero Motocar Ltd., and M/s Amtek Auto Ltd., Dharuhera.

• ***District Bhiwani:***

1. Awareness program conducted on ill effects of plastic carry bags and Jute Bags were distributed near bus stand, Bhiwani on 25.01.2020.
2. Banner/posters regarding ill effects of wheat stubble burning were displayed on various prominent places.
3. Trees Planted & jute bags were distributed on the occasion of international forest day 2020 along with stone crusher association in Khanak, Bhiwani on 21.03.2020.

4. World Environment Day is celebrated on 5th June, 2020 by RO Bhiwani HSPCB. During celebration tree plantations is carried out in coordination with mining unit i.e. M/s Goverdhan Mines and Minerals Dadam, Khana, Bhiwani.
 5. Celebrated "Word Ozone Day" with slogan of the day "Ozone for Life" through online awareness programme on 16th September, 2020 with the students of Halwasiya Vidhya Mandir Senior Secondary School, Bhiwani.
- ***District Faridabad:***
 3. World Environment Day is celebrated on 5th June, 2020 by RO Ballabgarh & Faridabad HSPCB on this occasion Tree Plantation was done by Sh. Narender Gupta, MLA Faridabad further the banners were displayed on various places like collage, parks, school, mandis etc.
 4. Ozone day was celebrated in coordination with M/s Escorts Pvt. Ltd.
 5. E-waste day was celebrated in coordination with Authorized E-waste dismantler/recycler and E-waste Bulk Producers.
 6. Swachta Abhiyan drive was organized in coordination with Industrial Association Faridabad and public in general.
 7. Awareness campaign not burning of stubble was organized in Vallage Arua in coordination with Gram Panchayat and public in general.
 - ***District Panipat:***
 8. Earth Day is celebrated on 22.04.2020 in M/s Indian Oil Corporation Limited, Panipat, M/s Nestle India Limited and M/s National Fertilizer Limited, Panipat.
 9. World Environment Day is celebrated on 05.06.2020 by RO Panipat, HSPCB in Coordination with M/s Indian Oil Corporation Limited, Panipat and M/s National Fertilizer Limited, Panipat.
 10. Ozone day is celebrated on 16th September, 2020 in M/s Indian Oil Corporation Limited, Panipat and M/s National Fertilizer Limited, Panipat.
 11. Health Camps has been organized by HSPCB Panipat in coordination of Health Departments at vill. Khojkipur on 08.09.2020.
 12. Health Camps has been organized by HSPCB Panipat in coordination of Health Departments at vill. Nanhera on 21.09.2020
 - ***District Gurugram:***
 1. Poster making presentation by Govt. Senior Secondary School, Kadipur, Gurugram on dated 27.01.2020.
 2. Save water rally organized by students on 27.01.2020 in Tau Devi Lal Stadium, Gurugram.
 3. A skit on water conservation was placed in Govt. senior secondary school, sec-4/7, Gurugram on 27.01.2020.
 4. Poster making competition organized by Govt. senior secondary school, Shukrali, Gurugram on 27.01.2020
 5. A lecture was delivered for awareness about the river rejuvenation on in Govt. senior secondary school, Bhundasi, Gurugram on 27.01.2020.
 6. Two days Regional Conference on Environment, Waste Mitigation and Management organized on 10&11 January, 2020 in Gurugram.
 7. Awareness campaign on occasion of World Ozone Day on 16.09.2020 by M/s Maruti Suzuki India Limited among their employee regarding no use of plastic and prohibition of single use plastic and Tree Plantation.

8. Drawing competition regarding no use of plastic and prohibition of single use plastic in collaboration with eco Club in Govt. Boys Senior Secondary school, Sohna on the occasion of World Ozone Day on 16.09.2020.

9. Awareness campaign on occasion of World Ozone Day on 16.09.2020 by M/s Maruti Suzuki India Limited among their employee regarding no use of plastic and prohibition of single use plastic and Tree Plantation.

• **District Panchkula:**

1. Special campaign for SWM, Plastic Ban and recycling of E-Waste was conducted on 26th January, 2020 on the Republic Day celebration.

2. Health Check Camps along river Ghaggar being organized on monthly basis.

• **District Hisar, Fatehabad & Sirsa:**

1. World Environment Day is celebrated on 5th June, 2020 to spread awareness among the public at large and following activities are carried out.

2. Plantation of Tree is carried out in Bal Bhawan, Sirsa, Ottu wier, Sirsa, Jindal Industries, Hisar.

3. Distribution of Jute bags.

4. Message was displayed on CAAQMS display Board for sensitizing masses in coordination with district administrations, ECO Clubs and Private Organizations in District Hisar, Fatehabad & Sirsa.

• **District Kaithal:**

1. World Environment Day is celebrated on 5th June 2020 by RO, Kaithal HSPCB and tree plantation is carried out with local dignitaries.

2. World Ozone Day celebrated on 16th September, 2020 by tree plantation & awareness program in association with M/s Lakshya Milk Plant, Jind.

3. Banners/Posters at various prominent places regarding ill effects of Stubble burning on 29th September, 2020.

➤ **Installation of cages:**

1. The cages for plastic bottles were provided at various locations for collection of waste plastic bottles, so that these bottles may not choke the sewer lines, may be segregated properly for recycling purpose and non littering of plastic waste.

2. These cages were installed at common places like Railway Stations, Bus Stand, Metro stations, M.C. office, General Hospital, Court campus etc. in Bahadurgharh, Rohtak, Karnal, Yamunanagar, Dharuhera, Bawal, Gurugram north and south.

(C). Bio Medical Waste Management IEC activities:

The detail of activities conducted by HSPCB for creating the awareness on Bio Medical Waste Management is as below:-

Table 10: Detail of workshop/Training programme done under BMW Rules

Sr. No.	Detail of Workshop/Training Programme	Authority organized the workshop/training	Date of programme
1.	Orientation Workshop on BMW rules, 2016 with IMA team and representatives of HCFs.	HSPCB Regional Office Panilpat	15/01/2020

2.	This office has organized an awareness workshop at Hans Resort, 91 Mile Stone (NH-08)Near Kasola Chowk Rewari regarding BMW Rules, 2016	HSPCB, Dharuhera	19/02/2020
3.	Camp regarding implementation of barcoding of HCFs and authorization under BMW	HSPCB Palwal	12/02/2020
4.	Camp of facilities HCFs for applying authorization	HSPCB Palwal	09.02.2020
5.	Camp regarding implementation of barcoding of HCFs and authorization under BMW	HSPCB Palwal	11.02.2020
6.	Camp to facilitated HCFs for applying authorization	HSPCB Palwal	22.02.2020
7.	Camp to facilitated HCFs for applying authorization	HSPCB Palwal	29.02.2020
8.	Meeting with IMA and representative of HCFs regarding implementation of Bar Coding of HCFs and authorization under BMW Rules	HSPCB Palwal	01.03.2020
9.	Workshop regarding BMW Conducted in Co- ordinate with IMA Bhiwani.	HSPCB Bhiwani	14/01/2020
10.	Regarding implementation of Bar Code in all HCFs at PWD Rest House, Gurugram	HSPCB with Indian Medical Association, Gurugram (S)	10-09-2019
11.	Regarding pursuing the matter of non-applicant HCF	HSPCB with Indian Medical Association, Gurugram(S)	13-09-2019
12.	Implementation of bar code, Regional Conference at HIPA, Sector – 18, Gurugram & Hotel Leela Gurugram	HSPCB Gurugram(S)	10-01-2020 & 11-01-2020
13.	Implementation of bar code at venue of Rockland Hospital	HSPCB with Indian Medical Association, Gurugram(S)	15-02-2020
14.	Awareness programme regarding authorization under BMW Rules	Medical Association, Gurugram(S)	01-03-2020

15.	Camp to facilitate HCFs for applying authorization	HSPCB Gurugram (N)	09.02.2020.
16.	Camp regarding implementation of Bar Coding of HCF and authorization under BMW rules	HSPCB Gurugram (N) & Civil Hospital	11.02.2020
17.	Camp to facilitate HCFs for applying authorization	HSPCB Gurugram (N)	22.02.2020.
18.	Camp to facilitate HCFs for applying authorization	HSPCB Gurugram (N)	29.02.2020.
19.	Meeting with IMA and representative of HCFs regarding implementation of Bar Coding of HCF and authorization under BMW rules	HSPCB Gurugram (N)/IMA	01.03.2020.
20.	Camp regarding implementation of barcoding of HCFs and authorization under BMW	HSPCB, Gurugram (N)	12.02.2020
21.	Awareness programme on Bio-Medical waste Management Rules 2016 was conducted by HSPCB, Sonipat region in co-ordination with Indain Dental Association Sonipat (IDA), NIMA Sonipat, Indian Medical Association (IMA) Sonipat, in which Salient features of BMW Management Rules, 2016 also step by step process for application of authorization on invest Haryana portal were explained with live examples	Regional Office, Sonipat	17.01.2020
22.	Workshop regarding step by step process for submitting authorization application under BMW Rules, 2016 with the representatives of NIMA, Sonipat	Regional Office, Sonipat	14.02.2020
23.	Awareness programme with the representative of HCF's regarding compliance under BMW Rules, 2016 and procedure for applying on invest Haryana portal for authorization under BMW Rules, 2016	Regional Office, Sonipat	12.03.2020

24.	Workshop for the awareness of BMW Rules.	Regional Office, Panipat	14.06.2020
25.	Regarding Bio medical waste	P.H.C - Jui	14.08.2020
26.	Regarding Bio medical waste	Civil Hospital, Bhiwani	15.09.2020
27.	23.07.2020 at Regional Office Bahadurgarh	Meeting training conducted in the office of regional Officer or representative of HCF in bahadurgarh	To discuss the necessity of authorization under BMW for non applicant units of Distt. Jhajjar (BMW authorization under BMW Rules, 2016)
28.	06.08.2020 at IMA office, Rohtak	Meeting training conducted in the office of IMA office, Rohtak	To discuss the necessity of authorization under BMW for non applicant units of Distt. Jhajjar (BMW authorization under BMW Rules, 2016)
29.	Workshop regarding Bar-coding, non-applicants & proper disposal of BMW	Regional Office, Faridbad Regional Office, Ballabgar	18.08.2020
30.	Camp to facilitate HCFs for applying authorization	HSPCB	09.02.2020.
31.	Camp regarding implementation of Bar Coding of HCF and authorization under BMW rules	HSPCB & Civil Hospital Gurugram	11.02.2020.
32.	Camp to facilitate HCFs for applying authorization	HSPCB	22.02.2020.

33.	Camp to facilitate HCFs for applying authorization	HSPCB	29.02.2020.
34.	Meeting with IMA and representative of HCFs regarding implementation of Bar Coding of HCF and authorization under BMW rules	HSPCB/IMA	01.03.2020.
35.	Meeting with IMA, Lab & Diagnostic Association, Indian Dental Association and representative of HCFs regarding implementation of Bar Coding of HCF and authorization under BMW rules	HSPCB	25.08.2020
36.	Camp to facilitate HCFs for applying authorization	HSPCB	12.09.2020
37.	Regarding implementation of Bar Code in all HCFs at PWD Rest House, Gurugram	HSPCB with Indian Medical Association, Gurugram	43747
38.	Regarding pursuing the matter of non-applicant HCF	HSPCB with Indian Medical Association, Gurugram	13-09-2019
39.	Implementation of bar code, Regional Conference at HIPA, Sector – 18, Gurugram & Hotel Leela Gurugram	HSPCB	10-01-2020 & 11-01-2020
40.	Implementation of bar code at venue of Rockland Hospital	HSPCB with Indian Medical Association, Gurugram	15-02-2020
41.	Awareness programme regarding authorization under BMW Rules	HSPCB with Indian Medical Association, Gurugram	43833
42.	Video conferencing of Dr. Bhure Lal, IAS, (Retd.), Chairman, EPCA with HSPCB & others authorities regarding COIVD-19 waste.	HSPCB	24-07-2020
43.	Regarding Bar-coding implementation of BMW Rules, 2016 participation by IMA, Karnal, NEMA, RO HSPCB, M/s Haat Supreme Wetech (P) Ltd., Vill. Bajida Jattan, Karnal (CBWTF) & M/S Safe Bio (For Bar Coding)	IMA Karnal	07.10.2020

44.	Awareness Camp for BMW (Bio Medical Waste Rules, 2016)	HSPCB, Palwal	23.07.2020
45.	Awareness Camp for BMW (Bio Medical Waste Rules, 2016)	HSPCB, Palwal	25.07.2020
46.	Awareness Camp for BMW (Bio Medical Waste Rules, 2016)	HSPCB, Palwal	29.07.2020
47.	Awareness Program in collaboration with IMA, Sonipat was created among Health Care facilities regarding proper disposal of BMW waste and importance of segregation of Covid 19 waste.	HSPCB, Sonipat Region	25.08.2020

3.0 O.A. 514 of 2018 in the matter of Vivek Kamboj Vs Union of India & Ors.

In the order dated 19.11.2019, It was directed by the Hon'ble NGT to process/bioremediation all the legacy waste present at Bhandwari site within six months. An action plan for bioremediation of the legacy waste has been submitted in Hon'ble NGT by Commissioner, Gurugram on 26.02.2020.

After considering the action plan of MCG, Hon'ble NGT has passed the following directions on 27.02.2020 in the said matter:-

1. In view of the above, we direct that further steps be taken in the matter in terms of the above plan and status as on 15.06.2020 may be brought on record by 20.06.2020 by email at judicialngt@gov.in.
2. We also direct that the CPCB and the State PCB may oversee the execution of the above action plan and file its independent report by 30.06.2020 by email at judicial-ngt@gov.in. Nodal agency will be the CPCB.
3. We are also informed that issue of contamination of ground water is also involved. The CPCB may give its report about the steps taken in the matter so far and further steps required to be taken in its next report. The CPCB will be at liberty to give directions for the remediation steps which may be taken by the Municipal Corporation, Gurgaon and the said Corporation may take such steps accordingly.

In compliance of above directions the MCG has filed Status report as on 15.06.2020 and an additional status report dated 29.09.2020 (attached at **Annexure-9**) in Hon'ble NGT.

While considering the report of dated 29.09.2020 submitted by MC Gurugram and CPCB report of dated 24.09.2020, Hon'ble NGT has passed the following directions on dated 30.09.2020 (attached at **Annexure-10**).

"7. The perusal of the above shows that the remediation presently happening is by employing eight machines of 300 TPD each i.e. 2400 TPD per day. Per day fresh generation of the waste which is arriving at the site is 2000 TPD. Thus, the situation is far from satisfactory. The number of the trommel machines needs to be suitably increased, apart from other steps. While the Commissioner, Municipal Corporation, Gurgaon, present in person through Video Conferencing, has stated the number of machines is likely to increase to 20 and the Corporation is open to examine appropriate increase, we are of the view that having regard to the long pending problem and need for expeditious action, suitable increase of machines, preferably upto 50 or more is

required to be explored, in phases, if not immediately. We understand that sufficient numbers of machines are now available and the Ahmedabad and Indore Municipal Corporations have hired number of machines for similar activity. The Municipal Corporation, Gurgaon may interact with the said Corporations where similar work has been executed with better speed. The Municipal Corporation may ensure that since presently the trammels are being operated on generator sets which may be detrimental to the environment, alternative arrangement of dedicated electricity supply for the purpose may be made at the earliest, preferably within two months. We are told that there is a monitoring at the State Level also. We expect the Additional Chief Secretary, Local Bodies and the Commissioner, Municipal Corporation to jointly oversee the expeditious execution of the remediation activity, using such coercive authority as may be necessary against non-performing officers or agencies employed for the work. The priority of the Corporation has to be expeditious removal of the waste in a scientific manner, in the interest of public health and the environment. It is made clear that if there is inadequate progress even in the further extended time, the Tribunal may have to require the personal presence of the Chief Secretary and pass necessary coercive orders”.

“10. The above observations show that the information given by the Corporation is not based on ground reality. The observations in the CPCB report be implemented by the Municipal Corporation, Gurgaon and further action report filed in the matter before the next date by email at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. CPCB may also give its independent report of status as on 31.12.2020 particularly with regard to ground water contamination and proper manifest system for treatment of leachate at identified STP, quality of inert material used for filling the low-lying area and duly authorized agencies receiving the material for further processing/recycling by mail likewise.

List again on 18.01.2021.

A copy of this order be forwarded to the Chief Secretary, Haryana, Additional Chief Secretary, Local Bodies, Haryana and the CPCB by email for compliance”

4.0 Status of OA No. 1011/2018 in the matter of Jagdish Kumar Vs SOH.

The issue is the remedial action for restoration of the site where garbage was unscientifically dumped at Gohana, District Sonapat, Haryana. The matter is covered by the Solid Waste Management Rules, 2016 wherein timelines are given for various steps to be taken. In the present case, the complaint is that collected garbage is creating air pollution, affecting public health.

While hearing on 08.05.2020 Hon’ble NGT has directed that:-

“Accordingly, a further status report has been filed on 04.05.2020 by the Additional Chief Secretary, Haryana, Urban Local Bodies Department with a plea that due to Covid-19, the compliance of the Rules could not be ensured. As already noted, the matter has been hanging fire for the last 20 years while Covid-19 situation has emerged only now. Moreover, the statutory timelines have expired and earlier binding orders have attained finality. Nothing tangible is shown to have been done, giving rise of incompetence and unwilling of the concerned officers to perform their duties for which their accountability has to be fixed.

4. Let the Chief Secretary, Haryana take further steps for ensuring compliance of directions already issued to ensure compliance of Solid Waste Management Rules, 2016 and for coercive measures for failure of the concerned officers so far and furnish a further report before the next date by e-mail at judicial-ngt@gov.in”.

In-compliance of above mentioned directions ULBD has prepared status of existing dump sites locations, area covered height and quantity of waste lying at dump site. Approximate 64.65 lakh metric tonnes of legacy waste is present at 83 dump site of various MCs in the State. Approximate 60.33 lakh metric tones Out of 64.56 lakh metric tones legacy waste is lying at 22 dump sites in the State. Out of 22 dump sites, 5 Municipalities have started bio-remediation of legacy waste i.e. 39.91 lakh MT at their dump sites at Gurugram, Rohtak, Hisar, Panchkula & Bahadurgarh while 17 MCs are going to/have invited the fresh tenders for bio-remediation of legacy waste i.e. 20.42 lakh MT present at their existing dump sites.

The work of above 17 dump sites is lightly to be started in the end of October, 2020 and approximate 60.33 Lakh MT of legacy waste will be bio-remediated in these 22 sites.

Further, The Advisory on Landfill Reclamation issued by Central Public Health Engineering and Environment Organization, Ministry of Housing and Urban Affairs in June 2020 has also been forwarded to the MCs on dated 17.06.2020 with the directions to adopt either EPC model or hiring of Machinery basis for remediation of legacy waste as per their local conditions and infrastructure available with them so as to complete the bioremediation of legacy waste in the time lines fixed by Hon'ble NGT i.e. 07.04.2021. The copy of letter memo no. XEN-I/DGULB/2020/1843 dated 17.06.2020 is attached as **Annexure-11**.

5.0 Status of O.A. No. 540/2019 in the matter of “Resident Welfare Association Vs State of Haryana & Ors”.

The said matter is against the encroachment of green belt at Sector-18, Panipat, Haryana. Vide order dated 14.08.2019, Hon'ble NGT observed that the State Government must plan a mechanism to take suitable action with regard to such violation from the State and directed the Chief Secretary of Haryana to examine the aspects given in order throughout the State by seeking report from the concerned authority. In pursuance, thereof, a meeting was called by the Chief Secretary on 03.09.2019 to monitor the compliance of the Hon'ble NGT Order wherein PS, TCP has apprised that HSVP has already a policy providing guidelines to provide space for opening of liquor vends in HSVP sectors. The policy itself clarified that the setting up of liquor vends/shops should not be allowed to operate from open spaces, green belts, parking and parks etc under any circumstances. Further, no liquor vends shall be allowed to run in the residential areas/premises. Now encroachment due to the liquor vends/shops has been removed from the Green Belt of Sector 18, Panipat by HSVP.

Incompliance of NGT order dated 14.08.2020, the report submitted by ULBD of 87 MCs and HSVP of 5 zones on the above cited subject matter has already submitted to NGT with 3rd quarterly reports (January to March, 2020).

6.0 Status of O.A. No. 769/2018 in the matter of “Pradeep Nirala Vs MoEF&CC & Ors”.

The said matter is regarding the encroachments made on the Badshapur Fort by setting up an illegal colony of about 150 houses on the green area which is resulting in illegal drawl of ground water and violation of Solid Waste Management Rules and Plastic Waste Management Rules, 2016. The matter of consideration is restoration of green areas by removing illegal encroachment of Badshapur Fort area in Gurugram and preventing unscientific dumping of waste having potential to damage to public health. NGT vide order dated 22.10.2018 directed that Deputy Commissioner, Gurugram along with the Haryana Pollution Control Board and Archaeological Survey of India to look into the allegations and take appropriate action in accordance with law within two months from the date of receipt of this order.

Superintending Archeologist, Archeological Survey of India submitted that Badshapur Fort, Gurugram is not a centrally protected monument of Archeological Survey and hence Archeological

Survey of India is not concerned in the said matter. Further, Commissioner, Municipal Corporation, Gurugram submitted that M/s Eco Green Energy Pvt Ltd. has already been engaged by them for collection of waste from point of generation, storage of waste, transportation of the waste, processing and disposal of municipal solid waste.

Accordingly, Deputy Commissioner, Gurugram submitted interim report on 27.03.2019 and stated that MCG has cleared the site in question by lifting and cleaning of municipal solid waste. The same was also verified by the concerned field officer of this office alongwith concerned AEE of MCG on dated 27.03.2019 and found that municipal solid waste which was lying near the Badshahpur Fort wall has been lifted up and the site is cleaned. Further, regarding the matter of drainage MCG submitted that the sewer line which was choked has been connected to master sewer line and accordingly Deputy Commissioner, Gurugram submitted interim reply on 23.05.2019 Hon'ble NGT.

NGT vide order dated 24.05.2019 directed Deputy Commissioner, Gurugram and Municipal Corporation, Gurugram to remove the encroachment at site in question and to submit action taken report within 3 months from the date of order.

Thereafter, Girdawar from the office of Naib Tehsildar, Badshahpur submitted vide his letter dated 19.11.2019 that during the demarcation on 22.10.2019, the villagers and residents protested the demarcation process and hence, demarcation could not be done at that time. Further, he requested the District Magistrate, Gurugram through SDM (North) to provide police protection so that demarcation of the site in question could be done. The Deputy Commissioner, Gurugram issued orders on dated 09.12.2019 and deputed Sh. Mahender Singh, Naib Tehsildar, Badshahpur as Duty Magistrate for the said purpose. Naib Tehsildar, Badshahpur vide his letter dated 12.12.2019 intimated the Deputy Commissioner, Gurugram that demarcation work will be done on 20.12.2019. But Demarcation work could not be done on 20.12.2019 as police help was not provided & Naib Tehsildar, Badshahpur has placed another proposal to the competent authority for the same.

Further, Naib Tehsildar, Badshahpur had placed another proposal to the competent authority for the same for 13.01.2020. Thereafter, Demarcation work has been done on 13.01.2020 and the report of the same has been sent to Municipal Corporation, Gurugram for removal of encroachment from the site in question. In this regard an action taken report dated 28.01.2020 has been submitted to Hon'ble NGT by District Magistrate Gurugram.

While hearing on 17.09.2020, Hon'ble NGT has passed the following direction (copy of order dated 17.09.2020 is attached as **Annexure-12**):-

"The District Magistrate may file further action taken report before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."

Next date of hearing 27.01.2021.

7.0 Status of O.A. No. 376/2016 & earlier OA No. 276/2015 & I.A. No. 601/2019 in the matter of "Jitender Yadav Vs Union of India & Ors".

The said matter pertains to initiate remedial action against unscientific disposal of municipal solid waste at Almora, State of Uttarakhand. The matter relates to Uttarakhand State but the Hon'ble NGT vide Order dated 17.09.2019 issued directions to Chief Secretaries of all the States to look into the issue of compliance of PWM Rules as per direction of law and the MoEF&CC also concludes the long pending issue of framing National Framework on EPR within two months.

Further, this application stands disposed of except for consideration of the compliance report of the MoEF&CC in Application No. 13/2019 in O.A. No. 247/2017, Central Pollution Control Board vs. State of Andaman & Nicobar & Ors. on 04.12.2019.

In this regard it is submitted that the compliance of Plastic Waste Management in the State is monitored by the State Level Committee already constituted in the OA No. 606/2018 and

Chief Secretary is also monitoring the same regularly. Further, the matter is already monitored by Hon'ble NGT in O.A. No. 247/2017 titled as "CPCB Vs Andaman & Nicobar".

As per compliance of NGT order, ULB Department has prepared action plan for compliance of Plastic Waste Management in the State and copy of the same has already been submitted to Hon'ble NGT with third quarterly report (October to December, 2019).

The quarterly report for October- December 2019 has also been submitted by the State.

8.0 Status of O.A. No. 360/2018 & MA No. 823/2018 in the matter of "Shree Nath Sharma Vs Union of India & Ors".

The said matter is regarding initiating the steps for remedial action for enforcement of environmental norms at Bharatpur, Rajasthan. The matter was initiated by way of writ petition before the Rajasthan High Court with reference to pollution of Sujanganga river which is surrounded by a historical Fort. The High Court transferred the writ petition to this Tribunal which order was affirmed by the Hon'ble Supreme Court.

This Hon'ble NGT stated that in O.A. No. 606/2018, while dealing with the compliance of Municipal Solid Waste Management Rules, 2016 also flagged other issues and required monitoring at the level of the Chief Secretaries and the District Magistrates. Further, vide order dated 15.07.2019 in O.A. No. 710/2017, Shailesh Singh vs. Sheela Hospital & Trauma Centre, Shahjahanpur & Ors. directing to facilitate preparation of District Environment Plan by all the States. CPCB will prepare Model/Models and places the same on its website which may be adopted with suitable changes as per local requirements for all Districts in the country and monitored by the Chief Secretaries with reports to the Tribunal in O.A. No. 606/2018.

The Department of Environment of all States and Union Territories may collect such District Environment Plans of their respective States and finalize the 'State Environment Plan' covering the specific thematic areas referred in Para-7 including information as contained in Para-8 and template of Model/Models District Environment Plan provided by the CPCB. The action for preparation of State's Environment Plan shall be monitored by the respective Chief Secretaries of States and Administration of UTs. Let this action be completed by 15.12.2019.

Thereafter, Environment Department vide letter dated 06.01.2020 and its subsequent reminders dated 05.02.2020, 18.02.2020, 28.02.2020 and 22.07.2020, District Magistrates have been requested for providing the DEPs.

Further, D.O. letters dated 17.08.2020 have been written to districts who have not submitted DEPs. However, 16 no. of Districts of State of Haryana have prepared District Environment Plan.

Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(IN CHAMBERS)

(Office report for directions for rescheduling the appearance of Chief Secretaries in compliance of earlier orders and taking on record report of the Niti Ayog dated 25.6.2020)

In Original Application No. 606/2018

Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues

Date of hearing: 02.07.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER**

ORDER

1. The Tribunal has been considering the issue of non-compliance of Solid Waste Management Rules, 2016 and other important environmental issues for protection of public health and the environment in this matter. The issues of solid as well as liquid waste management are being monitored as per orders of the Hon'ble Supreme Court vide order dated 02.09.2014 in *Writ Petition No. 888/1996, Almitra H. Patel vs. Union of India & Ors.*, (with regard to solid waste management) and order reported in (2017) 5 SCC 326, *Paryavaran Suraksha vs. Union of India* relating to liquid waste management. Other related issues include pollution of 351 river stretches, 122 non attainment cities in terms of air quality, 100 polluted industrial clusters, illegal sand mining etc.

2. After several orders and proceedings before this Tribunal, on 16.01.2019, the Tribunal held that it will be necessary to require the

personal presence of Chief Secretaries of all States and UTs in view of continuing non-compliance of the solid and liquid waste management rules adversely affecting the environment and public health. Needless to say that such large scale non compliance of environmental law is resulting in deaths and diseases and irreversible damage to the environment without punishment and accountability for such non-compliance. Violation of the Rules as well as orders of this Tribunal being by itself criminal offence under the law of land, non compliance is to be viewed sternly to enforce rule of law. No State authority can be on the wrong side of law and still continue hold public office.

3. Accordingly, the Chief Secretaries of all the States/UTs appeared on the scheduled dates till 18.07.2019 and the Tribunal, after reviewing the status of noncompliance on most of the issues, directed further effective steps to be taken for compliance of the Rules and the environmental norms. The directions include setting up of environmental cells directly under the Chief Secretaries, regular periodical monitoring by the Chief Secretaries at the State level and by the District Magistrates at the District level and making atleast some cities, towns and villages compliant in the first instance and thereafter making the entire State compliant. Direction is to take action for non-compliance by recovery of compensation or otherwise. The Tribunal also directed filing of quarterly reports by the Chief Secretaries. Based on such reports, CPCB was to file consolidated status reports. The Chief Secretaries were to appear after six months with updated status of compliance.

4. The matter was reviewed on 12.09.2019 in the light of reports of the CPCB dated 09.09.2019 **showing wide gaps in compliance of solid**

waste, plastic waste, bio-medical waste management, rejuvenation of identified polluted river stretches, polluted industrial clusters and non-attainment cities. A fresh schedule for appearance of the Chief Secretaries was issued. Accordingly, the Chief Secretaries of 18 States/UTs¹ appeared and filed updated status reports and since there still existed huge gaps in compliance, further directions were issued by way of different orders. Last such order is 28.2.2020. Other orders are on same pattern. The direction part of the said order is reproduced below:

“41. In view of above, consistent with the directions referred to in Para 29 issued on 10.01.2020 in the case of UP, Punjab and Chandigarh which have also been repeated for other States in matters already dealt with, we direct:

- a. In view of the fact that most of the statutory timelines have expired and directions of the Hon’ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, *interim compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries***

1

States/UTs	Appeared on	Next date
UP, Punjab & Chandigarh	10.01.2020	24.08.2020
West Bengal	17.01.2020	04.09.2020
Maharashtra	24.01.2020	11.09.2020
Rajasthan and Andaman & Nicobar	31.01.2020	18.09.2020
Telangana	14.02.2020	25.09.2020
Karnataka	20.02.2020	01.10.2020
J&K and Sikkim	24.02.2020	07.10.2020
Madhya Pradesh	25.02.2020	14.10.2020
Arunachal Pradesh, Nagaland, Manipur, Mizoram, Tripura and Meghalaya	28.02.2020	03.11.2020

must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal. Final compensation may be assessed and recovered by the State PCBs/PCCs in the light of Para 33 above within six months from today. CPCB may prepare a template and issue an appropriate direction to the State PCBs/PCCs for undertaking such an assessment in the light thereof within one month.

- b. **Legacy waste remediation was to ‘commence’ from 01.11.2019 in terms of order of this Tribunal dated 17.07.2019 in O.A. No. 519/2019 para 28² even though statutory timeline for ‘completing’ the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places and delay in clearing legacy waste is causing huge damage to environment in monetary terms as noted in para 33 above, pending assessment and recovery of such damage by the concerned State PCB within four months from today, continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal. Final compensation may be assessed and recovered by the State PCBs/PCCs in the light of Para 33 above within six months from today.**
- c. *Further, with regard to thematic areas listed above in para 20, steps be ensured by the Chief Secretaries in*

² The Chief Secretaries may ensure allocation of funds for processing of legacy waste and its disposal and in their respective next reports, give the progress relating to management of all the legacy waste dumpsites. Remediation work on all other dumpsites may commence from 01.11.2019 and completed preferably within six months and in no case beyond one year. Substantial progress be made within six months. We are conscious that the SWM Rules provide for a maximum period of upto five years for the purpose, however there is no reason why the same should not happen earlier, in view of serious implications on the environment and public health.

terms of directions of this Tribunal especially w.r.t. plastic waste, bio-medical waste, construction and demolition waste which are linked with solid waste treatment and disposal. Action may also be ensured by the Chief Secretaries of the States/UTs with respect to remaining thematic areas viz. hazardous waste, e-waste, polluted industrial clusters, reuse of treated water, performance of CETPs/ETPs, groundwater extraction, groundwater recharge, restoration of water bodies, noise pollution and illegal sand mining.

- d. The compensation regime already laid down for failure of the Local Bodies and/or Department of Irrigation and Public Health/In-charge Department to take action for treatment of sewage in terms of observations in Para 36 above will result in liability to pay compensation as already noted above which are reproduced for ready reference:
 - i. **Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies – 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per drain by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.**
 - ii. **Commencement of setting up of STPs – 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.**
 - iii. **Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2021.**
- e. Compensation in above terms may be deposited with the CPCB for being spent on restoration of environment which may be ensured by the Chief Secretaries' of the States/UTs.
- f. An 'Environment Monitoring Cell' may be set up in the office of Chief Secretaries of all the States/UTs within one month from today, if not already done for coordination and compliance of above directions which will be the responsibility of the Chief Secretaries of the States/UTs.

- g. *Compliance reports in respect of significant environmental issues may be furnished in terms of order dated 07.01.2020 quarterly with a copy to CPCB.*

5. In view of the lockdown, further appearance of the Chief Secretaries could not take place and we accepted the prayer for deferring the presence of the Chief Secretaries. This applies to the present case also in respect of the letter of the Chief Secretary Kerala. The appearance of the Chief Secretaries of States/UTs who have not appeared in second round so far is now rescheduled as follows:-

S. NO.	STATES/UTs	REVISED DATES
1.	Bihar	4.1.2021
2.	Odisha	6.1.2021
3.	Jharkhand	8.1.2021
4.	Assam	11.1.2021
5.	Delhi	14.1.2021
6.	Haryana	18.1.2021
7.	Ladakh	20.1.2021
8.	Gujarat	22.1.2021
9.	Goa	25.1.2021
10.	Daman and Diu	27.1.2021
11.	Dadar and Nagar Haveli	29.1.2021
12.	Himachal Pradesh	1.2.2021
13.	Uttarakhand	3.2.2021
14.	Chhattisgarh	5.2.2021
15.	Kerala	8.2.2021
16.	Tamil Nadu	10.2.2021
17.	Lakshadweep	12.2.2021
18.	Puducherry	15.2.2021
19.	Andhra Pradesh	17.2.2021

TIME: 2:00PM

The state appearing on the respective dates shall submit a quarterly report to NGT and CPCB, 15 days in advance to their appearance.

6. Appearance of the Chief Secretaries in third round is rescheduled as follows:

S. NO.	STATES/UTs	DATE OF HEARING
1.	Punjab	1.7.2021
2.	Chandigarh	5.7.2021
3.	Uttar Pradesh	7.7.2021
4.	West Bengal	9.7.2021
5.	Maharashtra	12.7.2021
6.	Rajasthan	14.7.2021
7.	Andaman & Nicobar	16.7.2021
8.	Telangana	19.7.2021
9.	Karnataka	21.7.2021
10.	Jammu & Kashmir	23.7.2021
11.	Sikkim	26.7.2021
12.	Madhya Pradesh	28.7.2021
13.	Arunachal Pradesh	30.7.2021
14.	Nagaland	2.8.2021
15.	Manipur	4.8.2021
16.	Mizoram	6.8.2021
17.	Tripura	9.8.2021
18.	Meghalaya	11.8.2021

TIME: 2:00PM

The state appearing on the respective dates shall submit a quarterly report to NGT and CPCB, 15 days in advance to their appearance.

7. In case the physical presence of the Chief Secretaries is not found viable, they can seek to appear online by way of video conferencing but they may not delegate this responsibility to any other officer. All the State/UTs may take further steps for compliance of environmental norms

in terms of directions already issued including taking coercive measures for non-compliance against the polluters as well as erring officers and recovering compensation. Quarterly report may continue to be filed with a copy to CPCB. CPCB may file consolidated reports quarterly. There may be a separate column showing compliance of direction for model compliant cities, towns and villages in every State. The Chief Secretaries may have this as one of the focus areas in their presentation also.

II. Report of the Niti Ayog:

8. One of the frequent pleas being that time was consumed in preparing DPRs, tender or other documents, vide order 18.10.2019, The Tribunal requested Niti Ayog to standardize technologies and costs. Operative part of the said order is as follows:

“There is need to standardize necessary technologies with cost breakups for operation and maintenance, including procurement. Besides this, the service provides need to be identified and empaneled. This exercise may also require the concerned authority to explore business models”. It had also stated in paragraph 2 that -“development of business models for privatization of (a) sewage collection, treatment and disposal, including utilization of treated water and sludge; (b) remediation of legacy waste dumpsites; and (c) other such activities relating to collection, treatment and processing and utilization of wastes and provision of services such as setting up of rainwater harvesting system may have to be considered.”

9. Accordingly, the NITI Ayog has filed its report 25.06.2020, *inter alia* as follows:

“Subsequently, first meeting of the Committee under the chairmanship of Vice-Chairman, NITI Aayog was held on 19.11.2019 wherein it was decided that CEO, NIT! Aayog will be the nominee of the Vice-Chairman, NITI Aayog to chair the committee constituted by the Hon'ble Tribunal. Thereafter, CEO, NITI Aayog convened a meeting in which a sub-group was formed under the chairmanship of Director General, NMCG, which included Additional

Director-General, NMCG, Additional CEO, GeM Portal, Joint Adviser, Central Public Health Environmental Engineering Organization (CPHEEO) of MoHUA, Adviser (Housing & Urban Affairs), NITI Aayog and Adviser (Water Resources & Land Resources), NITI Aayog. It was directed during the meeting that this sub-group will take a decision regarding the documents and business models that should be uploaded on GeM Portal for easy adoption by states to undertake solid and liquid waste management in India.

The Committee held three meetings: on 19.11.2019, 20.11.2019 and 17.03.2020. Pursuant to the decisions taken during these meetings, **NITI Aayog has formulated the Model Concession Agreements (MCAs) and Model Request for Proposals documents (RFPs) for Integrated Solid Waste Management (including Bio-Remediation of Legacy Waste) and Integrated Liquid Waste Management (including Faecal Sludge Management) on Hybrid Annuity Model (HAM) of Public-Private Partnership (PPP).**

MoHUA has provided Engineering Procurement Construction (EPC) Contract for Legacy Waste Dumpsite Remediation and several other documents relating to legacy waste dumpsite remediation and integrated solid waste management activities such as collection, transportation, processing and disposal of municipal solid waste.

NMCG has also provided documents for setting up of sewage treatment plants and other guiding documents for improved liquid waste management in the country.

Now the Urban Local Bodies (ULBs) have the following options for solid waste management and liquid waste management under PPP:

For Solid Waste Management:

- (i) To undertake only legacy waste remediation: existing method of tendering EPC contract which is entirely financed by the government be taken up (it is a successful model as indicated by MoHUA).
- (ii) To undertake only solid waste management system collection transportation processing & disposal) (Non-HAM): the existing method of tendering Design, Build, Finance, Operate & Transfer (DBFOT) contracts which is either not funded or only partly funded by the government be taken up. The drafts of such agreements, model RFP, list of necessary clauses of such agreements, and guidelines for drafting of concession

agreements have been made available through Swachh Bharat Mission (Urban), MoHUA, and the World Bank.

- (iii) To undertake both legacy waste remediation as well as solid waste management system: the MCA of NITI Aayog under HAM may be taken up.
- (iv) To undertake only solid waste management system (collection, transportation, processing & disposal) Myths only the parts of the NITI Aayog MCA pertaining to Bio-Remediation of Legacy Waste may accordingly be removed by the ULB and remaining agreement may be taken up.

For Liquid Waste Management:

- (i) To undertake only sewage treatment (Non-HAM): existing method of tendering EPC contract or DBFOT contract for setting up sewage treatment plants under state or central government funding schemes, may be taken up.
- (ii) To undertake only sewage treatment (under HAM): model bidding documents prepared by NMCG may be taken up.
- (iii) To undertake both sewage treatment as well as faecal sludge management system: the MCA of NITI Aayog under HAM may be taken up.

As per paragraph 5 of the NGT Order, the Tribunal was of the opinion that placing these documents on the GeM Portal would go a long way in tackling the situation by curtailing procedural delay.

In accordance with the requirement of the NGT Order, all the relevant documents were shared with the CEO, GeM Portal on 11.06.2020 to initiate the process of uploading of the documents.

I am sharing the documents with you for the kind information and reference of the Hon'ble Tribunal.

The following documents are attached herewith:

- (A)** Order of the Hon'ble National Green Tribunal dated 18.10.2019 in O.A. No. 606/2018 (Main) on `Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues.

(B) Solid Waste Management (SWM)

- (i) Model Concession Agreement including Schedules (prepared by NITI Aayog)**

- (ii) Model RFP for Solid Waste Management (prepared by NITI Aayog)**
- (iii) EPC Contract for Legacy Waste Dumpsite Remediation**
- (iv) DPR preparation Toolkit for Dumpsite remediation**
- (v) EPC Contractors & O&M Vendors for dumpsite remediation**
- (vi) Equipment & Suppliers for dumpsite remediation**
- (vii) Template for management of Dumpsites**
- (viii) Toolkit for DPRs preparation**
- (ix) List of SWM Empanelled Agencies**
- (x) Empanelled Institutes SWM**
- (xi) Empanelled Transaction Advisers - SWM**
- (xii) Checklist for scrutiny of DPR for SWM projects**
- (xiii) Checklist for scrutiny of PPR or PHI for SWM projects**

(C) Liquid Waste Management (LWM)

- (i) Model Concession Agreement (prepared by NITI Aayog)**
- (ii) Schedules to Model Concession Agreement (15 Schedules) (prepared by NITI Aayog)**
- (iii) Model RFP for Liquid Waste Management (prepared by NITI Aayog)**
- (iv) DPR Guidelines - LWM**
- (v) Empanelled Institutes for evaluation of DPRs - LWM**
- (vi) List of Transaction Advisers & Project Engineers - LWM**
- (vii) Model Bidding Documents for NMCG projects - STP**

(D) Letter addressed to the CEO, GeM Portal through which the above-mentioned documents were shared with GeM, requesting them to initiate the process of uploading.

The documents listed above have been approved by the competent authority at NITI Aayog. This submission is in compliance and fulfillment of the directions given by the Hon'ble National Green Tribunal to NITI Aayog in its Order dated 18.10.2019 in O.A. No. 606/2018 (Main).”

10. The report is taken on record and may be acted upon by all States/UTs as per viability to shorten the procedures.

The Office Report stands disposed of accordingly.

A copy of this order be sent to the Chief Secretaries of all the States/UTs, CPCB, MoEF&CC, State PCBs/PCCs, Ministry of Jal Shakti and Niti Ayog by email.

Adarsh Kumar Goel, CP

S. P. Wangdi, JM

Dr. Satyawan Singh Garbyal, EM

July 2, 2020
Original Application No. 606/2018
AK

OFFICE OF THE MONITORING COMMITTEE Annexure-2

Constituted by the Hon'ble National Green Tribunal in Original Application no.

OA No.916/2018 (earlier OA No.101 of 2014) and OA No.606 of 2018

(Official Address: Tower No.5, 4th Floor, Forest Complex,

Sector 68, SAS Nagar) Tel. No. 0172-2298091

Email: ceccswm606@gmail.com

To

The Member Secretary,
Haryana State Pollution Control Board
C-11, Sector 6, Panchkula- 134109

No. CMC/2020/1001
Dated: 6.8.2020

Subject: Minutes of the 10th meeting of the State Level Committee held on 5/8/2020 at 11.00 A.M (through Video Conferencing) under the Chairmanship of Justice Pritam Pal, Former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee, constituted by Hon'ble National Green Tribunal, w.r.t compliance of Solid Waste Management Rules,2016 in State of Haryana.

Please find enclosed herewith minutes of the 10th meeting of the State Level Committee held on 5/8/2020 at 11.00 A.M (through Video Conferencing) under the Chairmanship of Justice Pritam Pal, Former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee, constituted by Hon'ble National Green Tribunal, w.r.t compliance of Solid Waste Management Rules,2016 in State of Haryana for your kind information and necessary action please.

It is requested that the minutes of the meeting may be conveyed to all the concerned departments with the request to comply with the directions given by the Monitoring Committee and send the action taken report on the issues within 15 days.

DA/as above


(Dr. Babu Ram) 6/8/2020
Technical Expert,
Monitoring Committee

Endst. No. CMC/2020/1002

Dated: 8/6/2020

A copy of the above is forwarded to the Director General, Department of Urban Local Bodies, Panchkula for information and necessary action please.

DA/as above

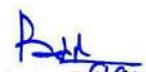

(Dr. Babu Ram) 6/8/2020
Technical Expert,
Monitoring Committee

Endst. No. CMC/2020/1003

Dated: 8/6/2020

A copy of the above is forwarded to the Commissioner, Municipal Corporation, Karnal for information and necessary action please.

DA/as above

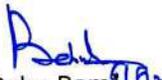

(Dr. Babu Ram) 6/8/2020
Technical Expert,
Monitoring Committee

Endst. No. CMC/2020/ 1004

Dated: 8/6/2020

A copy of the above is forwarded to the Commissioner, Municipal Corporation, Panipat for information and necessary action please.

DA/as above

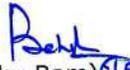

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2020/ 1005

Dated: 8/6/2020

A copy of the above is forwarded to the Commissioner, Municipal Corporation, Gurugram for information and necessary action please.

DA/as above


(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2020/ 1006

Dated: 8/6/2020

A copy of the above is forwarded to the Commissioner, Municipal Corporation, Faridabad for information and necessary action please.

DA/as above

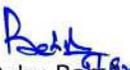

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2020/ 1007

Dated: 8/6/2020

A copy of the above is forwarded to the Deputy Commissioner, Karnal for information and necessary action please.

DA/as above


(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2020/ 1008

Dated: 8/6/2020

A copy of the above is forwarded to the Deputy Commissioner, Panipat for information and necessary action please.

DA/as above

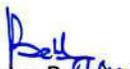

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2020/ 1009

Dated: 8/6/2020

A copy of the above is forwarded to the Deputy Commissioner, Kaithal for information and necessary action please.

DA/as above


(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2020/ 1010

Dated: 8/6/2020

A copy of the above is forwarded to the Deputy Commissioner, Gurugram for information and necessary action please.

DA/as above


(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2020/ 1011

Dated: 8/6/2020

A copy of the above is forwarded to the Deputy Commissioner, Mahendragarh for information and necessary action please.

DA/as above


(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2020/ 1012

Dated: 8/6/2020

A copy of the above is forwarded to the Deputy Commissioner, Rewari for information and necessary action please.

DA/as above


(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2020/ 1013

Dated: 8/6/2020

A copy of the above is forwarded to the Deputy Commissioner, Faridabad for information and necessary action please.

DA/as above


(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2020/ 1014

Dated: 8/6/2020

A copy of the above is forwarded to the Deputy Commissioner, Palwal for information and necessary action please.

DA/as above

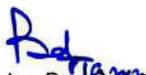

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2020/ 1015

Dated: 8/6/2020

A copy of the above is forwarded to the Deputy Commissioner, Nuh for information and necessary action please.

DA/as above


(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Minutes of the 10th meeting of the State Level Committee held on 5/8/2020 at 11.00 A.M (through Video Conferencing) under the Chairmanship of Justice Pritam Pal, Former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee, constituted by Hon'ble National Green Tribunal, w.r.t compliance of Solid Waste Management Rules,2016 in State of Haryana.

The following were present during meeting:

1) Members of the Monitoring Committee

Sr. No.	Name and Designation in the Deptt.	Name & Designation in the Committee
1.	Justice Pritam Pal Former Judge, Punjab and Haryana High Court	Chairman
2.	Ms. Urvashi Gulati, IAS, Former Chief Secretary, Haryana	Member
3.	Dr. Babu Ram, Former Member Secretary, PPCB	Technical Expert

The list of the other officers, present in the meeting, is as per Annexure-1

The officers of various departments, present in the meeting, were apprised by the Chairman of the Monitoring Committee about the orders of Hon'ble National Green Tribunal in various cases connected to the matter, which are briefly mentioned as under:

- 1) The Hon'ble National Green Tribunal vide order dated 10.01.2020 in OA No.606 of 2018 in the matter of compliance of Solid Waste Management Rules, 2016 in Para No.36 has directed that most of the statutory timelines have expired and directions of Hon'ble Supreme Court and the Tribunal to comply Solid Waste Management rules, 2016 remain unexecuted and accordingly, compensation scale is laid down for continued failure after 31.03.2020. The compliance of the rules requires taking of several steps mentioned in Rule 22 (Sr. No.1 to 10). Any such continued failure will result into liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakh, Rs. 5 Lakh per month per Local Body for population between 5 lakh and 10 lakh and Rs. 1 lakh per other Local Bodies from 1.04.2020 till compliance. If the Local Body is unable to bear financial burden, the liability will of the State Govt. with liberty to take remedial action against erring Local bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal. The Hon'ble Tribunal has also directed in para No 31 (ii) that the

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date of commencement of setting up of STPs is 31.3.2020, failing which compensation amounting to Rs 5 lakh/month/STP by the concerned local bodies/States in terms of order dated 28.8.2019 in OA No. 593/2017 and 6.12.2019 in OA No. 673/2018 w.e.f 1.4.2020 shall be imposed.

- 2) The Hon'ble Tribunal in its order dated 6.12.2019 in OA No. 673 of 2018 (mentioned in order dated 6.12.2019 uploaded on 12.12.2019 in OA No. 916 of 2018) had issued direction that 100% treatment of sewage may be ensured as directed by the Tribunal vide order dated 28.08.2019 in O.A No. 593/2017 by 31.03.2020 at least to the extent of in-situ remediation and before the said date, commencement of setting up of STPs and the work of connecting all the drains and other sources of generation of sewage to the STPs must be ensured. If this is not done, the local bodies and the concerned departments of States/UT's will be liable to pay compensation as directed vide order dated 22.08.2019 in case of river Ganga i.e. Rs. 5 lakh per month per drain for default in in-situ remediation and Rs. 5 lakh per STP for default in commencement of setting up of the STP. The timeline for completing all steps of action plans including completion of setting up STPs and their commissioning till 31.03.2021 in terms of order dated 08.04.2019 in the present case will remain as already directed.
- 3) It was further informed that the Hon'ble Tribunal vide its order dated 21.05.2020 in OA No. 593 of 2017 at Para 8 [47(i) &ii)] has directed as under:
- i) 100% treatment of sewage may be ensured as directed by this Tribunal vide order dated 28.08.2019 in O.A. No. 593/2017 by 31.03.2020 at least to the extent of in-situ remediation and before the said date, commencement of setting up of STPs and the work of connecting all the drains and other sources of generation of sewage to the STPs must be ensured. If this is not done, the local bodies and the concerned departments of the States/UTs will be liable to pay compensation as already directed vide order dated 22.08.2019 in the case of river Ganga i.e. Rs. 5 lakhs per month per drain, for default in in-situ remediation and Rs. 5 lakhs per STP for default in commencement of setting up of the STP
 - ii) Timeline for completing all steps of action plans including completion of setting up STPs and their commissioning till 31.03.2021 in terms of order dated 08.04.2019 in the present case will remain as already directed. In default, compensation will be liable to be paid at the scale laid down in the order of this Tribunal

dated 22.08.2019 in the case of river Ganga i.e. Rs. 10 lakhs per month per STP.

Further, in para 13 of order dated 21.05.2020 in OA No. 593 of 2017 has directed that as regards non-compliant STPs, further action may be completed by the State PCBs/PCCs and it may be ensured that there is 100% treatment of sewage and till STPs are set up, at least in-situ remediation takes place. However, on account of Corona pandemic which has affected several on-going activities, the timeline of levy of compensation in terms of order dated 28.08.2019 in O.A. No. 593/2017 read with order dated 06.12.2019 in O.A. No. 673/2018, of 01.04.2020 may be read as 01.07.2020 and 01.04.2021 may be read as 01.07.2021. Further reports may be taken by the CPCB from all the State PCBs/PCCs as per the system evolved by the CPCB from time to time.

- 4) The Hon'ble Tribunal vide its order dated 1.6.2020 in OA No. 325 of 2015 in the matter of Lt. Col. Sarvadaman Singh Oberoi Vs Union of India &Ors, has directed in para No.6 that harvesting surplus water during excessive rains from any areas of catchment needs to be optimized by enhancing the capacity of the existing ponds/water bodies, creation of water harvesting structures in the sub-watersheds to the extent possible, apart from setting up of additional water bodies/water harvesting structures wherever viable, utilizing available funds including under MGNREGA and involving the community at large at every level. Gram Panchayats can certainly play a significant role in the matter. Once adequate capacity enhancement of water bodies takes place, excess flood/ rainwater can be channelized by using appropriate water harvesting techniques. This action needs to be coordinated by the District Magistrates in coordination with the Department of Irrigation and Flood Control or other concerned Departments such as Department of Rural Development/Urban Development/Local Bodies/Forests/Revenue etc. The District Magistrate may as far as possible hold a meeting of all the stakeholders for the purpose as per the District Environment Plan or Watershed Plan within one month from today. The District Magistrates may also ensure that as far as possible at least one pond/water body must be restored in every village, apart from creation of any new pond/water body.

Thereafter, agenda of the meeting w.r.t. status of compliance made by the Urban Local Bodies and concerned departments of State of Haryana in the Districts falling under the jurisdiction of 03 Divisional Commissioners (Karnal, Gurugram and Faridabad) 11 w.r.t activities to be carried out as mentioned in Rule 22 of

Solid Waste Management Rules, 2016 and 18 key parameters regarding management of Solid Waste were taken up for discussion as under:

A) Compliance status w.r.t. 18 key parameters for management of Municipal Solid Waste Management

Divisional Commissioner, Karnal

It was reported that under the Divisional Commissioner, Karnal, three districts namely Karnal, Panipat and Kaithal exist. The status w.r.t management of Solid Waste through various activities is mentioned as under:

1. District Karnal:

The monitoring committee informed that in District Karnal 01 municipal corporation, Karnal and 06 Municipal Councils namely Assandh, Gharaunda, Indri, Nilokheri, Nissing and Taraori exist. The activity wise status was reported as under:

(i) Door to Door Collection and Source Segregation of Solid Waste

It was submitted that Municipal Corporation, Karnal and all the Municipal Councils (Assandh, Gharaunda, Indri, Nilokheri, Nissing and Taraori) have achieved 100% door to door collection, whereas, source segregation of solid waste was reported as 100%, 64%, 84%, 100%, 46%, 78% and 100%, respectively.

(ii) Removal of Garbage Vulnerable Points (GVPs)

It was informed that the Municipal Councils, Assandh, Nilokheri, Nissing and Municipal Corporation, Karnal have removed all the GVPs, whereas, MCs, Gharaunda, Indri and Taraori have removed 0%, 33% and 50% GVPs.

(iii) Providing separate transportation of solid waste through Compartments in Vehicles

It was informed that all the vehicles available with Municipal Councils and Municipal Corporation, Karnal have provided compartments to carry wet and dry solid waste separately. However, numbers of vehicles deployed for collection & transportation of solid waste was not mentioned alongwith provisions of GPS system on the vehicles.

(iv) Public Sweeping

It was reported that sweeping in commercial and residential area is carried out twice and once in day time, respectively.

(v) Solid Waste Processing (wet waste and dry waste) and MRF

The Monitoring Committee observed that no detailed information about total quantity of solid waste generated in the Municipal Councils, quantity of wet waste

and dry waste generated and their management either through compost system or any other mechanism has not mentioned.

(vi) Plastic Waste Management

It was reported that Municipal Corporation, Karnal and all the Municipal Councils (Assandh, Gharaunda, Indri, Nilokheri, Nissing and Taraori) have issued 238, 46, 61, 28, 62, 28 and 24 challans to the violators using/ selling plastic carry bags.

(vii) Preventing Solid Waste from entering into water bodies, User Fee, Penalty Provisions, Notification bye-Laws, Citizen Grievances Redressal and Monitoring Mechanism

With regard to activities such as Preventing solid waste from entering into water bodies, User Fee, Penalty Provisions, Notification bye-Laws, Citizen Grievances redressal and Monitoring Mechanism, it has simply been reported that these activities have been complied with but no details have been provided w.r.t these activities.

After detail discussions on all the issues, the Chairman of the Monitoring Committee directed that Deputy Commissioner, Karnal shall hold meeting with Municipal Corporation, Karnal and all the Municipal Councils (Assandh, Gharaunda, Indri, Nilokheri, Nissing and Taraori) and other concerned departments within 07 days, wherein, a progress w.r.t various activities covering all the 18 key parameters regarding management of solid waste and 11 activities as mentioned in Rule 22 of Solid Waste Management Rules, 2016 may be discussed in the meeting and detailed report in the matter may be prepared and submit to the department of Urban Local Bodies and HSPCB.

2. District Panipat

It was apprised that in District Panipat 01 Municipal Corporation, Panipat and 01 Municipal Council, Samalkha exist. The activity wise status w.r.t management of solid waste was reported as under:

(i) Door to Door Collection, Source Segregation of Solid Waste, Removal of Garbage Vulnerable Points (GVPs) and Separate Transportation of Wet and Dry Waste

With regard to above activities, it was reported that Municipal Corporation, Panipat and MC, Samalkha have achieved 100% progress w.r.t door to door collection and source segregation of solid waste.

Regarding removal of Garbage Vulnerable Points (GVPs), it was informed that all the GVPs have been removed, whereas in the report which was submitted to the Committee, it was mentioned as 0/0 GVP eliminated. Further, for transportation of

wet waste and dry waste, it was informed that Municipal Corporation, Panipat have 223 compartmentalized vehicles, whereas, MC, Samalkha has 12 compartmentalized vehicles. But nothing was reported about total number of mechanical vehicles available with these Municipal Bodies and status of GPS on these vehicles.

(ii) Sweeping in commercial and Residential Area, Processing of Wet & Dry Waste and C&D Waste

With regard to above activities, it was reported that sweeping in commercial area and residential area is conducted twice in day time and once in night time, respectively. Regarding processing of wet waste & dry waste, no detailed information w.r.t. total solid waste generated per day, wet and dry waste generated per day and their management by these municipal bodies was submitted to the Monitoring Committee.

(iii) Management of Plastic Waste and Bulk Waste Generators identification and management of Solid Waste

It was reported that Municipal Corporation, Panipat and MC, Samalkha have issued 84 challans each for using/ selling of plastic carry bags and single use plastic items. With regard to bulk waste generators, it was informed that Municipal Corporation, Panipat have identified 50 bulk waste generators and no bulk waste generator by MC, Samalkha and nothing has been mentioned about management of solid waste by these bulk waste generators.

(iv) Preventing Solid Waste from entering into water bodies, User Fee, Penalty Provisions, Notification bye-Laws, Citizen Grievances Redressal and Monitoring Mechanism

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With regard to above activities, it was reported by the Municipal Corporation, Panipat and MC, Samalkha that these activities have been complied with but no detailed information/ data regarding each activity was mentioned.

Therefore, after detailed discussions, it was directed by the Chairman of the Monitoring Committee that Deputy Commissioner, Panipat shall hold meeting with Municipal Corporation, Panipat and Municipal Council, Samalkha and all other stakeholder departments within 07 days, wherein, a progress w.r.t various activities covering all the 18 key parameters and 11 activities as mentioned in Rule 22 of Solid Waste Management Rules, 2016 may be discussed and detailed report w.r.t these activities may be prepared and submitted to the department of Urban Local Bodies and HSPCB.

3. District Kaithal

It was submitted that in district Kaithal, 5 Municipal Councils namely Cheeka, Kaithal, Kalayat, Pundri and Rajound exist. The activity wise status w.r.t. management of solid waste was reported as under:

(i) Door to Door Collection, Source Segregation of Solid Waste, Removal of Garbage Vulnerable Points (GVPs) and Separate Transportation of Wet and Dry Waste

It was informed that all the Municipal Councils namely Cheeka, Kaithal, Kalayat, Pundri and Rajound have started collecting 100% door to door collection of solid waste and source segregation of solid waste has been achieved as 100% in Municipal Councils, Cheeka, Kaithal, Kalayat and Pundri and only 15% source segregation of solid waste has been done by MC, Rajound. Regarding removal of GVPs, it was informed that Municipal Councils, Cheeka, Pundri and Rajound have removed all the GVPs, whereas MC, Kalayat and Kaithal have removed 0% and 60% of GVP, respectively. Regarding transportation of wet and dry waste separately, it was informed that all the vehicles available with municipal councils have been compartmentalized but the number of mechanical vehicles and status of GPS on these vehicles has not been mentioned.

(ii) Sweeping in Commercial and Residential Area, Processing of Wet and Dry Waste and C&D Waste

It was reported that sweeping in commercial and residential area is conducted twice in a day and once in night time in commercial areas and once in day time in residential areas. Regarding processing of wet and dry waste, no detailed information was made available regarding total quantity of solid waste generated per day, quantity of wet waste and dry waste generated per day and its management through compost system and material recovery facilities, respectively.

(iii) Preventing Solid Waste from entering into water bodies, User Fee, Penalty Provisions, Notification bye-Laws, Citizen Grievances Re-addressal and Monitoring Mechanism

With regard to above activities, it was reported by the Municipal Councils namely Cheeka, Kaithal, Kalayat, Pundri and Rajound that these activities have been complied with but no detailed information regarding each activity was mentioned.

Therefore, after detailed discussions, it was directed by the Chairman of the Monitoring Committee that Deputy Commissioner, Kaithal shall hold meeting with all the Municipal Councils namely Cheeka, Kaithal, Kalayat, Pundri and Rajound and other concerned departments within 07 days, wherein, a progress w.r.t various activities covering all the 18 key

parameters and 11 activities as mentioned in Rule 22 of Solid Waste Management Rules, 2016 may be discussed and detailed report against these activities may be prepared and submitted to the Urban Local departments and HSPCB.

Divisional Commissioner, Gurugram

It was reported that under the Divisional Commissioner, Gurugram, the districts namely Gurugram, Mahendergarh and Rewari exist. The status w.r.t management of Solid Waste through various activities is mentioned as under:

1. District Gurugram

a) Municipal Corporation, Gurugram

The activity wise status w.r.t Solid Waste Management was submitted as under:

(i) Door to Door Collection and Source Segregation of Solid Waste

It was informed that Municipal Corporation, Gurugram has achieved 100% door to door collection of solid waste but source segregation of solid waste has been achieved upto 62%.

The Monitoring Committee directed the M.C. Gurugram shall achieve 100% source segregation of solid waste by 31.08.2020.

(ii) Removal of Garbage Vulnerable Points (GVPs)

It was reported that out of total 44 GVPs, 31 GVPs have been removed and the remaining GVPs shall be removed by 31/8/2020.

The Monitoring Committee directed the M.C. Gurugram shall achieve 100% source segregation of solid waste by 31.08.2020.

(iii) Compartmentalization of Vehicles and Installation of GPS

The Monitoring Committee was informed that out of total 402 vehicles available with the Municipal Corporation, Gurugram, 254 vehicles have been compartmentalized. GPS system on the mechanical vehicles shall be provided by 31/8/2020.

After detailed discussion, the Chairman of the Monitoring Committee directed that all the vehicles deployed for collection of solid waste shall be compartmentalized by 31.08.2020 and GPs on these vehicles may also provided by 31.08.2020.

(iv) Sweeping in Commercial and Residential Area

It was submitted that the sweeping in commercial area is conducted twice in a day time and once in a night time, whereas, in residential area, it is carried out once in day time.

The Monitoring Committee directed that Municipal Corporation, Gurugram shall continue to conduct sweeping twice in day time and once in night time in commercial area and once in day time in residential area.

(v) Processing of wet waste, dry waste and provisions of Material Recovery Facility (MRF)

It was stated that dry and wet waste processed by the Municipal Corporation, Gurugram was 350 TPD and 540 TPD, respectively and 341 material recovery facilities, to recover the useful items from dry waste, have been provided.

It was directed by the Monitoring Committee that whole of the wet and dry waste generated by the Municipal Corporation, Gurugram should be managed effectively and scientifically and adequate number of compost pits and material recovery facility may be provided to manage 100% wet and dry waste by 31.08.2020.

(vi) C&D Waste Management

It was informed that total quantity of solid waste generated within Municipal Corporation, Gurugram is 300 TPD and 8 Lakh MT legacy waste is lying dumped at the solid waste dumping site. For the management of C&D Waste, Municipal Corporation, Gurugram has identified and has designated separate storage sites for C&D Waste. All the vehicles deployed for collection and transportation of the C&D Waste have been provided with GPS. Regular monitoring of C&D Waste generation and its collection is made and the vehicles involved in illegal collection, transportation and dumping of C&D waste are impounded and challans are issued on the spot.

As per the information available with the Corporation, in the year 2019, 4643.6 Tonne of C&D Waste has been collected, wherein, in the year 2020, 1,24,792.7 MT of C&D Waste has been collected, out of which 300 Tonne and 18878 Tonne of solid waste has been reused in the process and the challans amounting to Rs. 35,71,500/- and Rs. 47,00,000/- have been collected from the violators dumping C&D waste illegally in the year 2019 and 2020, respectively. In order to manage the C&D Waste at the site (in-situ waste management), 02 mobile crushing units shall be placed at the existing dump site with the cost of the project as Rs. 11.5 Crores and the said amount shall be recovered by the utilizing the material produced. Further, for processing of C&D Waste at Common Waste Facility, C&D Waste Management Plant has been started at Basai Plant based on DBOFT Model. For processing of C&D Waste, work order has been issued to IL&FS with plant mandated capacity as 300 TPD with enhanced capacity of 1500 TPD and presently, the capacity of the plant is 1800 TPD. The C&D Waste is being processed to produce recycled material and value added products.

After detailed discussion, the Chairman of the Monitoring Committee directed that Municipal Corporation, Gurugram shall process 100% C&D Waste at the Centralized Waste Management Plant and the material so produced shall be recycled/ reused for road construction and other allied usage.

(vii) Plastic Waste Management

In order to reduce the quantity of plastic waste and discourage the use of plastic carry bags, Municipal Corporation, Gurugram has issued challans and fine amounting to Rs. 34,94000/- has been collected.

(viii) Bulk Waste Generators identification and Management of Solid Waste

It was reported that out of 336 bulk waste generators identified by the Corporation, 107 bulk waste generators have made arrangements to comply with the provisions of the Solid Waste Rules, 2016.

(ix) Preventing solid waste from entering into water bodies, User Fee, Penalty Provisions, Notification bye-Laws, Citizen Grievances Redressal and Monitoring Mechanism

With regard to said acidities, it was submitted that all these activities have been complied with but no detailed information was made available by the Corporation, Gurugram. It was informed that notification bye-Laws incorporating the provisions of the Solid Waste Management Rules, 2016 shall be issued by 31/08/2020 and information w.r.t. other points shall be provided within 7-days.

After discussion on the issue, the Chairman of the Monitoring Committee directed as under:

- i) Municipal Corporation, Gurugram shall submit detailed information w.r.t. Preventing solid waste from entering into water bodies, User Fee, Penalty Provisions, Citizen Grievances Redressal and Monitoring Mechanism to the department of Urban Local Bodies and HSPCB within 07 days.**
- b) Municipal Councils of District Gurugram other than Municipal Corporation, Gurugram.**
- (i) Door to Door Collection and Source Segregation of Solid Waste**

It was reported that Municipal Councils, Farukhnagar, Haily Mandi, Pataudi and Sohna have achieved 100% door to door collection and source segregation of Solid Waste.

The Monitoring Committed noted the compliance made by the MCs.

(ii) Removal of Garbage Vulnerable Points (GVPs)

It was informed that Municipal Councils, Farukhnagar, Haily Mandi, Pataudi and Sohna, respectively, have removed 2, 31, 10, 4 and 0 GVPs, out of total 2, 44, 11, 4 and 10 GVPs identified by the Municipal Councils.

It was directed by the Monitoring Committee that MC, Sohna shall remove all the 10 GVPs by 31/8/2020 and MCs, Farukhnagar, Haily Mandi, Pataudi and Sohna shall convert the places, from where GVPs have been removed, into sitting places, playgrounds, parks, gardens or any other useful purposes.

(iii) Compartmentalization of Vehicles and Installation of GPS

It was stated that all the vehicles available with the Municipal Councils, Farukhnagar, Haily Mandi, Pataudi and Sohna are 100% compartmentalized but nothing was reported about provisions of GPS system on the mechanical vehicles.

It was directed that all the MCs shall provide GPS on the motorized vehicles by 31/8/2020.

(iv) Sweeping in Commercial and Residential Areas

It was submitted that the sweeping in commercial area is conducted twice in a day time and once in a night time, whereas, in residential area, it is carried out once in day time.

The Monitoring Committee directed that Municipal Councils, Farukhnagar, Haily Mandi, Pataudi and Sohna shall continue to conduct sweeping twice in day time and once in night time in commercial areas and once in day time in residential area.

(v) Solid Waste Processing: Processing of Wet and Dry Waste and Installation of Material Recovery Facility (MRF)

The MCs have not submitted data w.r.t. quantity of total solid waste, wet waste, dry waste and MRF.

After detailed discussion on the issue, it was directed that Municipal Councils, Farukhnagar, Haily Mandi, Pataudi and Sohna shall quantify total solid waste generated per day by the MCs. The quantity of wet waste and dry waste generated by these MCs may also be quantify and these wastes may be managed by providing adequate number of compost pits at appropriate places and dry waste of these MCs may be disposed off scientifically at solid waste dumping sites.

(vi) Plastic Waste Management

In order to reduce the quantity of plastic waste and discourage the use of plastic carry bags, Municipal Councils, Farukhnagar, Haily Mandi, Pataudi and Sohna has issued challans 18, 19, 26 and 18 and fine amounting to Rs. 6100/-, 20,000/- 27000/- and 6500/-, respectively, has been collected.

After discussion on the issue, it was directed as under:

- **Municipal Councils, Farukhnagar, Haily Mandi, Pataudi and Sohna shall continue to make surprise checks/ raids on the shops/ individuals for selling/using plastic carry bags and fine of suitable amount may be imposed on the violators.**
- **Municipal Councils, Farukhnagar, Haily Mandi, Pataudi and Sohna shall earmark dedicated place/ room at material recovery facility for storage of plastic waste recovered during source segregation and confiscated during raids.**

(vii) Bulk Waste Generators identification and Management of Solid Waste

It was informed that Municipal Councils, Farukhnagar, Haily Mandi, Pataudi and Sohna have identified 18, 5, 6 and 22 bulk waste generators, out of which 0, 0, 2 and 22 bulk waste generators have made arrangements to comply with the provisions of the Solid Waste Rules, 2016.

After detailed discussion on the issue, the Chairman, Monitoring Committee directed that the Municipal Councils, Farukhnagar, Haily Mandi, Pataudi and Sohna shall issue directions to all the bulk generators to construct compost pits in their premises by 31/08/2020 and for management of dry waste, these bulk waste generators may make agreement with the concerned MCs to collect the dry waste and dispose off scientifically at solid waste dumping site by giving suitable user charges to the concerned MC.

(viii) Preventing solid waste from entering into water bodies, User Fee, Penalty Provisions, Notification bye-Laws, Citizen Grievances Re-addressal and Monitoring Mechanism

All the Municipal Councils, Farukhnagar, Haily Mandi, Pataudi and Sohna have reported that the activities mentioned above have been complied and no detailed information about these activities has been provided.

After detailed discussion in the meeting, the Chairman of the Monitoring Committee directed that Deputy Commissioner, Gurugram shall hold a meeting with the Municipal Councils Farukhnagar, Haily Mandi, Pataudi and Sohna alongwith other concerned departments within 7 days, wherein these Municipal Councils shall provide detailed information on the activities namely

preventing solid waste from entering into water bodies, User Fee, Penalty Provisions, Notification bye-Laws, Citizen Grievances Redressal and Monitoring Mechanism and the same may be discussed in the meeting and accordingly timeline for completion of all these activities may be fixed and detailed report on these activities be submitted to the Department of Urban Local Bodies and Haryana State Pollution Control Board within 10 days.

2. District Mahendergarh

It was reported that in District Mahendergarh, 05 Municipal Councils, Ateli Mandi, Kanina, Mahendergarh, Nangal Chaudhary and Nar Naul exist. The activity wise status was reported as under:

(i) Door to Door Collection, Source Segregation of Solid Waste, Removal of Garbage Vulnerable Points (GVPs), Compartmentalization of Garbage Carrying Vehicles and provisions of GPS system and Public Sweeping

It was reported as under:

- Municipal Councils, Ateli Mandi, Kanina, Mahendergarh, Nangal Chaudhary and Nar Naul have achieved 0%, 0%, 100%, 47% and 100% door to door collection of solid waste.
- These MCs have achieved source segregation of solid waste as 0%, 0%, 0%, 47% and 40%, respectively.
- With regard to removal of solid waste from GVPs, Municipal Councils, Ateli Mandi, Kanina, Mahendergarh, Nangal Chaudhary and Narnaul have removed 3, 0, 0, 0 and 4 GVPs, out of total 30, 0, 0, 2 and 7 GVPs. The Monitoring Committee observed that the MCs have not provided correct data w.r.t. identification and removal of GVPs.
- Regarding compartmentalization in the Garbage Carrying Vehicles, it was informed that Municipal Councils, Ateli Mandi, Kanina, Mahendergarh, Nangal Chaudhary and Narnaul have provided compartments in 2, 2, 2, 1 and 23 vehicles out of total 2, 7, 8, 1 and 30 vehicles available with these MCs.
- Regarding sweeping in commercial and residential area, it was reported that sweeping in commercial areas is conducted twice in day time and once in night time and in residential area, it is conducted once in day time.

(ii) Processing of Solid Waste (Wet and Dry Waste), MRF, C&D Waste Management, Bulk Waste Generators Identification, Preventive Solid Waste from entering into water bodies, User Fee, Penalty Provisions, Notification of Bye-Laws, Citizen Grievances Re-addressal and Monitoring Mechanism

The Monitoring Committee observed that the data provided by Municipal Councils, Ateli Mandi, Kanina, Mahendergarh, Nangal Chaudhary and Narnaul w.r.t.

activities is without any detailed information and it has been mentioned in the report that these activities have been complied without mentioning any data.

After detailed deliberation, the Chairman of the Monitoring Committee directed that Deputy Commissioner, Mohindergarh shall hold meeting with all the Municipal Councils namely Ateli Mandi, Kanina, Mahendergarh, Nangal Chaudhary and Narnaul and other concerned departments within 7-days and detailed information about all the 18 Key Parameters as mentioned in the Agenda Points and 11 activities as mentioned in Rule 22 of Solid Waste Management Rules, 2016, may be discussed in the meeting and accordingly timelines for completion of all the activities may be fixed and detailed report on these activities be submitted to the department of Urban Local Bodies and HSPCB within 10 days.

3. District Rewari

It was reported that in District Rewari, 03 Municipal Councils, Bawal, Daruhera and Rewari exist. The activity wise status was reported as under:

(i) Door to Door Collection, Source Segregation of Solid Waste, Removal of Garbage Vulnerable Points (GVPs), Compartmentalization of Garbage Carrying Vehicles and provisions of GPS system and Public Sweeping

It was reported as under:

- Municipal Councils, Bawal, Daruhera and Rewari have achieved 100% door to door collection of solid waste.
- These MCs have achieved 100% source segregation of solid waste.
- With regard to removal of solid waste from GVPs, Municipal Councils, Bawal, Daruhera and Rewari have removed 2, 1 and 1 GVPs, out of total 8, 4 and 21 GVPs.
- Regarding compartmentalization of the garbage carrying vehicles, it was informed that Municipal Councils, Bawal, Daruhera and Rewari have provided compartments in 2, 0 and 28 vehicles out of total 2, 0 and 28 vehicles identified by these MCs. The Monitoring Committee observed that the MC, Daruhera has not provided the correct data w.r.t total vehicles available and provisions of the compartments in these vehicles.
- Regarding sweeping in commercial and residential area, it was reported that sweeping in commercial areas is conducted twice in day time and once in night time and in residential area, it is conducted once in day time.

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(ii) Processing of Solid Waste (Wet and Dry Waste), MRF, C&D Waste Management, Bulk Waste Generators Identification, Preventive Solid Waste from entering into water bodies, User Fee, Penalty Provisions, Notification of Bye-Laws, Citizen Grievances Re-addressal and Monitoring Mechanism

The Monitoring Committee observed that the data provided by Municipal Councils, Bawal, Daruhera and Rewari w.r.t. solid waste management activities is without any detailed information and it has been mentioned in the report that these activities have been complied with no more information is available.

After detailed deliberation, the Chairman of the Monitoring Committee directed that Deputy Commissioner, Rewari shall hold meeting with all the Municipal Councils, Bawal, Daruhera and Rewari and other concerned departments within 7-days and detailed information about all the 18 Key Parameters as mentioned in the agenda points and 11 activities as mentioned in rule 22 of Solid Waste Management Rules, 2016, may be discussed in the meeting and accordingly timelines for completion of all the activities may be fixed and detailed report on these activities be submitted department of Urban Local Bodies and HSPCB within 10 days.

Divisional Commissioner, Faridabad

1. District Faridabad

It was reported that in District Faridabad, there is 01 Municipal Corporation, Faridabad wherein, the following activities have been conducted to manage the solid waste of the District. These activities are enumerated as under:

i) Door to door collection and segregation of solid waste.

It was reported that in all the 40 wards of Faridabad Municipal Corporation, door to door collection has been started and source segregation has been initiated in 4 wards out of total 40 wards (10% source segregation).

ii) Removal of Garbage Vulnerable Points.

It was informed that out of 160 GVPs, 100 GVPs have been removed. It has also been mentioned that 25 GVPs has been eliminated, as such, there is variation in the data provided by the Municipal Corporation, Faridabad.

iii) Compartmentalization of vehicles and provision of GPS

It was stated that all the vehicles available with the corporation are compartmentalized, whereas on the other side 93% progress has been shown regarding compartmentalization of the vehicles. No data has been made available with regard to GPS system to be provided on 245 vehicles.

iv) Sweeping in commercial and residential areas

It was informed that sweeping in commercial and residential is carried out twice in day time and once in night time, in commercial area and once in day time in residential area.

v) Solid waste processing (processing of wet waste and dry waste) and MRF facility

The Monitoring Committee was apprised that the quantity of dry waste processed is 300 TPD and wet waste processing is 7.115 TPD, whereas, the Monitoring Committee has observed that the data provided by the Municipal Corporation seems to be incorrect. Moreover, the total quantity of solid waste, wet waste and dry waste produced by the Municipal Corporation has not been provided.

vi) Management of plastic waste

It was reported that the Municipal Corporation Faridabad has issued 278 challans amounted to Rs. 690000.

vii) Compliance on the activities like preventing solid waste from entering into water bodies, user fees, penalty provisions, notification of bye laws, citizen grievances redressal and Monitoring Mechanism.

Under these activities, the Monitoring Committee was informed that all these activities have been complied, whereas, no supporting data/information has been provided, as such the committee feels that such statement cannot be accepted, without any facts and figure.

After detailed deliberation, the Chairman of the Monitoring Committee has directed that Deputy Commissioner Faridabad shall hold meeting with Municipal Corporation, Faridabad and other concerned departments to get the detailed information/data on all the 18 key parameters as mentioned in agenda points and 11 activities as mentioned in Rule 22 of Solid Waste Management Rules, 2016 and report be submitted to the department of Urban Local Bodies and HSPCB within 10 days.

2. District Palwal

The Monitoring Committee was apprised that in District Palwal, 3 Municipal Councils namely Hathin, Hodal and Palwal exist. The status regarding management of solid waste in these Municipal Councils is submitted as under:

i) Door to door collection and source segregation of solid waste

The Monitoring Committee observed that door to door collection in MC Hathin, Hodal and Palwal has been started in all the 13 wards of MC

Hathin, 3 wards out of 21 wards of MC Hodal and 12 wards out of 31 wards of MC Palwal.

With Regard to source segregation of solid waste it was informed that no source segregation has been started in MC Hathin and Hodal, whereas 21% progress has been mentioned with regard to source segregation of solid waste by Municipal Council Palwal.

ii) Removal of Garbage Vulnerable Points(GVPs)

It was stated that in Municipal Councils Hathin, Hodal and Palwal, 4 GVPs out of 5 GVPs, 3 GVPs out of 3 GVPs and 6 GVPs out of 12 GVPs, respectively, have been removed and the remaining shall be removed by 31.08.2020.

iii) Compartmentalization of vehicles and status of GPS system

It was submitted that 4,0 and 12 vehicles out of total 6,4 and 22 vehicles available with Municipal Council Hathin, Hodal and Palwal, respectively, has been made compartmentalized but no data is available regarding GPS system to be provided on these vehicles.

iv) Sweeping in commercial and residential area

It was stated that sweeping in commercial area is carried out twice in day time and once in night time and once in day time in residential area.

v) Solid Waste Processing and Material Recovery Facility

The data produced before the Monitoring Committee indicate that no dry and wet waste have been processed so far and even total quantity of the solid waste, dry waste and wet waste generated per day has not mentioned w.r.t all the Municipal Councils (Hathin, Hodal and Palwal).

vi) Management of Plastic Waste

The Monitoring Committee observed that Municipal Councils: Hathin, Hodal and Palwal, respectively, have issued 22, 31 and 40 challans and the fine amounting to Rs 30500, Rs. 31000 and Rs.106500, respectively, has been collected by these Municipal Councils.

vii) C & D waste Processing

It was reported that Municipal Councils: Hathin, Hodal and Palwal, respectively, have processed 1.0 MT, 1.5 MT and 2.5 MT C& D waste. However, nothing was reported about total quantity of C& D waste per day collected by each Municipal Councils and quantity of C & D waste lying stored at C & D dumping site.

viii) Bulk waste generators identification and management of solid waste

It was informed to the Monitoring Committee that no processing of solid waste has been done by the Bulk Waste Generators existing in the

Municipal Councils, Hathin, Hodal and Palwal and no data was made available w.r.t total number of bulk waste generators identified by the Municipal Councils and arrangements made for the management of solid waste by these Municipal bodies.

ix) Preventing solid waste from entering into water bodies, User Fee, Penalty Provisions, Notification of Bye-Laws, Citizen Grievances Re-addressal and Monitoring Mechanism

No specific information has been provided w.r.t activities such as Preventing solid waste from entering into water bodies, User Fee, Penalty Provisions, Notification of Bye-Laws, Citizen Grievances Re-addressal and Monitoring Mechanism and straightway it has been reported that the activities have been complied with without mentioning any data/details on the issue.

After detailed deliberation, the Chairman of the Monitoring Committee directed that Deputy Commissioner, Palwal shall hold meeting with all the Municipal Councils, Hathin, Hodal, Palwal and other concerned departments within 07 days and detailed information about all the 18 Key Parameters as mentioned in the agenda points and 11 activities as mentioned in Rule 22 of the Solid Waste Management Rules, 2016, may be discussed in the meeting and accordingly timelines for completion of all the activities may be fixed and detailed report on these activities be submitted to the department of Urban Local Bodies and HSPCB within 10 days.

3. District Nuh

The Monitoring Committee was informed that in District Nuh, 04 municipal councils namely Firozpur Jhirka, Nuh, Punhana and Taruru exist. The status regarding management of solid waste by these municipal bodies through various activities was submitted as under.

i) Door to door collection and source segregation of solid waste

It was reported that door to door collection in MCs Firozpur Jhirka, Nuh, Punhana and Taruru has been started in all the 15, 13, 15 and 15 wards, respectively, mentioning 100 % door to door collection of solid waste.

Regarding source segregation of solid waste, it was submitted that 100%, 15%, 13% and 80% progress, respectively, has been made by the municipal councils: Firozpur Jhirka, Nuh, Punhana and Taruru.

ii) Removal of Garbage Vulnerable Points(GVPs)

It was stated that in Municipal Councils Firozpur Jhirka, Nuh, Punhana and Taruru 02 GVPs out of 12 GVPs, 02 GVPs out of 14 GVPs, 01 out of 03 GVPs and 0 GVPs out of 5 GVPs, respectively, have been removed.

iii) Compartmentalization of vehicles and status of GPS system

It was submitted that all the vehicles available with MCs Firozpur Jhirka, Nuh, Punhana and Taruru are 100% Compartmentalized but no data is available regarding GPS system to be provided on these vehicles.

vi) Sweeping in commercial and residential area

It was stated in the meeting that sweeping in commercial area is carried out twice in day time and once in night time, whereas, in residential area, it is carried out once in day tim.

v) Solid Waste Processing and Material Recovery Facility

The data produced before the Monitoring Committee indicate that no dry and wet waste have been processed so far and even total quantity of the solid waste, dry waste and wet waste has not mentioned w.r.t all the Municipal Councils (Firozpur Jhirka, Nuh, Punhana and Taruru).

vi) Management of Plastic Waste

The Monitoring Committee observed that Municipal Councils: Firozpur Jhirka, Nuh, Punhana and Taruru have issued 10,26,63 and 20 challans and the fine amounting to Rs 2000, Rs. 2500, Rs.31500 and Rs 6500, respectively, has been collected by these Municipal Councils.

vii) C & D waste Processing

It was reported that Municipal Councils: Firozpur Jhirka, Nuh, Punhana and Taruru, respectively, have processed 0.5 MT, 0.56 MT, 0.5 MT and 0.56 MT C& D waste. However, nothing was reported about total quantity of C& D waste per day collected by each Municipal Councils and quantity of C & D waste lying stored at C & D dumping site.

viii) Bulk waste generators identification and management of solid waste

It was informed to the Monitoring Committee that no processing of solid waste has been done by the Bulk Waste Generators existing in the Municipal Councils, Firozpur Jhirka, Nuh and Punhana except MC Taruru and no data was made available w.r.t total number of bulk waste generators identified by the Municipal Councils and arrangements made for the management of wet and dry solid waste by these Municipal bodies.

ix) Preventing solid waste from entering into water bodies, User Fee, Penalty Provisions, Notification of Bye-Laws, Citizen Grievances Re-addressal and Monitoring Mechanism

No specific information has been provided w.r.t activities namely preventing solid waste from entering into water bodies, User Fee, Penalty Provisions, Notification of Bye-Laws, Citizen Grievances Redressal and Monitoring Mechanism and it has been mentioned that the activities have been complied except user free activity, where it has been mentioned that it is not complied. However, no facts and figures have been mentioned.

After detailed deliberation, the Chairman of the Monitoring Committee directed that Deputy Commissioner, Nuh shall hold meeting with all the Municipal Councils, Firozpur Jhirka, Nuh, Punhana and Taruru and other concerned departments within 7 days and detailed information about all the 18 Key Parameters as mentioned in the agenda points and 11 activities as mentioned in Rule 22 of Solid Waste Management Rules, 2016, may be discussed in the meeting and accordingly timelines for completion of all the activities may be fixed and detailed report on these activities be submitted to the department of Urban Local Bodies and HSPCB within 10 days.

B) Compliance status w.r.t. various activities (Sr.No. 1 to 11) as mentioned in Rule 22 of Solid Waste Management Rules, 2016.

Sr. No. 1 to 3 and 7 to 10 Identification and procurement of suitable for setting up of Solid Waste Processing Facility, Regional Sanitary Landfill facility

The Monitoring Committee was informed that out of total 14 targeted sites, 13 sites have been procured except Hisar cluster. At these sites, integrated solid waste management facility for processing of solid waste and sanitary land fill shall be developed. Presently, 02 waste to energy cluster projects namely Sonapat-Panipat and Gurugram-Faridabad have been awarded and construction of Sonapat-Panipat cluster (500 TPD) Waste to Energy Project is under progress and 60% construction work has been completed and shall be commissioned by December, 2020. Environment clearance of Gurugram-Faridabad (1500 TPD) Waste to Energy Project has been granted and construction work of the plant shall be started soon. After the commissioning of these projects, it



has been claimed that about 40% of the entire waste generated in the State shall be processed.

Besides, there are 02 existing operational centralized Waste to Compost Processing Facilities in the State i.e. Rohtak (150 TPD) and Karnal (150 TPD). It has been further mentioned that the remaining cluster shall be commissioned by December, 2022.

Sr. No.4. Enforcing Waste Generator to practice segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid waste at source.

It was reported that source segregation in 1112 wards of the State out of total 1540 wards has been started.

Sr. No.5. Ensure door-to-door collection of segregated waste and its transportation in COVID vehicles to the processing facilities.

As per the detail provided by the Department of Urban Local Bodies, 100% door-to-door collection of solid waste has been started in 1470 wards out of total 1540 wards resulting in 95% door-to-door collection of solid waste in the State. In order to transport the segregated wet and dry waste, 3720 vehicles have been compartmentalized, out of which 1547 vehicles have been provided with GPS. In the State, 1426 Bulk Waste Generators (BWGs) have been identified, out of which 516 BWGs are processing their wastes.

Sr. No.6. Ensure separate storage, collection and transportation of C&D waste

It has been reported that all the 79 Urban Local Bodies of the State have started the process of collection and transportation of C&D waste and separate storage sites for C&D waste have been identified in all the ULBs of the State.

Sr. No.11. Bio remediation or capping of old and abandoned dump sites.

The Monitoring Committee was informed that Bio remediation of the legacy waste has been started in Municipal Corporation, Rohtak, Gurugram, Panchkula, Hisar and Municipal Council, Bahadurgarh.

After detailed deliberation on the issues, the Chairman of the Monitoring Committee directed as under: -

- i) **The Department of Urban Local Bodies shall make arrangements to procure suitable site for Hisar cluster and**

the construction work of the facility may be started at the earliest.

- ii) The construction work for the 11 Integrated Central Waste Processing Facilities be started at the earliest and ensure timely completion of the same.
- iii) The treatment of legacy waste lying dumped at all the legacy waste dumped sites of Municipal Councils shall be started immediately and the projects may be completed by 7.4.2021 i.e. the time schedule as prescribed in Rule 22 of Solid Waste Management Rules, 2016.

The Monitoring Committee has further observed that the Department of Urban Local Bodies shall design a format for getting information w.r.t. Compliance of Solid Waste Management Rules, 2016 The format may be finalized in consultation with Monitoring Committee and the next meeting shall be held on 26.8.2020 at 11.00 AM at Haryana Niwas, Sector 3, Chandigarh.

Sd/-

Dr Babu Ram

Sd/-

Ms. Urvashi Gulati

Sd/-

Justice Pritam Pal,

Former Judge Punjab and Haryana
High Court and now as Chairman of
the Monitoring Committee

Note: The Members of the Monitoring Committee have given their concurrence on the Minutes of the meeting.


6/8/2020

Annexure-3

Present Status of the all Clusters

S.No.	Name of Clusters	Name of ULBs within Cluster	Estimated Waste Quantity (TPD)	Remarks
1.	Gurugram-Faridabad	Gurugram and Faridabad	1500	Works has been awarded and work is likely to be completed by July, 2022.
2.	Sonepat-Panipat	Sonepat, Panipat, Samalkha and Gannaur.	500	Work in progress and likely to be completed by March, 2021.
3.	Ambala-Yamunanagar	Ambala, Naraingarh, Yamuna Nagar, Radaur, Barara, Sadhura	675	Model document is under approval from Cabinet Committee on Infrastructure (CCI).
4.	Karnal-Kaithal-Kurukshetra	Indri, NilokheriTarori, Karnal Gharaunda, Nissing, Assandh, Thanesar, Shahbad, Ladwa, Kaithal, Kalayat, Rajound, Cheeka, Pundri	590	Model document is under approval from Cabinet Committee on Infrastructure (CCI).
5.	Rohtak-Bahadurgarh-Jhajjar	Kalanaur, Meham, Rohtak, Gohana, Bahadurgarh, Kharkhoda, Julana, Jhajjar, Sampla, Beri	601	Model document is under approval from Cabinet Committee on Infrastructure (CCI).
6.	Hisar-Fatehabad	Hisar, Barwala, Hansi, Siwani, Fatehabad, Bhuna, UklanaMandi, Ratia,Tohana, JhakaMandi	407	Model document is under approval from Cabinet Committee on Infrastructure (CCI).
7.	Panchkula	Panchkula	155	Model document is under approval from Cabinet Committee on Infrastructure (CCI).
8.	Bhiwani	Bhiwani, Bawanikhera, CharkhiDadri	181	Model document is under approval from Cabinet Committee on Infrastructure (CCI).
9.	Jind	Jind, Narwana, Safidon, Uchana, Narnaund, Sisai, Bass	168	Model document is under approval from Cabinet Committee on Infrastructure (CCI).
10.	Sirsa	Sirsa, Rania, Ellenabad, Kalanwali, MandiDabwali	146	Model document is under approval from Cabinet Committee on Infrastructure (CCI).
11.	Rewari	Bawal, Dharuhera, Rewari, Mahendergarh, Kanina	466	Model document is under approval from Cabinet Committee on Infrastructure (CCI).
12.	Punhana	Punhana, F/Jhirka, Hathin, Hodal, Palwal, Sohna, Nuh, Tauru	215	Model document is under approval from Cabinet Committee on Infrastructure (CCI).
13.	Farukhnagar	Farukh Nagar, HailyMandi, Pataudi	26	Model document is under approval from Cabinet Committee on Infrastructure (CCI).
		Total	5630	

The detail of MCs who have identified the separate sites for collection of C&D waste.

Sr.	ULB Name	Site identified for dumping of C&D Waste
1	Ambala City	Yes
2	Faridabad	Yes
3	Gurugram	Yes
4	Hisar	Yes
5	Karnal	Yes
6	Panchkula	Yes
7	Panipat	Yes
8	Rohtak	Yes
9	Sonepat	Yes
10	Y/Nagar	Yes
11	Bhiwani	Yes
12	Charkhi Dadri	Yes
13	Fatehabad	Yes
14	Sohna	Yes
15	Hansi	Yes
16	Bahadurgarh	Yes
17	Jhajjar	Yes
18	Jind	Yes
19	Narwana	Yes
20	Thanesar	Yes
21	Hodal	Yes
22	Palwal	Yes
23	Rewari	Yes
24	Gohana	Yes
25	Narwana	Yes
26	Barara	Yes
27	Naraingarh	Yes
28	Bawani Khera	Yes
29	Loharu	Yes
30	Siwani	Yes
31	Farukhnagar	Yes
32	Haily Mandi	Yes
33	Pataudi	Yes
34	Barwala	Yes
35	Uklana Mandi	Yes
36	Beri	Yes
37	Julana	Yes
38	Safidon	Yes
39	Cheeka	Yes
40	Kalayath	Yes
41	Pundri	Yes
42	Assandh	Yes
43	Gharaunda	Yes
44	Indri	Yes

45	Nilokheri	Yes
46	Nissing	Yes
47	Taraori	Yes
48	Shahabad	Yes
49	Nuh	Yes
51	Punhana	Yes
52	Taruru	Yes
53	Hathin	Yes
54	Samalkha	Yes
55	Bawal	Yes
56	Dharuhera	Yes
57	Kalanaur	Yes
58	Sampla	Yes
59	Gannaur	Yes
60	Kharkhoda	Yes
61	Radaur	Yes
62	Rajound	Yes
63	Tohana	Yes
64	Kanina	Yes
65	Ferozpur	Yes
66.	Rania	Yes
67	Ratia	Yes
68	Bhuna	Yes
69	Jakhal Mandi	Yes
70	Ateli Mandi	Yes
71	Narnaud	Yes
72	Nangal	Yes
73	Ellenabad	Yes
74	Uchana	Yes
75	Meham	Yes
76	Mahendergarh	Yes
77	Mandi	Yes
78	Pehowa	Yes
79	Ladwa	Yes
80	Ambala Sadar	Yes
81	Narnaul	Yes

Annexure-A

Detail of Solid Waste processing facilities/Solid Waste Management sheds

Sr. No.	District	Status up to June, 2020		Status up to September, 2020		
		Name of the Gram Panchayat have Solid Waste Processing facility/ shed	No. of Solid Waste Processing facility/ shed in the District	Name of Additional Gram Panchayat in which Solid Waste Processing facility/ shed constructed	No. of additional Solid Waste Processing facility/ shed in the District	Total No. of Solid Waste Processing facility/ shed in the District
1	2	3	4	5	6	7=(4+6)
1	Ambala	Dhurala	37	Ugara	1	38
2		Jagoli				
3		Ghel Klan				
4		Channi				
5		Lakhnoura				
6		Azampur				
7		Chetan				
8		Behbalpur				
9		Baroula				
10		Garnala				
11		Allapur				
12		Chotti Bassi				
13		Santokhi				
14		Mota Majra				
15		Bamba				
16		Bhurangpur				
17		Fadouli				
18		Kaleran				
19		Allaudin Majra Chugna				
20		Jharu Majra				
21		Sabanpur				
22		Sabga				
23		Dheen				
24		Sarakpur				
25		Manu Majra				
26		Bikampur				
27		Dhahiya Majra				
28		Husaini				
29		Khanpur Rajputana				
30		Bakhtua				
31		Berkheri				
32		Rajpura				
33		Bichpari				
34		Kherki Manakpur				
35		Kapuri				
36		Bhilpura				
37		Rajokheri				
1	BHIWANI		0	Sumra Khera	8	8
2						
3						
4						
5						
6						
7						
8						
1	Charkhi Dadri	0	0	kamod	1	1
1	Faridabad	Bhainsrawli	25	Dadsiya	38	63
2		Bhuapur		Palwalli		

3		Faridpur		BaderpurSaid		
4		Lhadoli		Lhendola		
5		Alipur		Tilpat		
6		Arua		Baroli		
7		Bhaskaula		Bhatola		
8		Chandwali		Jasana		
9		Dayalpur		Kherigujran		
10		FajjupurKhader		Khori Jamalpur		
11		Fattupura		Kot		
12		Garkhera		Madalpur		
13		Gharoda		Nekpur		
14		Jajru		Pakhal		
15		Kanwra		Rajpur Kallan		
16		Khandwali		Tikawli		
17		Lalpur		Tilpat		
18		Manjhawli		Aterna		
19		Nacholi		Chhainsa		
20		Nawada Tigaon		Deeg		
21		P.M. Badrola		Firojpur Kallan		
22		Piyala		Hirapur		
23		Shabad		Jhuggi Chhainsa		
24		Sunper		Machgarh		
25		Tajupur		Mojpur		
29				Mirjapur		
30				Mohla		
31				Mohna		
32				Nehrawli		
33				Sahupura		
34				Shapur Kallan		
35				Zakopur		
36				Mandhawli		
37				Badrola		
38				Tigaon Adhana Patti		
1	Fatehabad	Rasulpur	47	0	0	47
2		Maduwana				
3		Dadupur				
4		Ratta teh				
5		Mundliyan				
6		Kani kheri				
7		Dhani sanchla				
8		Sarwarpur				
9		Dhani thoba				
10		Mehuwala				
11		Suli khera				
12		Gadli				
13		Sirdhan				
14		Thuian				
15		Bhattu				
16		Rehankheri				
17		Sinthla				
18		Tibbi				
19		Chandrawal				
20		Badopal				
21		Bangaon				
22		Bhattu khurd				
23		Bhoda hosnakh				
24		Bhodia khera				
25		Bisla				
26		Dhangar				

27		Dhani miyan khan				
28		Kajal heri				
29		Kharati khera				
30		Noor ki ahli				
31		Shahidawali				
32		Meyond Khurd				
33		Dher				
34		Diwana				
35		Kana khera				
36		Meyond kalan				
37		Birabadi				
38		Ganda				
39		KHundan				
40		Hanspur				
41		Amani				
42		Gajuwala				
43		Indachaoi				
44		Laloda				
45		Parta				
46		Samain				
47		Tharvi				
1	Gurugram	Mokalwas	46	Dohla	12	58
2		Baslambi		Damdama		
3		Ghoshgarh		Khedla		
4		Mehniyawas		Behlpa		
5		Khalilpur		Kadarpur		
6		Jasat		jarau		
7		Inchhapur		karola		
8		Haliyaki		Alimuddinpur		
9		Mau		Khurrampur		
10		Fazilwas		Kaliyawas		
11		Sidhrawali		Saidpur		
12		Birhera		Patli		
13		Mandawar				
14		Badshahpur Tethar				
15		Bamroli				
16		Heraheri				
17		Ransika				
18		Bapas				
19		Unchmazra				
20		Bhokarka				
21		ShekhPur mazri				
22		Dhanawas				
23		Iqbalpur				
24		Faridpur				
25		Khanpur				
26		Khandewla				
27		Basunda				
28		Johniyawas				
29		Daboda				
30		Makrola				
31		Naurangpur				
32		Khoh				
33		Nainwal				
34		Nakhdola				
35		Bargujjar				
36		Bargujjar				
37		Kankrola				
38		Mehchana				

39		Garhi nathe Kh				
40		Judola				
41		Maujabad				
42		Mangwaki				
43		Khentiyawas				
44		Haqdarapur				
45		Mumtajpur				
46		Lokra				
1	Hisar	Chuli Kalan	68	0	0	68
2		Kabrel				
3		Khara Barwala				
4		Kishangarh				
5		Fransi				
6		Sarangpur				
7		Shamsukh				
8		Badhawar				
9		Bichpari				
10		Devigarh Poonia				
11		Dhani Garan				
12		Dhani Khan Bahadur				
13		Dhani Mirdad				
14		Gabipur				
15		Hassangarh				
16		Sandlana				
17		Sarsod				
18		Chanot				
19		Dhani Kutubpur				
20		Gurana				
21		Kanwari				
22		Khanpur				
23		Masudpur				
24		Mujadpur				
25		Puthi Mangal Khan				
26		Dharam Kheri				
27		Roshan Khera				
28		Bharri				
29		Daya				
30		Kharkari				
31		Khokha				
32		Saharwa				
33		Arya Nagar				
34		Kharia				
35		Muklan				
36		Neoli Khurd				
37		Sundawas				
38		Bhani Amirpur				
39		Budana				
40		Kheri Jalab				
41		Mirchpur				
42		Petwar				
43		Rakhi Khas				
44		Faridpur				
45		Kallar Bhaini				
46		Kinala				
47		Sahu				
48		Surewala				
49		Ghursal				
50		Jagan				
51		Mirpur				

52		Behbalpur				
53		Bhada Khera				
54		Bugana				
55		Sotha				
56		Mehjad				
57		Ramayan				
58		Khera Rangran				
59		Harita				
60		Payal				
61		Devan				
62		Siswala				
63		Kagsar				
64		Madha				
65		Mugalpura				
66		Bhodia Bishnoian				
67		Dhani Brahmanan				
68		Kundanpura				
1	Jhajjar	Wazirpur	38	Dadanpur	3	41
2		Koyalpur		Chandpur		
3		Khetawas		Patasni		
4		Assanda				
5		Daboda Kalan				
6		Kharman				
7		Siddipur				
8		Zardakpur				
9		Bisan				
10		Chamanpura				
11		Chhochi				
12		Chimni				
13		Dimana				
14		Gangtan				
15		Bhadana				
16		Chabilli				
17		Faizabad				
18		Fortpura				
19		Khakhana				
20		Khungai				
21		Kirlodh				
22		Kukrola				
23		Luhari				
24		Munimpur				
25		Nimana				
26		Tamaspura				
27		Bhindawas				
28		Chadwana				
29		Ishlamgarh				
30		Kaliawas				
31		Khanpur Kalan				
32		Amboli				
33		Dhani Salhawas				
34		Dharoli				
35		Jaitpur				
36		Mubarikpur				
37		Neola				
38		Niwada				
1	Jind	Khardwal	12	Sarfabad	10	22
2		Frain Khurd		Rojkhera		
3		Jajanwala		Safa kheri		
4		Beri Khera		Bagwanpura		

5		Aasan		Hansdhar		
6		Ramrai Khera		Dhanouri		
7		Jalalpur Khurd		Dhamtan Sahib		
8		Ashrafgarh		Belarkha		
9		Shamlo Khurd		Fatehgarh		
10		Rajgarh		Anoopgarh		
11		Karela				
12		Desh Khera				
1	Kaithal	Jatheri	53	0	0	53
2		Jamba				
3		Julani khera				
4		Ahmedpur				
5		Kherisakra				
6		Haripura				
7		Kalasar				
8		Malikpur samana				
9		Mehmoodpur				
10		Bhatian				
11		Gohran				
12		Polar				
13		Sair				
14		Chur majra				
15		Bichian				
16		Chaba				
17		Agondh				
18		Gadhinajir				
19		Seomajra				
20		Daba				
21		Lalpur				
22		Bhalang				
23		Santokh Majra				
24		Manjhla				
25		Kassor				
26		Kamheri				
27		Riwar Jagir (Machrehri)				
28		Badsui				
29		Chandana				
30		Narar				
31		Sinad				
32		Barsana				
33		Pabnawa				
34		Channa Jatan				
35		Pilni				
36		Kheri Matrwa				
37		Theh Mukeriya				
38		Sampan Kheri				
39		Kultarn				
40		Wazir Nagar				
41		Chandlana				
42		Kathwar				
43		Peoda				
44		Dhundrehri				
45		Theh Newal				
46		Ramgarh Pandwa				
47		Kurar				
48		Barot				
49		Sanghan				
50		Ramana-Ramani				
51		Janedpur				

52		Atela			
53		Koul			
1	Karnal	Zimri Khera	57	Mardanheri	8
2		Thal		Taprana	
3		Risalwa		Amargarh	
4		Chogama		Galibkheri	
5		Rugsana		Hassanpur	
6		Sataundi		Rindal	
7		Khera		Bir Majra	
8		Kalri Jagir		Tharota	
9		Santri			
10		Nandi Khalsa			
11		Inder Garh			
12		Garhpur Khalsa			
13		Fazilpur			
14		Landora			
15		Nalvi Khurd			
16		Mugal Majra			
17		Sarafabaad Majra			
18		Kurali			
19		Barsalu			
20		Unispur			
21		Kurak Jagir			
22		Patanpuri			
23		Aibli Khalsa			
24		Nilokheri Rural			
25		Bhukhapuri			
26		Sultanpur			
27		Chakda			
28		Dabri			
29		Guniana			
30		Hemda			
31		Motia			
32		Goli			
33		Mardankhera			
34		Alipur Khalsa			
35		Bijna			
36		Garhi Bharal			
37		Harsinghpura			
38		Jhinverheri			
39		Kalron			
40		Panouri			
41		Pundri			
42		Bir Raitkhana			
43		Buddanpur Khalsa			
44		Kachwa			
45		Kharkali			
46		Mainmati			
47		Mehmadpur			
48		Mohidinpur			
49		Nagla Megha			
50		Ranwar			
51		Salaru			
52		Barana Khalsa			
53		Sikri			
54		Behlolpur			
55		Prem Khera			
56		Barthal			
57		Dabarthala			
					65

1	Kurukshehra	Bargat Jattan	30	Bhukri	24	54
2		Bir Sujra		Kainthla		
3		Ghisarpari		Chajjupur		
4		Jalkheri		Jurasi Kalan		
5		Tatka		Saraswati Khera		
6		Basantpur		Bir Kheri		
7		Mandi		Hasanpur		
8		Shanti Nagar		Berthala		
9		Thandran		Jalaludin Majra		
10		Barounda		Ram Saran Majra		
11		Gudha		Ajrawar		
12		Kheri Dabdlan		Bhustla		
13		Lohara		Thaska Miraji		
14		Guldera		Dhanora Jattan		
15		Jakhwala		Sainsa		
16		Khairi		Sandhola		
17		Muniyarpur		Bohli		
18		Badam		Khanpur Kolian		
19		Chhodpur		Masana		
20		Dhakala		Patti Kaserla		
21		Fatehgarh Jharoli		Sanwla		
22		Jharoli Khurd		Chanarthal		
23		Mohri		Charuni Jattan		
24		Surakhpur		Lukhi		
25		Adhon				
26		Ajrani				
27		Bhadurpura				
28		Dhurali				
29		Kasithal (Saraswati Project)				
30		Kolapur (Saraswati Project)				
1	Mahendergarh	Mohamadur	16	0	0	16
2		Rajpura				
3		Kemla				
4		Gahara				
5		Khatoti Kalan				
6		KhatotiKhurd				
7		Banihari				
8		NangalPipa				
9		Talot				
10		Karoli				
11		JatGuwana				
12		Dublana				
13		Basri				
14		Gadarwas				
15		Nihalawas				
16		Mandola				
1	Mewat	Tapkan	17	0	0	17
2		Untka				
3		Barota				
4		Golpuri				
5		Hirmathala				
6		Kutubgarh				
7		Aata				
8		Chhapera				
9		Madhi				
10		Kalarpuri				

11		Gogjaka				
12		Subaseri				
13		Jhamuwass				
14		Sarai				
15		Raniyaki				
16		Fatehpur				
17		Fardari				
1	Palwal	Ratipur	15		0	15
2		Tikri Brahman				
3		Katesra				
4		Paroli				
5		Sehrala				
6		Amru				
7		Sadarpur				
8		Bata				
9		Maholi				
10		Amroli				
11		Dhiranki				
12		Chandpur				
13		Gohpur				
14		Kanoli				
15		Ladiyaka				
1	Panchkula	Garinda	27	Thapli	1	28
2		RamNagar				
3		Goraknath,				
4		Ganeshpur Bhorian				
5		Chikan				
6		Mallaha				
7		Magniwala				
8		Paploha				
9		Kedarpur Nandpur,				
10		Kharkua				
11		Shyamtoo				
12		Bhagwanpur				
13		Batour				
14		Sultanpur				
15		Sunderpur				
16		Manaktabra				
17		Nayagaon				
18		Hangola				
19		Haripur				
20		Kakrali				
21		Pyarewala				
22		RaipurRani				
23		Mouli				
24		Natwal				
25		Kheri				
26		Tibbi Majra				
27		Sultanpur				
1	Panipat	GARHI BHALOR	25	Wajirpur Titana	3	28
2		JALMANA		Goyla Kalan		
3		UJHA		Basara		
4		ADIYANA				
5		ATAWALA				
6		MADLAUDA				
7		ALUPUR				
8		DARIYAPUR				
9		BHANDARI				
10		BHALSI				

11		PAWTI				
12		RISALU				
13		ASSAN KALAN				
14		JATIPUR				
15		SIWAH				
16		UGRAKHEDI				
17		KURANA				
18		PUTHAR				
19		CHICHRANA				
20		SEENKH				
21		AHAR				
22		BRAHAN MAJRA				
23		PATHRI				
24		ADHMI				
25		JALALPUR-1				
1	Rewari	Khaliawas Titarpur	27	0	0	27
2		Niganiawas				
3		Lalpur				
4		Masani				
5		NRP Bass				
6		Bolni				
7		Dakhora				
8		Kanwali				
9		Motla Khurd				
10		Motla Kalan				
11		Dhani Thetarbad				
12		Chanduwas				
13		Balawas Jaat				
14		Suthani				
15		Dharan				
16		Gujriwas				
17		Narsingpur Garhi				
18		Kakoria				
19		Chanduwas				
20		Jakhala				
21		Nathera				
22		Juddi				
23		Kolana				
24		Manethi				
25		Padla				
26		Bhandor				
27		Berli Khurd				
1	Rohtak	Assan	34	0	0	34
2		Taja Majra				
3		Mungan				
4		Bhaiya pur				
5		Singhpura Khurd				
6		Nasirpur				
7		Bahu Jamalpur				
8		Gugaheri				
9		Sisroli				
10		Sunderpur				
11		Farmana Bhadshahpur				
12		Bedwa				
13		Marodhi Rangran				
14		Garhi Ballab				
15		Bhainsru Kalan				
16		Anwal				
17		Lahli				

18		Patwapur				
19		Baniyani				
20		Marodhi Jattan				
21		Humayupur				
22		Polangi				
23		Karontha				
24		Jindran				
25		Chiri				
26		Indergarh				
27		Karor				
28		Garhi Sampla				
29		Chulliyana Roj				
30		Naya Bans				
31		Madina Korsan				
32		Nindana Mohammadpur, Nindana Khas & Nindana Tigri				
33		Bhani Bharo				
34		Mokhra Kheri				
1	Sirsa	Dhaban	49	Baragudha, Burj Karamgarh, Sherpura	3	52
2		Lehngewala				
3		Subakhera				
4		Sukhchain				
5		Thiraj				
6		Rattakhera				
7		Jhuttikhera				
8		Abubsahar				
9		Alikan				
10		Habuana				
11		Jottanwali				
12		Masitan				
13		Umedpura				
14		Mirjapur				
15		Patti Kirpal				
16		Keshupura				
17		Kotli				
18		Kuttabadh				
19		Ali Mohammad				
20		Gadli				
21		Modiakhera				
22		Chadiwal				
23		Jodhkan				
24		Makhosarani				
25		Rampura Bagrian				
26		Rampura Dhillon				
27		Tappi				
28		Chatha				
29		Anandgarh				
30		Chakerian				
31		Malikpura				
32		Takhatmal				
33		Khokhar				
34		Kingre				
35		Nuhianwali				
36		Salamkhera				
37		Sultanpuria				
38		Mehnakhhera				
39		Ghoranwali				
40		Gobindpura				

41		Peerkhera				
42		Bani				
43		Chakraiyan				
44		Mammerkhera				
45		Naiwala				
46		Nanuana				
47		Jhopra				
48		Dhani Khuhwali				
49		Kanganpur				
1	Sonipat	Kailana	38	0	0	38
2		Nagar				
3		Mahra				
4		Bhanderi				
5		Chattera				
6		Matand				
7		Jakholi				
8		Hulahri				
9		Chaitya Deva				
10		Saiya Khera				
11		Shekhpura				
12		Bali Brahmanan				
13		Barotta				
14		Bilbilan				
15		Gamri				
16		Kailana Khas				
17		Kasandi				
18		Katwal				
19		Wajirpura				
20		Chhapra				
21		Thaska				
22		N.P. Cholka				
23		Dhurana				
24		Gangeser				
25		Barouli				
26		Basaudi				
27		Akbarpur Barota				
28		Nathupur				
29		Safiyabad				
30		Badsahpur Machhri				
31		Dodwa				
32		Garhi Hakikat				
33		Jaji				
34		K.P. Jat Majra				
35		Luhari Tibba				
36		Sandal Kalan Niwada				
37		Tihar Khurd				
38		Uldeypur				
1	Yamunanagar	MUGALWALI	93	MUSSIMBLE-M	32	125
2		SULTANPUR		RAMPUR JATTAN		
3		BHATTUWALA		SIPYAWALA		
4		SHERGARH		DHARAMKOT		
5		KHERA BRAHMAN		CHABUTRON		
6		MALIK RAIPUR		JHATERI		
7		RANIPUR		LAPRA		
8		HAIBATPUR		KAIL		
9		RAMPUR KAMBOYAN		NAGAL		
10		PANSAL		RULLA KHERI		
11		NATHANPUR		MALI MAJRA		
12		AZIZPUR KALAN		JAIPUR		

72	Toderpur			
73	Sabhapur			
74	Salempur			
75	Naushera			
76	SANGHOLI			
77	JAFARPUR JAFRI			
78	ISMAILPUR			
79	KOTLA			
80	Massana jattan			
81	Shahpur			
82	Khera Khurd			
83	Mali Majra			
84	Daulatpur			
85	Fatchpur			
86	UNCHA CHANDNA			
87	TALAKAUR			
88	THANA CHAPPAR			
89	GUNDIYANA			
90	AKBARPUR TEHI			
91	PINJORA			
92	SARASWATI NAGAR			
93	Topra Khurd			
Total		754	144	898

Annexure-6

Annexure-B

Detail of Gram Panchayats in which door to door collection, segregation, transportation and safe disposal of solid waste is being carried out								
Sr. No.	Districts	Status upto June, 2020		Status upto 30 September, 2020				
		Number of GPs	Name of GPs	No. of Additional GPs in which door to door collection, segregation, transportation and safe disposal of solid waste has been started	Name of GPs in which door to door collection, segregation, transportation and safe disposal of solid waste has been started	Total No. of GPs in which door to door collection, segregation, transportation and safe disposal of solid waste has been started	Total No. of GPs in which 100% door to door collection, segregation, transportation and safe disposal of solid waste is carried out	Name of GPs in which 100% door to door collection, segregation, transportation and safe disposal of solid waste is being carried out
1	2	3	4	5	6	7=3+5	8	9
1	Ambala	31	Babaheri, Mota Majra, Garnala, Kapuri, Bhilpura, Dheen, Rajokheri, Husaini, Sabga, Santokhi, Bara, Kot Kachwa Kalan & Ugara, Jagoli, Baroula, Dhurala, Behlabpur, Allapur, Channi, Jharu Majra, Sabanpur, Bikampur, Manu Majra, Sarakpur, Dahiya Majra, Chetan, Bichpari, Lakhnoura, Azampur, Choti Bassi, Khanpur Rajputan	1	Ugara	32	0	0
2	Bhiwani	8	Rajpura Kharkari, Biran, Bapora, Behal, Tosham, Sumra Khera, Mundhal Kalam, Dinod	0	0	8	4	Rajpura Kharkari, Biran, Bapora, Dinod
3	Charkhi Dadri	13	Ramnagar, Santokhpura, Balkara, Mouri, Chiriya, Dhani Phogat, Tikran Kalan, Patuwas, Surajgarh, Kari Mod, Lad, Aray Nagar, Panchgaon,	5	Kamod, Samspur, loharwar, Khatiwas, Mehrana	18	7	Tikan kalan, Patuwas, Dhani phogat, Samspur, Khatiwas, Mehrana, Loharwar
4	Faridabad	13	Faridpur, Shahbad, Bhainsrawali, Chandawali, Dayalpur, Khandawali, Lalpur, Tilpat, Bhaskola, Bhuapur, Fattupura, Tajpur, Sadpura	29	Aterna, Badrola, Bhatola, Bhupani, Chhainsa, Deeg, Fathepur Billoch, Fathepurtagga, Hirapur, Jajru, Jawan, Jhuggi Chhainsa, Kheri Kallan, Kheri Kallan, Kherigujran, Kot, Lhadoli, Mandhawli, Mirzapur, Nekpur, Pakhal, Pali, Palwalli, Rajpur Kallan, Samaipur, Sarurpur, Shapur Kallan, Tigaon Adhana Patti, Tikawli	42	36	Faridpur, Shahbad, Bhainsrawali, Chandawali, Dayalpur, Khandawali, Lalpur, Tilpat, Bhaskola, Bhuapur, Fattupura, Tajpur, Sadpura, Aterna, Bhatola, Deeg, Fathepur Billoch, Hirapur, Jajru, jawan, Jhuggi Chhainsa, Kheri Kallan, Kheri Gujran, Kot, Lhadoli, Machgarh, Mirzapur, Nekpur, Pakhal, pali, Palwali, Rajpur kallan, Samaipur, sarurpur, Sahpur Kallan, Takawli
5	Fatehabad	19	Birrabadi, Ganda, Ladhuwas, Sarwarpur, Thuiyan, Bahl Bohmia, Dhani Majra & Majra, Tibbi, Rehan Kheri, Bhattu khurd, dadupur, Sulikhera, Sirdhan, Gaddi, Diwana, Meond Khurd, Badopal, Dhangarh	11	Mehuwala, Bodiwali, Parta, Pirthla, Tharwa, Laloda, Maduwana, Kanikheri, Sinthla, Bisla and Chandrawal	30	8	Bisla, Sirdhan, Ladhuwas, Diwana, Parta, Maduwana, Dadupur and Tibbi

6	Gurugram	15	Badshahpur, Mandawar, Hassanpur, Abheypur, Behlpa, Damdama, Daulha, Kherla, Baslambi, Mokawas, Ghosgarh, Dhanawas, Iqbalpur, Faridpur, Shekhpur Majri	4	Dhana , Bashariya, Baskhusla, Bhangrola (By Maruti CSR)	19	19	Badshahpur, Mandawar, Hassanpur, Abheypur, Behlpa, Damdama, Daulha, Kherla, Baslambi, Mokawas, Ghosgarh, Dhanawas, Iqbalpur, Faridpur, Shekhpur Majri, Dhana(By Maruti CSR), Bashariya(By Maruti CSR), Baskhusla(By Maruti CSR), Bhangrola (By Maruti CSR)
7	Hisar	7	Balsamand, Bhiwani Rohila, Burak, Nayagaon, chandan nagar, Khara Barwala, Adampur Gaon	5	Chuli Kalan, Ghurshal, Mirpur, Sarangpur, Sundawas	12	7	Balsamand, Bhiwani Rohila, Burak, Nayagaon, chandan nagar, Khara Barwala, Adampur Gaon
8	Jhajjar	19	Gangtaan, Dimana, Chamanpura, Chhochhi, Kukrola, Munipur, Zardakpur, Koyalpur, Khetawas, Chadwana, Islamgarh, Kaliawas, Khanpur kalan, Khungai, Bhadana, Tamaspura, Fortpur, Amboli, Neola	19	Jardakpur, Asanda, Kharman, Daboda Kalan, Siddipur, Wazirpur, Bisan, Chimni, Khuungai, Munimpur, Bhadana, Tamaspura, Fortpura, Bhindawas , Jaitpur, Mubarikpur, Niwada, Dhani Salhawas, Dharoli	38	19	Chamanpura,Jardakpur, Dimana, Gangtan, Kirlodh,Munimpur, Islamgarh, Amboli, Asanda, Kharman, Dabada Kalan, Siddipur, Chimni, Khungai, Bhadana, Khanpur Kalan, Neola, Niwada, Mubarikpur.
9	Jind	13	Dindoli, Hansdhar, Data Singhwala, Padarth Khera, Rewar, Khanda, Beri Khera, Pillukhera, Ashrafgarh, Frain Khurd, Shamdo Khurd, Karela, Jalalpur Khurd	10	Sarfabad, Roj Khera,Saffa Kheri,Bhagwanpura,Pipaltha,Dhamtan Sahib,Dhanouri,Anoopgarh, Fatehgarh,Belarkha	23	5	Hansdhar, Rewar,Data Singhwal,Dindoli, Padarth Khera
10	Kaithal	27	Titram, Deoban, Kheri Sheru, Saran, Sampan Kheri, Kalasar, Mehmoodpur, Chuhar Majra, Devigarh, Santokh Majra, Gohran, Majhlan, Jatehri, Kheri Matarwa, Jamba, Dharampura, Andhali, Sherda, Julani Khera, Ferojpur, Rasulpur, Birthe Bahri, Mandhwal, Ramgarh Pandwa, Chausala, Ahmedpur, Solu majra	2	Kheri Sakra, Dherdu	29	19	Titram, Deoban, Kheri Sheru, Saran,Ferojpur, Rasulpur, Birthe Bahri, Mandhwal, Ramgarh Pandwa, Chausala, Ahmedpur, Solu majra, Jatehri, Kheri Matarwa, Jamba, Dharampura, Andhali, Sherda, Julani Khera
11	Karnal	43	Rampura, Panjokhera, Butan Kheri, Rugsana, Risalwa, jhiverheri, Bijna, Khera, kalri jagir, santri, nandi khalsa, Indergarh, Garhpur Khalsa, Fazilpur, Buddhanpur khalsa, salaru, kharkali, Kachhwa, mainmati, staundi, unispur, kurak jagir, Barsalu, dabri, Motia, Panauri, Harsinghpura, Haibatpur, Tusang, Raitkhana, Udana, Muradgarh, Sangoha, Uncha Samana, Mehmandpur, Sikri, Amupur, Behlolpur, Pingli, Bir Majra, Sirsi, Bir Dhindari, Guniana	7	Mardanheri, Amargarh, Galibkheri, Taprana, Hasanpur, Bir Majra, Throta	50	7	Rampura, Panjokhera, Butan Kheri, Manak majra, Gandhi Nagar, Indergarh, Fazilpur

12	Kurukshetra	28	Berthala, Kasithal, Guldera, Patti Kaserla, Fatehgarh Jharouli, Bir Sujra, Hamidpur, Bir Kalwan, Bargat Jattan, Ram Saran Majra, Thaska Miranji, Barounda, Sandhola, Bohli, Masana, Charnathal, Ajrani, Bahadurpura, Sainsa, Arnai, shanti Nagar, Bhustla, Dhakala, Jalaludin Majra, Kheri Dabdalan, Jharouli Khurd, kolapur, Muniarpur	17	Jalkheri, Basantpur, Ajrawar, Majri Kalan, Morthali, Dhani Rampura, Satora, Gari Langri, Jhiwerheri, Julmat, Mohri, Ghamur Kheri, Dera Chakchakatia, Dera Sant Singh, Dera Abrawan, Salempur, Challoundi.	45	9	Thaska Miranji, Bhustla, Sandhola, Sainsa, Guldera, Bahadurpura, Basantpur, Julmat, Dera Chakchakatia,
13	Mahendergarh	9	Mokhuta, Bamanwas Nuh, Napla, Khatoti Sultanpur, Nihalawas, Jat Guwana, Narehari, Nizampur, Ropar Sarai	0	0	9	9	Mokhuta, Bamanwas Nuh, Napla, Khatoti Sultanpur, Nihalawas, Jat Guwana, Narehari, Nizampur, Ropar Sarai
14	Mewat	16	Atta, Barota, Kanwarsika, Mahrola, Rojka Meo, Sonkh, Biwan, Dubalu, Kaliyaka, Bajhera, Raniyali, Padla, Fardari, Pada, Kalwari, Badarpur,	27	Babupur, Hussainpur, Hirmathla, Kutubghar, Dabalu, Kedhli Dsa, Kira, Jafrabad, Rathiwas, Dalabas, Hamzapur, Ahmedbas, Khedla khurd, Notki, Khedli khurd, Ranika, Uleta, Atterna samshabad, Otha, Lahabas, Hinganpur, Mundheta, Rehpuwa, Gubradi, Mubarikpur, Chandenki, Tundlaka	43	43	Atta, Barota, Kanwarsika, Mahrola, Rojka Meo, Sonkh, Biwan, Dubalu, Kaliyaka, Bajhera, Raniyali, Padla, Fardari, Pada, Kalwari, Badarpur, Babupur, Hussainpur, Hirmathla, Kutubghar, Dabalu, Kedhli Dsa, Kira, Jafrabad, Rathiwas, Dalabas, Hamzapur, Ahmedbas, Khedla khurd, Notki, Khedli khurd, Ranika, Uleta, Atterna samshabad, Otha, Lahabas, Hinganpur, Mundheta, Rehpuwa, Gubradi, Mubarikpur, Chandenki, Tundlaka
15	Palwal	8	Dehalaka, Paroli , Kishorepur, Jaindapur, Chandpur, Atarchata, T	18	Ladiyaka, Siha, Dadka, Sondh, Nandawala, Khedla, Badka, Hoshangabad, Jainpur, Gharrot, Gohpur, Ramgarh, Bhandoli, Sadarpur, Nangla Bhiku, Karma, Lalwa, Taraka	26	8	Dehalaka, Paroli , Kishorepur, Jaindapur, Chandpur, Atarchata, Teharki, Dungurpur
16	Panchkula	37	Bhabelpur, Dandrolo, Gobindpur, Golpura, Madappa, Ratta Tibbi, Tabar, Tibbi Majra, Garhi Kotaha, Kheri, Garidan, Ram Nagar, Goraknath, Ganeshpur Bhorian, Chikan, Mallah, Paploha, Magniwala, Kedarpur Nandpur, Kharkua, Shyamtoo, Bhagwanpur, Batour, Sultanpur, Sunderpur, Manaktabra, Nayagaon, Hangola, Haripur, Kakrali, Pyarewala, Raipur Rani, Mouli, Natwal, Sultanpur, Kheri, Tibbi Majra	0	0	37	10	Garinda, Ram Nagar, Ganeshpur Bhorian, Chiekn, Sunderpur, Bhagwanpur, Kheri, Nayagaon, Haripur & Kakrali
17	Panipat	34	Ugra Kheri, Raja Kheri, Nimbri, Patwi, Basara, Garhi Tyagan, Karkoli, Ahmedpur Majra, Thirana, Shera, Khandra, Bhalsi, Tajpur, Garhi Bhalor, Jondhan Khurd, Israna, Puther, Kurana, Chichrana. Bijawa, sanjoli, Chamrada, Jhattipur, Risalu, Dhansoli, Rispur, Jhamba, Jalalpur, Didwadi, Noultha, Gwalda, Bhudanur, Patti Kalyana, Bramhan Majra.	4	Karad, Haldana, Dharamgarh, Goyla Kalan	38	11	Ugra khedi, Rajakheri, Nimbri, Garhi bahalor, Tajpur, Sanjoli, Puthar, Jondhan khurd, Pawti, Bhalsi, Basara

18	Rewari	20	Masani, Rasgan, Dungarwas, Chandwas, Balawas Jaat, Suthani, Narsinghpur Garhi, Lalpur, Kolana, Manethi, Kanwali, Motia Khurd, Dhani Thetharbad, NRP Bass, Kakoria, Balawas, Jakhala, Nathera, Berli Khurd, Bhandor	9	Jadra, Balawas Ahir, Kharagwas, Budhpur, Gindokhar, Kaluwas, Lakhnor, Gothra Tappa Khor, Shahbajpur Istmurar	29	21	Masani, Rasgan, Dungarwas, Suthani, Kolana, Lalpur, Kanwali, Manethi, Motla Khurd, Narsinghpur Garhi, Kakoria, Bhandor, Jadra, Balawas Ahir, Kharagwas, Budhpur, Gindokhar, Kaluwas, Lakhnor, Gothra Tappa Khor, Shahbajpur Istmurar
19	Rohtak	44	Chuliana Duhan, Ismaila 9B, Nandal, Mokhra Khas, Kishangarh, Kharkara Chajjan, Marodi Rangran, Anwal, Shimli, Jindran, Rurkee, Assan, Bhainsru Kalan, Nayabans, Gijji, Bhansru Khurd, Chuliana Roz, Dattur, Khrawer, Pakshma, garhi Sampla, karor, Mor Kheri, Bhaiya Pur, Ladhout, makrouli Kalan, Ghilour Khurd, Ghilour Khurd, Nasirpur, Brahmanwas, Basantpur, Sunderpur, Sisroli, Khrak Jattan, Indergarh, Kheri maham, Bedwa, Bhani Surjan, Tamurpur, Marodi jattan, Patwapur, Mashudpur, Garhi ballam, Ghuskani	6	Humayupur, Dobh, Gandhra, Sundana, Sangahera, Kharkara bikhlan	50	12	Indergarh, Kharak jattan, Nasirpur, Ghilore khurd, Ladhout, Bhaiyapur, Pakasma, Kharawar, Kheri Meham, Sangahera, Gijji, Masudpur.
20	Sirsa	18	Rattakhera, Ali Mohammad, Tappi, Malikpura, Sultanpuria, Mammerkhera, Amritsar Kalan, Amritsar Khurd, Mirjapur, Pratap Nagar, Thobrian, Talwara Khurd, Gadli, Jhopra, Jhutti Khera, Dhaba, Mehnakhera, Umedpura	3	Baragudha, Burj Karamgarh, Sherpura	21	21	Rattakhera, Ali Mohammad, Tappi, Malikpura, Sultanpuria, Mammerkhera, Amritsar Kalan, Amritsar Khurd, Mirjapur, Pratap Nagar, Thobrian, Talwara Khurd, Gadli, Jhopra, Jhutti Khera, Dhaba, Mehnakhera, Umedpura, Baragudha, Burj Karamgarh, Sherpura
21	Sonipat	21	Garhi Hakikat, Badsahpur Machhri, Kakroi, Jauli, Bhatgaon Dungran, Bhatgaon Malyana, Luhari Tibba, Salimpur Majra, Chirasmi, Kailana, Mahra, Bhanderi, Thaska, Chattera, Gangesar, Ahmadpur majra, Rattangarh, Jaji, Mahipur, Ibrahimpur Kurar, Hasangarh	4	Khatkar, Sersa, Krewari, Sandal Kalan Niwada	25	25	Garhi Hakikat, Badsahpur Machhri, Kakroi, Jauli, Bhatgaon Dungran, Bhatgaon Malyana, Luhari Tibba, Salimpur Majra, Chirasmi, Kailana, Mahra, Bhanderi, Thaska, Chattera, Gangesar, Ahmadpur majra, Rattangarh, Jaji, Mahipur, Ibrahimpur Kurar, Hasangarh, Khatkar, Sersa, Krewari, Sandal Kalan Niwada

22	Yamunanagar	97	Amloha, Azizpur Kalan, Bareri, Barsan, Begampur, Bhattuwala, Bhojpur, Bholiwala, Bibipur, Bubka, chamrori, Damla, Darpur, Daulatpur, Fatehpur, Gayanewala, Gumthala Rao, Gundiyana, Hadoli, Haibatpur, Hartan, Ismailpur, Jafarpur Jafri, Jaidhar, Kandroli, Kanjnu, Karkoli, Khadri, Khera Brahman, Kheri Lakha Singh, Khizrabaad, Kunjal Kamboyan, Laxibans, Mali Majra, Malik Raipur, Mamli, Mandkheri, Mohri, Mugalwali, Mujafat Kalan, Mujafat Khurd, Mukarampur, Nathanpur, Naushera, Pabni Kalan, Palewala, Panjeton, Pinjora, Pipliwala, Rajpur Ghorbani, Rampur Khadar, Ranipur, Rattangarh, Sabhapur, Salempur Bangar, Sandhali, Sangholi, Saraswati Nagar, Shahjanpur (Pipli Majra), Shahpur, Shergarh, Sultanpur, Talakaur, Tehi Jattan, Thana Chappar, Thaska Khadar, Toderpur, Topra Kalan, Topra Khurd, Uncha Chandna, Urjani, Sudal, Haripur Jattan & Rula Kheri, Road Chhappar, Khurdi, Mahilanwali, Mujafat, Rampur Kamboyan, Pansal, Bastianwala, Khanpura, Singhpura, Alipura, Dholra, Bakana, Alahar, Plaka, Kotla, Salempur, Masana Jattan, Khera Khurd, Akbarpur, Chuaharpur Kalan, Gulabgarh, Devdhar, Niwajpurj	62	Saidupur, Sadikpur, Rasulpur, Burj Jamanwala, Sarawan, Rattan Garh, Kail, Kunjal Jattan, Nagawa Jagir, Lapra, Mali Majra, Kait, Jaipur, Rulakheri, Bahadurpur, Lakshi Bans, Kanjnu, Bainsi, Rattangarh, Kheri Lakha Singh, Sandhala, Dholi, Jubbal, Bapouli, Rapri, Nachron, Pabni, Chhalor, Mohri, Bhil Chhappar, Gyaneewala, Peeru Wala, Mussimble-M, Khilewala, Khizri, Bakarwala, Shahjadwala, Bombypur, Bahadurpur, Lakkarmai Pratappur, Tibbi Arianya, Behrampur, Malikpur Khadar, Darajpur, Kabulpur, Hangoli, Nagla Khalsa, Namdarpur, Bir Balsua, Kotar Khana, Bhogpur, Maheshwari, Syalba, Pirthipur, Taranwala, Sippianwala, Chabutron, Dhakwala, Jatheri, Dasora, Tehi Jattan	159	114	Amloha, Azizpur Kalan, Bareri, Barsan, Begampur, Bhattuwala, Bhojpur, Bholiwala, Bibipur, Bubka, chamrori, Damla, Darpur, Daulatpur, Fatehpur, Gayanewala, Gumthala Rao, Gundiyana, Hadoli, Haibatpur, Hartan, Ismailpur, Jafarpur Jafri, Jaidhar, Kandroli, Kanjnu, Karkoli, Khadri, Khera Brahman, Kheri Lakha Singh, Khizrabaad, Kunjal Kamboyan, Laxibans, Mali Majra, Malik Raipur, Mamli, Mandkheri, Mohri, Mugalwali, Mujafat Kalan, Mujafat Khurd, Mukarampur, Nathanpur, Naushera, Pabni Kalan, Palewala, Panjeton, Pinjora, Pipliwala, Rajpur Ghorbani, Rampur Khadar, Ranipur, Rattangarh, Sabhapur, Salempur Bangar, Sandhali, Sangholi, Saraswati Nagar, Shahjanpur (Pipli Majra), Shahpur, Shergarh, Sultanpur, Talakaur, Tehi Jattan, Thana Chappar, Thaska Khadar, Toderpur, Topra Kalan, Topra Khurd, Uncha Chandna, Urjani, Sudal, Haripur Jattan & Rula Kheri, Road Chhappar, Khurdi, Mahilanwali, Mujafat, Rampur Kamboyan, Pansal, Bastianwala, Khanpura, Singhpura, Alipura, Dholra, Bakana, Alahar, Plaka, Kotla, Salempur, Masana Jattan, Khera Khurd, Akbarpur, Chuaharpur Kalan, Gulabgarh, Devdhar, Niwajpurj, Saidupur, Sadikpur, Rasulpur, Burj Jamanwala, Sarawan, Rattangarh, Nagawa Jagir, Mali Majra, Rula Kheri, Bahadurpur, Kanjnu, Bainsi, Sandhala, Bombypur, Mohri, Nachron, Rapri
Total		540		243		783	414	

LIST OF ENVIRONMENT COMPENSATION NOT RECEIVED

Sr No.	Region	Name & Address of Unit	Date and No. of Office order for imposing EC	Amount Due	Amount Received	To be Received	Mode of Payment & Date
1	Panipat	M/s Unnamed Bleach House, Panipat	No. HSPCB/2019/1331 Dated 26.06.2019	212500.00	0.00	212500.00	
2	Panchkula	M/s Autopace Pvt. Ltd Phase-1 Panchkula	No. HSPCB/PC/2019/1344 Dated 13.08.2019	664062.50	0.00	664062.50	
3	Faridabad	M/s Perfect Readymix Solution, Faridabad	No. HSPCB/PC/2019/131 Dated 02.09.2019	157500.00	0.00	157500.00	
4	Panchkula	M/s Stylam Industries Ltd. Plot No.192-193 ,Phase-I Panchkula	No. HSPCB/PC/2019/1583 Dated 27.04.2019	2343750.00	0.00	2343750.00	
5	Sonipat	M/s CMD Built-Tech Pvt. Ltd Sector-6, sonapat	No. HSPCB/PC/2019/1898 Dated 10.10.2019	637500.00	0.00	637500.00	
6	Sonipat	M/s TDI Infrastructure Ltd. My Floor-2 Sec-60 Sonapat	No. HSPCB/PC/2019/1906 Dated 10.10.2019	2737500.00	0.00	2737500.00	
7	Sonipat	M/s TDI Infrastructure Ltd (for Kinksburry Apartment) Sec-60 Sonapat	No. HSPCB/PC/2019/1879 Dated 10.10.2019	4650000.00	0.00	4650000.00	
8	Sonipat	M/s Parker Estate Development Pvt. Ltd Sec-6 Kundli, Sonapat	No. HSPCB/PC/2019/1920 Dated 10.10.2019	2737500.00	0.00	2737500.00	
9	Sonipat	M/s Benlon India Ltd ,506, HSIIDC, Ph-IV Kundli, Sonapat	No. HSPCB/PC/2019/1937 Dated 14.10.2019	1412500.00	0.00	1412500.00	

10	Bhiwani	M/s Dhakaji Bricks Co. Bhiwani	No. HSPCB/2019/3181 Dated 07.11.2019	221875.00	0.00	221875.00	
11	Hissar	M/s Surya Waste Management Sahuwala Raod	No. HSPCB/2019/3174 Dated 07.11.2019	250000.00	0.00	250000.00	
12	Bhiwani	M/s Mahadev Stone Crushing Co. Charkhi Dadri	No. HSPCB/2019/3230 Date d 14.11.2019	421875.00	0.00	421875.00	
13	Bhiwani	M/s Pokhar Stone Crusher , Charkhi Dadri,Bhiwani	No. HSPCB/2019/3226 Dated 14.11.2019	421875.00	0.00	421875.00	
14	Bhiwani	M/s Indian Stone Crusher Charkhi- Dadri , Bhiwani	No. HSPCB/2019/3233 Dated 14.11.2019	234375.00	0.00	234375.00	
15	Bhiwani	M/s Himalya Stone Crusher Charkhi Dadri, Bhiwani	No. HSPCB/2019/3265 Dated 15.11.2019	421875.00	0.00	421875.00	
16	Yamuna Nagar	M/s Jitender Udyog Delux Manohar Colony, Jagadhari, YNR	No. HSPCB/PC/2019/548 Dated 19.11.2019	975000.00	0.00	975000.00	
17	Bhiwani	M/S Shree Ganpati Stone Crusher, Charkhi-Dadri	No. HSPCB/2019/3326 Dated 21.11.2019	234375.00	0.00	234375.00	
18	Gurugram	m/s MGC Estate Pvt Ltd Golf Course Sec-54 gurugram	No. HSPCB/GRS/2019/808 dated 21.11.2019	3585937.50	0.00	3585937.50	
19	Panchkula	M/s Wood Coal Kiln, Village Dhola Majra Kurukshetr	HSPCB/ PC/2019/3322 Dated 27.11.19	161250.00	0.00	161250.00	
		TOTAL		22481250.00		22481250.00	

Detail of Environment Compensation Received

Sr No.	Region	Name & Address of Unit	Date and No. of Office order for imposing EC	Amount Due	Amount Received	To be Received	Mode of Payment & Date
1	Panipat	M/s Unnamed Bleach House, Panipat	No. HSPCB/2019/1331 Dated 26.06.2019	212500.00	0.00	212500.00	
2	Panchkula	M/s Autopace Pvt. Ltd Phase-1 Panchkula	No. HSPCB/PC/2019/1344 Dated 13.08.2019	664062.50	0.00	664062.50	
3	Panchkula	M/s Stylam Industries Ltd.Plot No.192-193 ,Phase-I Panchkula	No. HSPCB/PC/2019/1583 Dated 27.04.2019	2343750.00	0.00	2343750.00	
4	Sonipat	M/s CMD Built-Tech Pvt. Ltd Sector-6,sonapat	No. HSPCB/PC/2019/1898 Dated 10.10.2019	637500.00	0.00	637500.00	
5	Sonipat	M/s TDI Infrastructure Ltd.My Floor-2 Sec-60 Sonapat	No. HSPCB/PC/2019/1906 Dated 10.10.2019	2737500.00	0.00	2737500.00	
6	Sonipat	M/s TDI Infrastructure Ltd (for Kinksburry Apartment) Sec-60 Sonapat	No. HSPCB/PC/2019/1879 Dated 10.10.2019	4650000.00	0.00	4650000.00	
7	Sonipat	M/s Parker Estate Development Pvt. Ltd Sec-6 Kundli, Sonapat	No. HSPCB/PC/2019/1920 Dated10.10.2019	2737500.00	0.00	2737500.00	
8	Sonipat	M/s Benlon India Ltd ,506,HSI IDC,Ph-IVKundli, Sonapat	No. HSPCB/PC/2019/1937 Dated 14.10.2019	1412500.00	0.00	1412500.00	

9	Bhiwani	M/s Mahadev Stone Crushing Co. Charkhi Dadri	No. HSPCB/2019/3230 Date d 14.11.2019	421875.00	0.00	421875.00	
10	Bhiwani	M/s Pokhar Stone Crusher , Charkhi Dadri,Bhiwani	No. HSPCB/2019/3226 Dated 14.11.2019	421875.00	0.00	421875.00	
11	Bhiwani	M/s Himalya Stone Crusher Charkhi Dadri, Bhiwani	No. HSPCB/2019/3265 Dated 15.11.2019	421875.00	0.00	421875.00	
12	Panchkula	M/s Wood Coal Kiln, Village Dhola Majra Kurukshetr	HSPCB/ PC/2019/3322 Dated 27.11.19	161250.00	0.00	161250.00	
13	Hissar	M/s Shri Jagdambey Paper Mill Ltd, Sirsa	HSPCB/Consent/2019 /3426 Dated 19.12.2019	1240000.00	0.00	1240000.00	
14	Panipat	M/s Naveen Processors, Plot No. 52 sector 25, Huda Panipat.	Coord.Cell/2019/2011 -2015Dated 20.12.2019	1560000.00	0.00	1560000.00	
15	Sonipat	M/S Zurudh Pharma LLP , Village Dhaturi, Kundli	HSPCB/ Coord.Cell/2019/61 Dated 19.12.2019	843750.00	0.00	843750.00	
16	Faridabad	Awasiya Yojna Jan Samiti , Muncipal Corporation	HSPCB/PLG/2019/119 4 Dated 07.01.2020	16500000.00	0.00	16500000.00	
17	Panipat	M/s Jai Udyog ,H-3, Industrial Area, Panipat	HSPCB/PC/2019/246- 250 Dated 26.09.19	1200000.00	0.00	1200000.00	
18	Faridabad	M/s Raju Washing/SF Washing, village Aitmadpur, Neharpar, Kuta Farm, Faridabad	HSPCB/PLG/2019/121 0 Dated 20.01.2020	757812.55	0.00	757812.55	

19	Faridabad	M/s Sita Singh & Sons's Pvt. Ltd,Plot No.15,DLF Industrial Estate II 13/4, Mathura Road, Faridabad	HSPCB/PLG/2019/122 7 Dated 20.01.2020	8100000.00	0.00	8100000.00	
20	Faridabad	M/s M.S Washing Village Atmadpur, Kuta Farm Faridabad.	HSPCB/PLG/2019/121 5 Dated 20.01.2020	757812.50	0.00	757812.50	
21	Faridabad	M/s Abdul Washing, Village Aitmadpur, Kluta Farm, Faridabad	HSPCB/PLG/2019/122 1 Dated 20.01.2020	757812.50	0.00	757812.50	
22	Faridabad	M/s Mohit Wshing, Village Aitmadpur, Kuta Farm , Faridabad	HSPCB/PLG/2019/121 8 Dated 20.01.2020	757812.50	0.00	757812.50	
23	Faridabad	M/s Ganpati Processor,116 Surya Vihar Sgwanpur Tilpat nea Neha, Ram singh Farm House, Faridabad.	HSPCB/PLG/2019/122 1 Dated 20.01.2020	1062500.00	0.00	1062500.00	
Total				50359687.55	0.00	50359687.55	

Detail of Environment Compensation Received

Sr No.	Region	Name & Address of Unit	Date and No. of Office order for imposing EC	Amount Due	Amount Received	To be Received	Mode of Payment & Date
1	Panipat	M/s Unnamed Bleach House, Panipat	No. HSPCB/2019/1331 Dated 26.06.2019	212500.00	0.00	212500.00	
2	Ballabgarh	M/s Park Hospital, Faridabad	No. HSPCB/2019/1231 Dated 26.06.2019	375000.00	375000.00	0.00	chq no. 000304 dt 26.06.2019
3	Panipat	M/s Sainsons Paper Industries,Kuk	No. HSPCB/2019/1367Dated 27.06.2019	1530000.00	1530000.00	0.00	08.07.2019(NEFT)
4	Panchkula	M/s Kailash Paper Board,KuruksheetraPKL	No. HSPCB/2019/2306 Dated 04.07.2019	100000.00	100000.00	0.00	chq 690550 dt 21.06.2019
5	Panchkula	M/s Nishant Paper Ltd, Kurushetra,PKL	No. HSPCB/2019/2291 Dated 04.07.2019	106250.00	106250.00	0.00	chq 011963& 011964 dt 21.06.2019&
6	Panchkula	M/s Shiv Paper Board, Kuruksheetra,PKL	No. HSPCB/2019/2421 Dated 09.07.2019	106250.00	106250.00	0.00	chq 690549 dt 12.07.2019
7	Yamuna Nagar	M/s Piccadilly Agro Industries,Karnal	No. HSPCB/2019/1766 Dated 21.11.2019	1860000.00	1860000.00	0.00	Chq 070446 dt 13.09.2019
8	Faridabad	M/s Akriti Apparels Pvt. Ltd, Faridabad	No. HSPCB/FR/2019/1482 Dated 17.07.2019	125000.00	125000.00	0.00	chq no. 099045 dt 11.07.2019
9	Yamuna Nagar	M/s Haryana Liquor Pvt. Ltd,Karnal,PKL	No. HSPCB/YMN/2019/592 Dated 18.07.2019	1650000.00	1650000.00	0.00	chq no 543478 dt 08.07.2019
10	Bahadurgarh	M/s Raghav Enterprises ,Bahadurgarh	No. HSPCB/BDR/2019/1423 Dated 29.07.2019	5000.00	5000.00	0.00	chq No.092731 dt 26.06.2019

11	Gurugram	M/s Ninex Mall, Sec-70A,Gurugram	No. HSPCB/GRS/2019/1647 Dated 22.07.2019	25000.00	25000.00	0.00	chq 179520 dt 27.06.2019
12	Panchkula	M/s Autopace Pvt. Ltd ,Pno-5,Phase-1 Panchkula	No. HSPCB/PC/2019/1344 Dated 13.08.2019	664062.50	664062.50	0.00	chq 002343 dt 22.07.2020 (Rs.164062.50) vide Chq no- 653776,dt- 10.08.20 (Rs.500000)
13	Panipat	M/s Haryana Organic Ltd,Chulkana Road,Panipat	No. HSPCB/PC/2019/2176 Dated 26.08.2019	1837500.00	1837500.00	0.00	Through NEFT Dt 15.10.2019
14	Bahadurgarh	M/s N.K Dyers, Nizampur Road, Vill- Parnala, Dist-Jhajjar	No. HSPCB/2019/58-62 Dated 28.08.2019	637500.00	637500.00	0.00	Through NEFT 19.09.2019
15	Faridabad	M/s Perfect Readymix Solution,Khasra no- 20,Darshan Farm,Faridabad	No. HSPCB/PC/2019/131 Dated 02.09.2019	157500.00	157500.00	0.00	Cheque No500208 dt.30.01.2020
16	Panipat	M/s Sh. Naresh Kumar Vill.Jattal,Panipat	No. HSPCB/PR/2019/1798 Dated 06.09.2019	30000.00	30000.00	0.00	chq no. 022505 dt 05.09.2019
17	Faridabad	M/s Aryan Associates Concrete Plant,Faridabad	No. SPCB/FR/2019/126 Dated 02.09.2019	157500.00	157500.00	0.00	chq No. 515611 dt 16.09.2019
18	Faridabad	M/s G & G Concrete Solution ,vill- Manager,Faridabad	No. HSPCB/PC/2019/121 Dated 02.09.2019	1471875.00	157500.00	1314375.00	received vide chq502752for rs. 157500 only dated 25.09.2019
19	Bahadurgarh	M/s Master Hosiery Nizampur Road ,Nizampur Road,vill- Parnala, Dist-Jhajjar, Bahadurgarh	No. HSPCB/HQ/2019/68-72 Dated 28.08.2019	637500.00	637500.00	0.00	chq no.976512 dt 19.09.2019

20	Sonipat	M/s Mapple Stainless Processing Pvt. Ltd, Vill-Safiabad,Sonepat	No. HSPCB/PC/2019/1560 Dated 27.09.2019	112500.00	112500.00	0.00	Through NEFT 25.10.19
21	Panchkula	M/s Stylam Industries Ltd.Plot No.192-193 Phase-I Panchkula	No. HSPCB/PC/2019/1583 Dated 27.04.2019	2343750.00	234375.00	2109375.00	chq No.081886 dt 28.09.2019
22	Panipat	M/s Blue Chip Hospitality,SCO-351,Sec-09,Panchkula	No. HSPCB/PC/2019/296 Dated 30.09.2019	1000000.00	1000000.00	0.00	Through NEFT 30.10.19
23	Bhiwani	M/s Jhojhu Stone Crusher Village Jhojhu Kalan Charkhi Dadri	No. HSPCB/2019/1928 Dated 01.10.2019	421875.00	421875.00	0.00	Through NEFT Dt 28.10.2019
24	Sonipat	M/s Parag Milk Foods Ltd Plot No.2266-68,Sonipat	No. HSPCB/PC/2019/1739 Dated 04.10.2019	975000.00	975000.00	0.00	Through RTGS15.11.2019
25	Sonipat	M/s CMD Built-Tech Pvt. Ltd Sector-6,sonepat	No. HSPCB/PC/2019/1898 Dated 10.10.2019	637500.00	0.00	637500.00	
26	Sonipat	M/s TDI Infrastructure Ltd.My Floor-2 Sec-60 Sonepat	No. HSPCB/PC/2019/1906 Dated 10.10.2019	2737500.00	0.00	2737500.00	
27	Sonipat	M/s TDI Infrastructure Ltd (for Kinksburry Apartment) Sec-60 Sonepat	No. HSPCB/PC/2019/1879 Dated 10.10.2019	4650000.00	0.00	4650000.00	
28	Sonipat	M/s Parker Estate Development Pvt. Ltd Sec-6 Kundli, Sonepat	No. HSPCB/PC/2019/1920 Dated10.10.2019	2737500.00	0.00	2737500.00	
29	Sonipat	M/s Benlon India Ltd ,506,HSIIDC,Ph-IVKundli, Sonepat	No. HSPCB/PC/2019/1937 Dated 14.10.2019	1412500.00	0.00	1412500.00	
30	Gurugram	M/s Magic Info Solution Pvt.Ltd group housing project sec-104,ggn	No. HSPCB/GRN/2019/3778 Dated 15.10.2019	7031250.00	7031250.00	0.00	vide ch 003654 dated 18.10.2019

31	Bhiwani	M/s Bhai Ji Stoane Crusher Charkhi-Dadri	No. HSPCB/2019/3108 Dated 22.10.2019	421875.00	421875.00	0.00	Through RTGS 11.11.2019
32	Bhiwani	M/s Om Shiv Stone Crusherviilage jhojhu kalan	No. HSPCB/2019/3104 Dated 22.10.2019	421875.00	421875.00	0.00	Through RTGS 11.11.2019
33	Bhiwani	M/s Sohna Stone Crusher,village ramalwas Charkhi	No. HSPCB/2019/3097 Dated 22.10.2019	421875.00	421875.00	0.00	Through RTGS Dated 28.11.19
34	Gurugram	M/s T.S Realtech Pvt. Ltd Manesar	No. HSPCB/GRS/2019/2297 Dated 22.10.2019	45000.00	45000.00	0.00	Vide chq 158377 dt 10.10.2019
35	Gurugram	M/s Ultra Concrete Pno. 158 Naurangpur Gurugram	No. HSPCB/GRS/2019/2299 Dated 22.10.2019	25000.00	25000.00	0.00	vide chq no. 679293 dated 07.11.2019
36	Gurugram	M/S H.G Infra Engg Ltd Gurugram	No. HSPCB/GRS/2019/2662 Dated 22.10.2019	500000.00	500000.00	0.00	vide chq 826383 dt 07.11.2019
37	Gurugram	M/s Larsen & Turbo Ltd Dist Gurugram	No. HSPCB/GRS/2019/2664 Dated 22.10.2019	500000.00	500000.00	0.00	vide chq 027632 dt 05.11.2019
38	Gurugram	M/s Oriental Structure Engg Pvt. Ltd Sohna Road Gurugram	No. HSPCB/GRS/2019/2663 Dated 22.10.2019	500000.00	500000.00	0.00	Vide Chq 501579 dt 17.10.19
39	Gurugram	M/s Emmar MGF Land Pvt. Ltd Sec-26 Gurugram	No. HSPCB/GRN/2019/3869 Dated 23.10.2019	50000.00	50000.00	0.00	vide chq 838242 dt 03.10.2019
40	Gurugram	M/s Brahma City Pvt Ltd Sec60 to 65 GGN Manesar	No. HSPCB/GRN/2019/3868 Dated 23.10.2019	20000.00	20000.00	0.00	vide chq 000994 dt 04.10.2019
41	Gurugram	M/s Raheja Developer Sec-75, GURUGRAM	No. HSPCB/GRS/2019/2296 Dated 22.10.2019	30000.00	30000.00	0.00	vide chq 496096 DT 10.10.2019

42	Bhiwani	M/s Dhakaji Bricks Co. Bhiwani	No. HSPCB/2019/3181 Dated 07.11.2019	221875.00	221875.00	0.00	Through RTGS dated 04.12.2019
43	Sonipat	M/s Pardesi Devloper	Intimation not received	637500.00	637500.00	0.00	Through RTGS Dt 31.10.2019
44	Bhiwani	M/s Shree Ram Stone Crusher	Intimation not received	421875.00	421875.00	0.00	Through RTGS Dt 06.11.2019
45	Bhiwani	M/s Om Parkash Dharamvir Bhiwani	No. HSPCB/2019/3178 Dated 07.11.2019	221875.00	221875.00	0.00	Through RTGS 18.11.2019
46	Hissar	M/s Surya WastE Management Sahuwala Raod	No. HSPCB/2019/3174 Dated 07.11.2019	250000.00	250000.00	0.00	Through Rtgs Dt 06.12.2019
47	Bahadurgarh	M/s Jai Bajrang Bali Stone Crusher	No. HSPCB/2019/3199 Dated 07.11.2019	421875.00	421875.00	0.00	Through RTGS Dated 28.11.19
48	Bhiwani	M/s Jangra Bricks Co. Village Bhiwani	No. HSPCB/2019/3196 Dated 07.11.2019	221875.00	221875.00	0.00	Through RTGS Dt19.11.2019
49	Bhiwani	M/s Kalu Bhatta Udyog Bhiwani	No. HSPCB/2019/3193 Dated 07.11.2019	221875.00	221875.00	0.00	Through RTGS Dt 20.11.2019
50	Bhiwani	M/s DJ Bricks Companu Bhiwani	No. HSPCB/2019/3190 Dated 07.11.2019	221875.00	221875.00	0.00	Through RTGS Dt 20.11.2019
51	Bhiwani	M/s Shiv Bhatta Udyog, Bhiwani	No. HSPCB/2019/3184 Dated 07.11.2019	221875.00	221875.00	0.00	Through RTGS Dt 20.11.2019
52	Bhiwani	M/s Shyam Bhatta Udyog Bhiwani	No. HSPCB/2019/3187 Dated 07.11.2019	221875.00	221875.00	0.00	Through RTGS Dt 20.11.2019

53	Yamuna Nagar	M/s Shree Jagdamba Solvent Gharaunda , Karnal	No. HSPCB/PC/2019/478 Dated 11.11.2019	412500.00	412500.00	0.00	Through RTGS Dt 11.11.2019
54	Sonipat	M/s Sino India Textile Pvt. Ltd Plot No687, Phase-II Sonipat	No. HSPCB/PC/2019/3102 Dated 11.11.2019	506250.00	506250.00	0.00	Through NEFT Dt 13.11.2019
55	Bhiwani	M/S ASD-RKC(JV) Stone Mining Charkhi Dadri, Bhiwani	No. HSPCB/2019/3218 Dated 13.11.2019	1875000.00	1875000.00	0.00	Through RTGS Dt 13.11.2019
56	Bhiwani	M/s Mahadev Stone Crushing Co. Charkhi Dadri	No. HSPCB/2019/3230Dated 14.11.2019	421875.00	0.00	421875.00	
57	Bhiwani	M/s Pokhar Stone Crusher , Charkhi Dadri,Bhiwani	No. HSPCB/2019/3226 Dated 14.11.2019	421875.00	0.00	421875.00	
58	Bhiwani	M/s Indian Stone Crusher Charkhi-Dadri , Bhiwani	No. HSPCB/2019/3233 Dated 14.11.2019	234375.00	234375.00	0.00	Through RTGS Dated 09.12.2019
59	Bhiwani	M/s Kayden Infra Engineering Private Ltd. Charkhi Dadri	No. HSPCB/2019/3252 Dated 15.11.2019	937500.00	937500.00	0.00	Through RTGS Dt 13.11.2019
60	Bhiwani	M/s Himalya Stone Crusher Charkhi Dadri, Bhiwani	No. HSPCB/2019/3265 Dated 15.11.2019	421875.00	0.00	421875.00	
61	Hissar	M/s INVISION Enviro Secrvce	Intimation not received	250000.00	250000.00	0.00	Through NEFT 13.09.2019intimati on not received
62	Yamuna Nagar	M/s Classic Steel,(Through NEFT)	No. HSPCB/2019/1635-1639 Dated 10.07.2019	137500.00	137500.00	0.00	(09.08.2019) Intimation not received
63	Bahadurgarh	M/s Krishan Mittal Gt 40 Bahadurgarh	No. HSPCB/2019/2842 Dated 07.11.2019	10000.00	10000.00	0.00	vide cheq 976536 dt 0611.2019

64	Gurugram	M/s Vatika Ltd Group Housing Project Sec-89 a Gurugram	No. HSPCB/GRS/2019/3000 Dated 08.11.2019	50000.00	50000.00	0.00	vide chq 913530 dt 05.11.2019
65	Bahadurgarh	M/s Narayan Dass Pno. 24-35 MIE-A Bahadurgarh	No. HSPCB/BDR/2019/2854 Dated 11.11.2019	50000.00	50000.00	0.00	vide 163410 dt 08.11.2019
66	Bahadurgarh	M/s Amit Gupta, Pno. III B, Bahadurgarh	No. HSPCB/BDR/2019/2853 Dated 11.11.2019	10000.00	10000.00	0.00	vide cheq 920975 dt 08.11.2019
67	Gurugram	M/s Haryana Co. Phase 5, Gurugram	No. HSPCB/GRN/2019/4104 Dated 14.11.2019	50000.00	50000.00	0.00	vide 501044 dt 13.11.2019
68	Gurugram	M/s Ecogreen Energy Sec-49, Gurugram	No. HSPCB/GRN/2019/4113 Dated 14.11.2019	2500000.00	2500000.00	0.00	vide cheq 166620 dt 11.11.2019
69	Panipat	M/s Inderprastha Global Education For medical institute	No. HSPCB/PR/2019/2382 Dated 14.11.2019	50000.00	50000.00	0.00	vide cheq 238553 dt 11.11.2019
70	Yamuna Nagar	M/s Jitender Udyog Delux Manohar Colony, Jagadhari, YNR	No. HSPCB/PC/2019/548 Dated 19.11.2019	975000.00	975000.00	0.00	Through RTGS Dated 09.12.2019
71	Bhiwani	M/s Quality Earth Minerals Pvt. Ltd Charkhi Dadri	No. HSPCB/2019/3281 Dated 20.11.2019	1500000.00	1500000.00	0.00	Through RTGS Dt 20.11.2019
72	Bhiwani	M/S Shree Ganpati Stone Crusher, Charkhi-Dadri	No. HSPCB/2019/3326 Dated 21.11.2019	234375.00	234375.00	0.00	Through RTGS Dt 26.12.2019
73	Gurugram	M/s Executive Engineer(Sanitation), Municipal Cor.	No. HSPCB/GRN/2019/4212 Dated 18.11.2019	5000.00	5000.00	0.00	Vide Che No.012262 dated 15.11.19
74	Gurugram	M/s Mapsko Builders Pvt. Ltd Sec79	No. HSPCB/GRS/2019/3184 Dated 22.11.2019	25000.00	25000.00	0.00	Vide chq No.433546 dated 06.11.2019

75	Gurugram	M/s Bucher Hydraulics Pvt. Ltd Sec-5 IMT Manesar	No. HSPCB/GRS/2019/3185 Dated 22.11.2019	50000.00	50000.00	0.00	Vide chq No. 028040 dated 25.11.2019
76	Gurugram	M/s Larsen & Turbo Ltd Dist Gurugram	No. HSPCB/GRS/2019/3175 Dated 22.11.2019	500000.00	500000.00	0.00	Vide Chq No. 027932 dated 22.11.2019
77	Gurugram	M/s Sunil Kumar & Tushar Uppal Plot No. 224 Sec-6 Manesar	No. HSPCB/GRS/2019/3177 dated 22.11.2019	50000.00	50000.00	0.00	Vide Chq No. 312427 dt 15.11.2019
78	Gurugram	M/s Ram Kumar Contractionfor construction of 6 lane road	No. HSPCB/GRS/2019/3178 dated 22.11.2019	15000.00	15000.00	0.00	Vide Chq No. 007090 dated 14.11.2019
79	Gurugram	M/s Alton Buildtech India Pvt. Ltd Group Housing Colony Sec-88A & 89a Gurugram	No. HSPCB/GRS/2019/3179 dated 22.11.2019	20000.00	20000.00	0.00	Vide Chq No. 1292 dated 18.11.19
80	Gurugram	M/s MGC Estate Pvt Ltd Golf Course Sec-54 gurugram	No. HSPCB/GRS/2019/808 dated 21.11.2019	3585938.00	3585938.00	0.00	Through RTGS Dated 06.12.2019
81	Bhiwani	M/S Shiv Wood Craft	HSPCB/ Consent/2019/3378 Dated 05.12.2019	461000.00	461000.00	0.00	Through RTGS Dated 28.11.19
82	Panchkula	M/s Wood Coal Kiln, Village Dhola Majra Kurukshetr	HSPCB/ PC/2019/3322 Dated 27.11.19	161250.00	0.00	161250.00	
83	Bhadurgarh	M/s Shiv Constech (p) ltd omaxe city sec-13,14 Bahadurgarh	No.HSPCB/BDR/2019/ 3133 Dated 26.11.2019	50000.00	50000.00	0.00	through chq no 116921 dt 25.11.19
84	Panipat	M/s Shanti Home Tex	HSPCB/ Coord.Cell/2019/1938-42 Dated 13.12.2019	680000.00	680000.00	0.00	through RTGS Dated 12.12.2019
85	Sonipat	M/S Modi Fans Pvt Ltd, Pno-69, Ph-IV, sec-56, HSIIDC, Kundli, Sonipat	HSPCB/ Coord.Cell/2019/1923-27 Dated 13.12.2019	940000.00	940000.00	0.00	Through RTGS Dated 13.12.2019

86	Sonipat	M/s R G Buildimpex Pvt.	HSPCB/ Coord.Cell/2019/1933-37 Dated 13.12.2019	940000.00	940000.00	0.00	Through RTGS Dated 16.12.2019
87	Hissar	M/s Bharat Bhatta Udyog	HSPCB/ PC/2019/3414 Dated 18.12.2019	75000.00	75000.00	0.00	Through RTGS Dated 19.12.2019
88	Panipat	M/s Parveen Wollen & Spinning Mill Industrial Area , Panipat.	HSPCB/ Coord.Cell/2019/1928- 32Dated 13.12.2019	1140000.00	1140000.00	0.00	Through RTGS Dated 23.12.2019
89	Hissar	M/s Shri Jagdambey Paper Mill Ltd, Sirsa	HSPCB/Consent/2019/3426 Dated 19.12.2019	1240000.00	0.00	1240000.00	
90	Panipat	M/s Naveen Processors, Plot No. 52 sector 25, Huda Panipat.	HSPCB/ Coord.Cell/2019/2011- 2015Dated 20.12.2019	1560000.00	0.00	1560000.00	
91	Sonipat	M/S Zurudh Pharma LLP , Village Dhaturi, Kundli	HSPCB/ Coord.Cell/2019/61 Dated 19.12.2019	843750.00	0.00	843750.00	
92	Jind	M/s Eakansh Motors Pvt. Ltd, Rohtak Road, Jind	HSPCB/Consent/2019/3452 Dated 24.12.2019	343750.00	343750.00	0.00	Through RTGS Dated 17.01.2020
93	Faridabad	Awasiya Yojna Jan Samiti , Muncipal Corporation	HSPCB/PLG/2019/1194 Dated 07.01.2020	16500000.00	0.00	16500000.00	
94	Panipat	M/s Jai Udyog ,H-3, Industrial Area, Panipat	HSPCB/PC/2019/246-250 Dated 26.09.19	1200000.00	0.00	1200000.00	
95	Faridabad	M/s Raju Washing/SF Washing, village Aitmadpur, Neharpar, Kuta Farm, Faridabad	HSPCB/PLG/2019/1210 Dated 20.01.2020	757812.55	0.00	757812.55	

96	Faridabad	M/s Sita Singh & Sons's Pvt. Ltd,Plot No.15,DLF Industrial Estate II 13/4, Mathura Road, Faridabad	HSPCB/PLG/2019/1227 Dated 20.01.2020	8100000.00	0.00	8100000.00	Again amendment on 03.07.2020
97	Faridabad	M/s M.S Washing Village Atmadpur, Kuta Farm Faridabad.	HSPCB/PLG/2019/1215 Dated 20.01.2020	757812.50	0.00	757812.50	
98	Faridabad	M/s Abdul Washing, Village Aitmadpur, Kluta Farm, Faridabad	HSPCB/PLG/2019/1221 Dated 20.01.2020	757812.50	0.00	757812.50	
99	Faridabad	M/s Mohit Wshing, Village Aitmadpur, Kuta Farm , Faridabad	HSPCB/PLG/2019/1218 Dated 20.01.2020	757812.50	0.00	757812.50	
100	Faridabad	M/s Ganpati Processor,116 Surya Vihar Sgwanpur Tilpat nea Neha, Ram singh Farm House, Faridabad.	HSPCB/PLG/2019/1221 Dated 20.01.2020	1062500.00	0.00	1062500.00	
101	Faridabad	M/s Century NF Casting LTD. Plot No. 1,Sector-25, Faridabad	HSPCB/PLG/2020/738 Dated 22.01.2020	1453125.00	1453125.00	0.00	received through RTGS Dated on 22.01.2020
102		M/s Laxmi Bricks Company	Intimation not received	320312.50	320312.50	0.00	received through RTGS Dated on 22.01.2020
103	Panchkula	M/s Ganga Screening Plant, Vill. Raipur Rani, Dist-PKL	HSPCB/PLG/2020/350 Dated 24.02.2020	137500.00	137500.00	0.00	received through RTGS Dated on 20.02.2020

104	Panchkula	M/s Dashmesh Screening Plant, vill-Raipur Rani, Dist-PKL	HSPCB/PLG/2020/332 Dated 24.02.2020	137500.00	137500.00	0.00	received through RTGS Dated on 20.02.2020
105	Panchkula	M/s Shree Ram Screening Plant, vill-Raipur Rani, Dist-PKL	HSPCB/PLG/2020/328 Dated 24.02.2020	137500.00	137500.00	0.00	received through RTGS Dated on 20.02.2020
106	Panchkula	M/s Shri Krishna Screening Plant, vill-Raipur Rani, Dist-PKL	HSPCB/PLG/2020/335 Dated 24.02.2020	137500.00	137500.00	0.00	received through RTGS Dated on 20.02.2020
107	Panchkula	M/s Chandigarh Screening Plant, vill-Raipur Rani, Dist-PKL	HSPCB/PLG/2020/344 Dated 24.02.2020	137500.00	137500.00	0.00	received through RTGS Dated on 20.02.2020
108	Panchkula	M/s Punia Screening Plant, vill-Raipur Rani, Dist-PKL	HSPCB/PLG/2020/335 Dated 24.02.2020	137500.00	137500.00	0.00	received through RTGS Dated on 20.02.2020
109	Panchkula	M/s Raja Screening Plant, vill-Raipur Rani, Dist-PKL	HSPCB/PLG/2020/347 Dated 24.02.2020	137500.00	137500.00	0.00	received through RTGS Dated on 20.02.2020
110	Panchkula	M/s Durga Screening Plant, vill-Raipur Rani, Dist-PKL	HSPCB/PLG/2020/341 Dated 24.02.2020	137500.00	137500.00	0.00	received through RTGS Dated on 24.02.2020
111	Sonipat	M/s R.K Dyeing Plot No. 360, HSIIDC, Barhi, Sonipat	HSPCB/Coord.Cell/2019/111 dated 31.012.2019	1020000.00	0.00	1020000.00	

112	Panipat	M/s Sainik Industries,H-53,Idustrial Area, Panipat	HSPCB/Coord.Cell/2020/220 6-08 dated 14.01.2020	785000.00	0.00	785000.00	
113	Panipat	M/s Triveni Industries,H-41-42, Industrial Area, Panipat	HSPCB/Coord.Cell/2019/205 4-50 dated 31.12.2019	785000.00	0.00	785000.00	
114	Rohtak	M/s Unnamed RO PlantRohtak-Sonipat Road, Hamayapur	HSPCB/Publicity Cell/2020/203 dated 26.02.2020	1678125.00	0.00	1678125.00	
115	Mewat	M/s Saleem Stone Crusher Co., Vill- Chajjupur, Tehsil-Taoru, Distt- Nuh	HSPCB/2020/286-89 Dated 20.03.2020	3437500.00	0.00	3437500.00	
116	Gurugram	M/s Bright Life Care Pvt. Ltd	HSPCB/2020/1206 dated 12.03.2020	716406.00	716406.00	0.00	Received through RTGS dated on 13.02.2020
117	Sonipat	M/s Bhabani Pigments Pvt.	HSPCB/Coord.Cell/2020/547 dated 11.03.2020	1496250.00	1496250.00	0.00	received through rtgs dated on 06.03.2020
118	PANIPAT	M/s Santosh Traders	HSPCB/Coord.Cell/2020/308 1-83 dated 13.03.2020	1003125.00	1003125.00	0.00	received through rtgs dated on 09.03.2020

119	Faridabad	M/s Godavari Shilpkala Ltd(Atrium Hotel) Shooting range,surajkund Faridabad	HSPCB/PLG/2020/914 dated 27.02.2020	375500.00	375500.00	0.00	received through chq 012039 dated on 08.05.2020
120	Faridabad	M/s Pari Tex India, P.No-1, Shed No-5, Saroorpur, Ind Area, FBD	HSPCB/PLG/2020/801 dated 21.05.2020	1625000.00	0.00	1625000.00	
121	Faridabad	M/s Goel Forge, P.No-26, Saroorpur, Ind Area, FBD	HSPCB/PLG/2020/804 dated 21.05.2020	6117187.50	0.00	6117187.50	
122	Faridabad	M/s Shweta Veribox Packaging Pvt. Ltd. P.No-05, Gali no-01, Ind Area, BLB	HSPCB/PLG/2020/807 dated 21.05.2020	1015625.00	0.00	1015625.00	
123	Faridabad	M/s H.R Industries. , Gali no-08,West Saroorpur Ind Area,Faridabad	HSPCB/PLG/2020/810 dated 21.05.2020	617187.05	0.00	617187.05	
124	Faridabad	M/s JW Packers , 25/1 East saroorpur Ind Area,Faridabad	HSPCB/PLG/2020/813 dated 21.05.2020	1015625.00	0.00	1015625.00	
125	Faridabad	M/s Dev Metal Udyog , Plot no-196, Gali no- 6W saroorpur Ind Area Ballabgarh,Faridabad	HSPCB/PLG/2020/816 dated 21.05.2020	1015625.00	0.00	1015625.00	
126	Faridabad	M/s Aar Cee Auto , Plot no-76, Gali no-5 East saroorpur Sohna Road,Faridabad	HSPCB/PLG/2020/819 dated 21.05.2020	1015625.00	0.00	1015625.00	

127	Faridabad	M/s Ambey Engineering Pvt. Ltd, pno-02, last blockw-8, Saroorpur ind area, FBD	HSPCB/PLG/2020/822 dated 21.05.2020	6117187.50	0.00	6117187.50	
128	Charkhi Dadri	M/s Om Shivam Stone Crusher, Vill-Kaliyana, Charkhi Dadri	HSPCB/PC/2020/640-644 Dated 08.06.2020	937500.00	0.00	937500.00	
129	Charkhi Dadri	M/s Gitesh Stone Crusher , vill-Birhi Kalan Charkhi Dadri	HSPCB/PC/2020/645-649 Dated 08.06.2020	1656250.00	1656250.00	0.00	received through RTGS Dated on 15.06.2020, Rs (414063) & Rs(1242187) 02.11.2020
130	Charkhi Dadri	M/s Arya Stone Crusher , Vill-Ramlawas Charkhi Dadri	HSPCB/PC/2020/650-654 Dated 08.06.2020	300000.00	0.00	300000.00	
131	Charkhi Dadri	M/s Milan Stone Crusher , Vill-Kaliyana Charkhi Dadri	HSPCB/PC/2020/655-659 Dated 08.06.2020	937500.00	0.00	937500.00	
132	Charkhi Dadri	M/s Bhagwati Stone Crusher, Vill-Kheri Batter, Charkhi Dadri , 10.06.2020	HSPCB/PC/2020/617-621 Dated 03.06.2020	1553125.00	0.00	1553125.00	
133	Charkhi Dadri	M/s Shiv Shakti Stone Crusher, Vill-Pichopa Kalan , Charkhi Dadri , 10.06.2020	HSPCB/PC/2020/622-626 Dated 03.06.2020	1584375.00	1584375.00	0.00	Through NEFT 11.06.2020

134	Panchkula	M/s Daddyz Food & Pharma, Plot no-248, HSIIDC, Ind Area, Barwala, PKL	HSPCB/Coord.Cell/2020/117 1-73 dated 11.06.2020	1881250.00	0.00	1881250.00	
135	Panchkula	M/s Saraswati Screening Plant, Vill-Raipur Rani, Distt-Panchklula	HSPCB/Coord.Cell/2020/117 4-76 dated 11.06.2020	156250.00	156250.00	0.00	Through NEFT 29.05.2020 & 09.06.2020
136	Gurugram	M/s Harpreet Motors Pvt. Ltd., P. No. 29-30, Info City, Gurugram.	HSPCB/GRS-256/2020/633- 35 Dated 12.06.2020	481250.00	0.00	481250.00	
137	Gurugram	M/s Richa & Co., P. No. 17-22, Sec-34 Gurugram.	HSPCB/GRS-791/2020/1652- 54 Dated 15.06.2020	1150000.00	0.00	1150000.00	
138	Gurugram	M/s Achiever Apparels Pvt. Ltd. A-7, Info City , Sec-34 Gurugram.	HSPCB/GRS-828/2020/1648- 50 Dated 12.06.2020	650000.00	650000.00	0.00	received through chq 790991 dated on 21.07.2020
139	Gurugram	M/s Harish Bakers & Confectioners Pvt Ltd.Khasra no-919-04 & 920-20 Gurugram.	HSPCB/GRS-844/2020/1660- 62 Dated 15.06.2020	590625.00	590625.00	0.00	received through chq 011161 dated on 30.07.2020
140	Gurugram	M/s Tiger Eye Mahindera Services Pvt Ltd Pno-25, Sec-34,Gurugram.	HSPCB/GRS-844/2020/1656- 58 Dated 15.06.2020	600000.00	0.00	600000.00	
141	Charkhi Dadri	M/s Suman Stone Crusher, Vill-Pichopa Kalan Charkhi Dadri	HSPCB/PC/2020/706-710 Dated 15.06.2020	281250.00	281250.00	0.00	received through RTGS Dated on 16.06.2020

142	Gurugram	M/s Park View Condominium Association, Park View, City-1 ,Sec-48,Gurugram.	HSPCB/GRS-213/2020/1667-69 Dated 16.06.2020	1150000.00	0.00	1150000.00	
143	Charkhi Dadri	M/s Chaudhary Industries Vill-Bhatu Khurd , Fatehabad	HSPCB/PC/2020/4938 Dated 16.06.2020	650000.00	0.00	650000.00	
144	Charkhi Dadri	M/s Jagdish Pahal Stone Crusher, Vill-Birhi Kalan, Charkhi Dadri	HSPCB/PC/2020/722 Dated 17.06.2020	590625.00	0.00	590625.00	
145	Charkhi Dadri	M/s Jai Baba Jamuna Giri Stone Crusher, Vill-Birhi Kalan, Charkhi Dadri	HSPCB/PC/2020/727 Dated 17.06.2020	1656250.00	1656250.00	0.00	received through RTGS Dated on 02.11.2020
146	Charkhi Dadri	M/s Classic Mobile Stone Crusher, Vill-Kheri Battar, Charkhi Dadri	HSPCB/PC/2020/732 Dated 17.06.2020	1590625.00	0.00	1590625.00	
147	Jind	M/s Bala ji Rubber Industries, Vill-Ikkas Hansi Road, Jind.	HSPCB/PC/2020/737 Dated 17.06.2020	2525000.00	0.00	2525000.00	
148	Panchkula	M/s Dynamic Enterprises, Pno-186 I.A Ph-I, Panchkula	HSPCB/Coord.Cell/2020/1272-74 dated 18.06.2020	720000.00	720000.00	0.00	received through RTGS Dated on 18.06.2020
149	Sonipat	M/s Reliance Industries Ltd, Pno-RIL-401, Food Park, HSIIDC, Rai Sonipat	HSPCB/Coord.Cell/2020/1275-77 dated 18.06.2020	1383750.00	1383750.00	0.00	received through RTGS Dated on 29.06.2020
150	Faridabad	M/s Rani Metal, Pno-9, Khasra no 394, Gali no -04, Nangla gurjan, Faridabad	HSPCB/PLG/2020/928 dated 18.06.2020	718750.00	0.00	718750.00	

151	Faridabad	M/s Shiv Casting, Pno-66, Galli no-W-7, Saroorpur Ind Area, Faridabad	HSPCB/PLG/2020/923 dated 18.06.2020	718750.00	0.00	718750.00
152	Faridabad	M/s S.S Casting, Pno-3-4-5, Galli no-W-7, Saroorpur Ind Area, Faridabad	HSPCB/PLG/2020/923 dated 18.06.2020	656250.00	0.00	656250.00
153	Faridabad	M/s New Nitin Casting, Pno-66, Galli no-W-7, Saroorpur Ind Area, Faridabad	HSPCB/PLG/2020/937 dated 18.06.2020	718750.00	0.00	718750.00
154	Faridabad	M/s Mark Investment & Casting Pvt Ltd, Pno-3, Galli no-W-7, Saroorpur Ind Area, Faridabad	HSPCB/PLG/2020/940 dated 18.06.2020	656250.00	0.00	656250.00
155	Sirsa	M/s MD Agrotech, Vill-Madhosinghana, Dist- Sirsa	HSPCB/PC/2020/4959-63 Dated 19.06.2020	2012500.00	0.00	2012500.00
156	Faridabad	M/s Tej Enterprises, Pno-61, Gali no-W-7, Saroorpur, Ind Area, FBD	HSPCB/PLG/2020/943 dated 18.06.2020	773437.50	0.00	773437.50
157	Faridabad	M/s Competent Forging Ltd Pno-54,33,Feet road Nangla Gujran,Saroorpur, Ind Area, FBD	HSPCB/PLG/2020/946 dated 22.06.2020	718750.00	0.00	718750.00
158	Faridabad	M/s Amit Udyog-II, Pno-68, Road 3/6,Saroorpur, Ind Area, FBD	HSPCB/PLG/2020/949 dated 22.06.2020	718750.00	0.00	718750.00

159	Faridabad	M/s Shree Vardhman Casting, Pno-2/25 Gali no-6W,Saroorpur, Ind Area, FBD	HSPCB/PLG/2020/952 dated 22.06.2020	757812.50	0.00	757812.50	
160	Faridabad	M/s Nanak Forge, Pno-33, 33 feet road- ,Saroorpur, Ind Area, FBD	HSPCB/PLG/2020/955 dated 22.06.2020	734375.00	0.00	734375.00	
161	Faridabad	M/s A.P forging p ltd, Pno-113,Gali no- W-4,Saroorpur, Ind Area, FBD	HSPCB/PLG/2020/961 dated 22.06.2020	656250.00	0.00	656250.00	
162	Faridabad	M/s Kamdenu Forging ,Saroorpur, Ind Area, FBD	HSPCB/PLG/2020/964 dated 22.06.2020	718750.00	0.00	718750.00	
163	Faridabad	M/s Jaya Associates, Pno-161, Gali no-W-6, Saroorpur, Ind Area, FBD	HSPCB/PLG/2020/967 dated 22.06.2020	718750.00	0.00	718750.00	
164	Faridabad	M/s Paragon Packaging & printing Pno-30, Gali no-E-2, Saroorpur, Ind Area, FBD	HSPCB/PLG/2020/970 dated 22.06.2020	435937.50	435937.50	0.00	received through RTGS Dated on 27.07.2020
165	Faridabad	M/s Caser International,PNO-36, Gali no-W-3, Saroorpur, Ind Area, FBD	HSPCB/PLG/2020/973 dated 22.06.2020	656250.00	0.00	656250.00	
166	Charkhi Dadri	M/s Jai Baba Shyam Stone Crusher(New Rapid Stone Crusher) Vill-Birhi Kalan Charkhi Dadri	HSPCB/PC/2020/805 Dated 22.06.2020	1656250.00	828126.00	828124.00	received through RTGS Dated on 23.06.2020 dt 01.10.2020 Rs. 414063+414063

167	Faridabad	M/s S.S Engineers,PNO-4 Gali no-W-10, Saroorpur, Ind Area, FBD	HSPCB/PLG/2020/958 dated 22.06.2020	718750.00	0.00	718750.00	
168	Sirsa	M/s M.D Agrotech, Vill- Madhosinghana, Dist-Sirsa	HSPCB/PC/2020/805 Dated 22.06.2020	2012500.00	2012500.00	0.00	received through RTGS Dated on 23.06.2020
169	Faridabad	M/s Unnamed having electric connection, Near RMC Plant,Kutta Farm,,FBD	HSPCB/PLG/2020/1236 dated 24.06.2020	1687500.00	0.00	1687500.00	
170	Faridabad	M/s Rangoli connection, Pno-3, Vill Atmapur Kutta Farm FBD	HSPCB/PLG/2020/1239 dated 24.06.2020	3050000.00	0.00	3050000.00	
171	Faridabad	M/s Unnamed Unit Sh. Hemraj, Vill Basantpur, Yamuna Bank,FBD	HSPCB/PLG/2020/1242 dated 24.06.2020	1262500.00	0.00	1262500.00	
172	Faridabad	M/s Unnamed having electric connection, Kutta Farm,,FBD	HSPCB/PLG/2020/1245 dated 24.06.2020	2025000.00	0.00	2025000.00	
173	Faridabad	M/s Unnamed having electric connection, Near RMC Plant,Kutta Farm,,FBD	HSPCB/PLG/2020/1247 dated 24.06.2020	2025000.00	0.00	2025000.00	
174	Faridabad	M/s Unnamed having electric connection, Vill Atmadpur,FBD	HSPCB/PLG/2020/1250 dated 24.06.2020	1275000.00	0.00	1275000.00	

175	Charkhi dadri	M/s Soorya Stone crusher Pichopa kalan, Charkhi dadri	HSPCB/PC/2020/666-670 Dated 09.06.2020	1568750.00	0.00	1568750.00	
176	Faridabad	M/s Unnamed Unit Sh. Sarjit Dheeraj Nagar,Vill- Atmadpur, FBD	HSPCB/PLG/2020/1261 dated 25.06.2020	1275000.00	0.00	1275000.00	
177	Faridabad	M/s Unnamed having electric connection, Sh. Fezal Khan,Near RMC Plant,Kutta Farm,FBD	HSPCB/PLG/2020/1264 dated 25.06.2020	3050000.00	0.00	3050000.00	
178	Faridabad	M/s Unnamed Unit Sh. Subodh Kumar, Vill- Basantpur ,FBD	HSPCB/PLG/2020/1267 dated 25.06.2020	1262500.00	0.00	1262500.00	
179	Faridabad	M/s Unnamed having electric connection, Sh. Tejpal,Vill-Basantpur ,Naharpar,FBD	HSPCB/PLG/2020/1270 dated 25.06.2020	1262500.00	0.00	1262500.00	
180	Karnal	M/s Damodar Texo Fab, Vill-Harsingpur, Pundri Road, The-Garaunda, Karnal	HSPCB/HWM/31-15/2020- 669 dated 25.06.2020	2890000.00	2890000.00	0.00	received through Chq 255111 Dated on 26.06.2020
181	Charkhi Dadri	M/s shyam Grit Uduog Crusher, Vill-Pichopa Kalan, Charkhi Dadri	HSPCB/PC/2020/821 Dated 25.06.2020	196875.00	196875.00	0.00	received through RTGS Dated on 29.06.2020
182	KUK	M/s Kamdhenu Rice Mill, Vill-Talheri, The- Pehowa, Dist-Kurukshetra	HSPCB/Coord.Cell/2020/ 1248-50 dated 18.06.2020	1881250.00	1881250.00	0.00	received through Chq 690661 Dated on 18.06.2020

183	Gurugram (N)	M/s International Infrabuild Pvt Ltd, Sec-29, Gurugram	HSPCB/2020/477 Dated 02.06.2020	10378125.00	10378125.00	0.00	Through RTGS Dated 02.07.2020
184	Faridabad	M/s Sita Singh & Sons's Pvt. Ltd, Plot No.15, DLF Industrial Estate II 13/4, Mathura Road, Faridabad	HSPCB/PLG/2019/1280 Dated 03.07.2020	1012500.00	0.00	1012500.00	
185	Gurugram	M/s Landmark Life Style Cars Pv. Ltd., P. No. 10, Sector-34, Gurugram	HSPCB/GRS-808/2020/1721-23 Dated 06.07.2020	587500.00	0.00	587500.00	
186	Gurugram	M/s Mitra Industries Pvt Ltd., 14/4 Mathura Road, FBD	HSPCB/PLG-2020/1291 Dated 08.07.2020	1000000.00	0.00	1000000.00	
187	Charkhi Dadri	M/s Balaji Stone Crusher, vill-Kaliyana, Charkhi Dadri	HSPCB/PC/2020/949-53 Dated 08.07.2020	1543750.00	0.00	1543750.00	
188	Charkhi Dadri	M/s Jai Bajrang Bali Sstone Crusher, vill-Mankawas, Charkhi Dadri	HSPCB/PC/2020/959-60 Dated 09.07.2020	181250.00	181250.00	0.00	received through RTGS Dated on 10.07.2020
189	Barwala	M/s 06 MLD, PHED STP, Dhani Garan Road, Barwala	HSPCB/PC/2020/779-83 Dated 13.07.2020	32499600.00	0.00	32499600.00	
190	Nuh	M/s Saleem Stone Cruser Co., Vill-Chajjupur, Tehsil-Taroru, Dist-Nuh	HSPCB/PC/2020/686-89 Dated 12.06.2020	3437500.00	0.00	3437500.00	

191	Charkhi Dadri	M/s Laxmi Mining Company, vill-Tiwala, Charkhi Dadri	HSPCB/PC/2020/690-694 Dated 12.06.2020	1528125.00	1528125.00	0.00	received through rtgs dated on 30.06.20 (Rs.1146093) & 10.07.2020 (Rs.382032)
192	Faridabad	M/s Unnamed unit having electric connection, name of Bharat Singh, Daljit colony Road, vill - Sehatpur, FBD	HSPCB/PLG-2020/1348 Dated 27.07.2020	1262500.00	0.00	1262500.00	
193	Sonipat	M/s The Sonipat Co-op Sugar Mills Ltd., Distt- SNP	HSPCB/Coord.Cell/2020/ 1599-1601 dated 27.07.2020	6540000.00	0.00	6540000.00	
194	Panipat	M/s Panipat Naphtha Cracker Project A unit of Indian Oil, Tehsil Madlaude, PNP Refinery, PNP	HSPCB/Coord.Cell/2020/ 3924-26 dated 27.07.2020	7410000.00	0.00	7410000.00	
195	Ambala	M/s Naraingarh Sugar Mills Ltd., Vill-Banondi, Naraingarh, Ambala	HSPCB/Coord.Cell/2020/3921- 23 dated 27.07.2020	4740000.00	1185000.00	3555000.00	received through RTGS Dated on 11.08.2020
196	Gurugram	M/s Ramprastha Saare Township (Group housing Complex) vill-Wazirpur, Meoka ,Gurugram(S)	HSPCB/GRS-275/2020/1807- 1809 dated 27.07.2020	16920000.00	0.00	16920000.00	
197	Ambala	M/s N.V Distillers Limited, Vill-Badholi, Naraingarh, Dist-Ambala	HSPCB/Coord.Cell/2020/3969- 71dated 28.07.2020	15810000.00	15810000.00	0.00	received through RTGS Dated on 30.07.2020

198	Faridabad	M/s Amod Packers Ltd., Pno-4E, Saroorppur Ind Area, Sohna Road ,FBD	HSPCB/PLG/2020/1128 dated 29.07.2020	1015625.00	0.00	1015625.00	
199	Nuh	M/s Al Nafees Proteins Pvt. Ltd, Vill-Satakpuri, Tehsil-Punhana, Mewat at Nuh	HSPCB/2020/553 Dated 28.07.2020	7830000.00	7830000.00	0.00	received through RTGS Dated on 30.07.2020
200	Gurugram	M/s VRL Logistic Pvt Ltd. Pataudi Road Vill-Bhora Kalan, Pataudi, Gurugram	Intimation not received	50000.00	50000.00	0.00	received through Chq 548819 Dated on 28.08.2020
201	Kaithal	M/s Kailash Rice & General Mills, Khushal Majra road, Cheeka, Kaithal	HSPCB/PC/2020/1203-07 Dated 26.08.2020	1493750.00	1493750.00	0.00	received through RTGS Dated on 26.08.2020
202	Kaithal	M/s Giriraj International, Vill-Jamni, Jind	HSPCB/PC/2020/1208-12 Dated 26.08.2020	1200000.00	1200000.00	0.00	received through RTGS Dated on 26.08.2020
203	Kaithal	M/s Ambica Agro Industries, Khushal majra road, Cheeka, Kaithal	HSPCB/PC/2020/1213-17 Dated 26.08.2020	812500.00	812500.00	0.00	received through RTGS Dated on 14.08.2020
204	Kaithal	M/s Mahadev Rice & General Mills, Khushalmajra road, Cheeka Kaithal	HSPCB/PC/2020/1218-22 Dated 26.08.2020	1112500.00	1112500.00	0.00	received through RTGS Dated on 14.08.2020
205	Dharuhera	M/s Shri Vinayak Stone Crusher, Khewat no-10, Khatoni no-10, Vill-Berundla, Tehsil-Nangal Chaudhary, Distt-Mohindergarh	HSPCB/DHR/729/2020/428 Dated 26.08.2020	3150000.00	0.00	3150000.00	

206	Panipat	M/s Geeta Spinning Mills	Intimation not received	0.00	139360.00	0.00	received through Chq 69047 Dated on 05.09.2020
207	Panchkula	M/s Daddyz Food & Pharma, Plot no-248, HSIIDC, Ind Area, Barwala, PKL	HSPCB/Coord.Cell/2020/1803 dated 03.09.2020	693750.00	693750.00	0.00	received through Chq 195686 Dated on 24.09.2020
208	Panipat	M/s Aarav Textiles, Nr Toll Plaza, sec-18, Pnp	HSPC/PR/2020/2914 Intimation not received	139360.00	139360.00	0.00	received through Chq 823356 Rs(34840)Dated on 16.09.2020 , 823382, Rs.(104520) on 29.10.2020
209	Faridabad	M/s Prstine Infracon Pvt Ltd(hospital)SAVANA, Sec-88, FBD	Intimation not received		100000.00		received through Chq 014743 Dated on 16.09.2020
210	Yamuna nagar	M/s Prem Industries, Vill-Jorian, YNR	HSPCB/YR/472/2020/124 dated 21.09.2020	2662500.00	0.00	2662500.00	
211	Charkhi Dadri	M/s Jai Santoshi Maa Stone Crusher, Baganwala Zone, Vill-Khanak, Charkhi dadri	HSPCB/PC/2020/1433 Dated 22.09.2020	1000000.00	0.00	1000000.00	
212	Charkhi Dadri	M/s Aadarsh Quality Pvt. Ltd, Vill Khanak, Charkhi Dadri	HSPCB/PC/2020/1439 Dated 22.09.2020	1000000.00	1000000.00	0.00	received through RTGS Dated on 15.10.2020

213	Charkhi Dadri	M/s Thadesari Stone Crusher Vill-Mankawas, Charkhi Dadri	HSPCB/PC/2020/1450 Dated 22.09.2020	1000000.00	0.00	1000000.00	
214	Charkhi Dadri	M/s Dadri Stone Crusher Vill-Mankawas, Charkhi Dadri	HSPCB/PC/2020/1426-66 Dated 24.09.2020	1000000.00	0.00	1000000.00	
215	Panipat	M/s Home Trends, E-2,Old Ind Area Distt-SNP	HSPCB/Coord.Cell/2020/4463 dated 24.09.2020	1000000.00	1000000.00	0.00	received through RTGS Dated on 03.10.2020
216	Gurugram (N)	M/s Sahara India coomercial Corp Ltd(Shara Mall) Main Mg Rd, Sec-28, Grn	HSPCB/2020/751 Dated 24.09.2020	10518750.00	10518750.00	0.00	received through RTGS Dated on 03.10.2020
Total				333329678.60	123380377.50	210188661.10	

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****Original Application No. 514 of 2018****IN THE MATTER OF:**

Vivek Kamboj & Anr.

..... Applicants

Versus

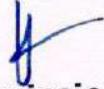
State of Haryana & Others

..... Respondents

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FILED BY:


**Commissioner,
Municipal Corporation,
Gurugram.**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI**

Original Application No. 514 of 2018

IN THE MATTER OF:

Vivek Kamboj & Anr. Applicants

Versus

State of Haryana & Anr. Respondents

Additional Status Report on behalf of Municipal Corporation, Gurugram in continuation to the Status cum Progress Report dated 20.06.2020 in view to bring the updation of subsequent progress and latest position on record.

Most Respectfully Showeth:-

I, Vinay Pratap Singh, IAS, Commissioner, Municipal Corporation, Gurugram do hereby solemnly affirm and state as under:-

1. That liberty may be granted to file the present updated additional status report, which is being filed in continuation to the earlier status report dated 20.06.2020. The present



additional status report is being filed to update latest position on record.

2. That action plan was filed before the Hon'ble Tribunal dated 26.02.2020 mentioning establishment of processing facility in timed manner for treatment of legacy waste, which is also mentioned as below:-

Sr. No.	Trommel Machine Installation Time	No. of working Trommels	Capacity of each trommel (TPD)	Waste to be Bio remediated (In Ton)	Waste to be bio-mined by working in two shift (In Ton)
1	March 2020	4	300 TPD	100000	72000
2	April 2020	6	300 TPD	150000	108000
3	May 2020	8	300 TPD	200000	144000
4	June 2020	10	300 TPD	250000	180000
5	July 2020	12	300 TPD	300000	216000
6	August 2020	14	300 TPD	350000	252000
7	September 2020	16	300 TPD	400000	288000
8	October 2020	18	300 TPD	450000	324000
9	November 2020	20	300 TPD	500000	360000
Total				27,00,000	19,44,000

3. That in compliance of order dated 27.02.2020 status report dated 20.06.2020 as on 15.06.2020 was filed before this Hon'ble Tribunal for treatment of legacy waste stating that 02 Trommels are currently operational at the site and 07 Trommels machines for processing of MSW will be installed by 15 July, 2020. Further 30000 MT of waste has been bio-remediated and 12000 MT of waste has been processed into segregated fraction out of which 6500 MT has been removed from the site. It was further prayed to grant extension of 03 months in terms of action plan dated 26.02.2020 (to requisite

timeline) due to extraordinary situation developed due to COVID-19 lockdown w.e.f 25.03.2020 affecting production of trommels and availability of manpower.

4. Updated action taken cum progress report of legacy waste processing and infrastructure till 28.09.2020 is summarized as below:-
 - I. At present 8 trommel machines of 300 TPD each are currently operational at the site and 01 trommel of 300 TPD is under installation. Photos of operational Trommels machines are attached as **Annexure – R/1**.
 - II. That around 88,500 MT of waste has been bio-remediated till date. Around 31,348 MT of bio-remediated waste is ready for bio-mining.
 - III. Further around 21,453 MT of waste has been processed /bio mined into segregated fraction of Refuse Derived Fuel (RDF), compost and inert.
 - IV. That segregated fraction of compost, Refuse-Derived Fuel (RDF) and inert of around 20,000 MT has been removed from site till date. MCG has authorized agency which regularly collects SCF/RDF from MSW site and transports to cement industry/Waste to Energy Plants. Copy of work order dated 09.03.2020 is attached as **Annexure – R/2**.
 - V. That MCG will shortly allot work order for establishment of Tin shed over an area of 1 acres of land at Bandhwari for which tender was floated on dated 11.07.2020. After allotment of work order it is expected that establishment of Tin shed will be completed within 3 months so that bio-remediated material can be stored properly and processing work may not be hampered due to rain. This

land was reclaimed after processing and clearing of leachate storage ponds through 02 DTROs (Disc-type Reverse Osmosis units) operational at site.

5. Treatment and disposal of Fresh MSW by Municipal Corporation Faridabad and Gurugram (hereinafter called as "MCG" & "MCF") :-

- I. **Municipal Corporation Faridabad:-**It is stated boundary wall of MSW fresh waste site at village Sihi is completed and work of HDPE lining along with laying of pipeline around the facility for collection of leachate is in process and will be completed soon. E-tenders has been called for establishment of trommel machines and same will be opened on 01.10.2020. Copy of status of work and time line for installation of trommel of MCFis attached as **Annexure R/3**.
- II. **Municipal Corporation Gurugram :-**As stated in progress report dated 20.06.2020 in relation with transportation and processing of fresh MSW at Farruknagar site, MCG is unable to take possession till date due to large scale protests, Civil Revision No. 1936 of 2020 titled as Rishipal & Ors Vs. Municipal Committee, Farrukhnagar has also been filed before the Hon'ble Punjab and Haryana High Court, Chandigarh against Judgment dated 02.06.2020 in C.M Appeal No. 01 of 2020 passed by Ld. Additional District Judge, Gurugram and now the matter is listed on 06.10.2020. Further the same matter is also subjudice before this Hon'ble Tribunal as OA No. 171/2020 titled as Poonam Yadav Vs M.C



Farrukhnagar & Ors in which Hon'ble Tribunal vide order dated 21.08.2020 directed District Magistrate Gurugram and Haryana State Pollution Control Board to furnish factual and action taken report on various alleged allegations of applicant. (Copy of relevant order of Hon'ble High Court Punjab and Haryana and order dated 21.08.2020 of Hon'ble National Green Tribunal, New Delhi are attached as **Annexure R/4**).

- III. MCG has also explored possibilities of transporting and processing of fresh waste in neighboring areas of Mewat i.e village Karoli. Possession of the site has been taken, layout for the same is already prepared and infrastructure work order is finalized. However again due to large public protest and apprehension of disturbance of law and order in the area further progress could not be carried forward. The constant negotiation with local people is being carried out by MCG with assurance that as soon as treatment of legacy waste is completed at Bandhwari and the waste disposal plant is operational, MCG will start transporting and processing waste at Bandhwari. MCG is actively engaging the protestors/local leaders to reach at a solution amicably. Copy of various newspaper report is attached as **Annexure R/5**.
6. That it is humbly submitted that in compliance of aforesaid directions issued by this Hon'ble Tribunal, answering respondent is making all efforts to take steps, for management of Municipal Solid Waste and treatment of legacy waste. As already stated earlier in progress report



dated 20.06.2020 due to prevailing circumstances of COVID – 19, extension of 3 months may kindly be granted to requisite timeline in terms of action plan filed on 26.02.2020.

In view of above, it is submitted that Municipal Corporation, Gurugram is taking sincere efforts for treatment of legacy waste as per direction of this Hon'ble Tribunal. The present additional status report is thus prayed to be taken on record so that the updated position can be noted. The present status report is submitted accordingly before this Hon'ble Tribunal.

Place: Gurugram

Date :29.09.2020



(Vinay Pratap Singh, IAS)

Commissioner,
Municipal Corporation,
Gurugram

Pictures of Trommels at Bandhwari Site as on 19.09.2020

Trommel -1 (with ballistic separator- operational)



Capacity 300 TPD, Screen Size: ± 35 mm & ± 6 mm; combination: Ballistic separator and Trommel

Trommel- 2 (operational)



Capacity 300 TPD, Screen Size: ± 30 mm, ± 16 mm & ± 6 mm, combination: Multiscreen Trommel

Trommel-3 (operational)



Capacity 300 TPD, Screen Size: ± 30 mm, ± 6 mm, combination: Multiscreen Trommel

Trommel- 4 (operational)



Capacity 300 TPD, Screen Size: ± 35 mm & ± 6 mm, combination: set of 2 trommels
Trommel

Trommel 5 (operational)



Capacity 300 TPD, Screen Size: ± 35 mm, ± 4 mm, combination: Multiscreen Trommel

Trommel 6 &7 (operational)



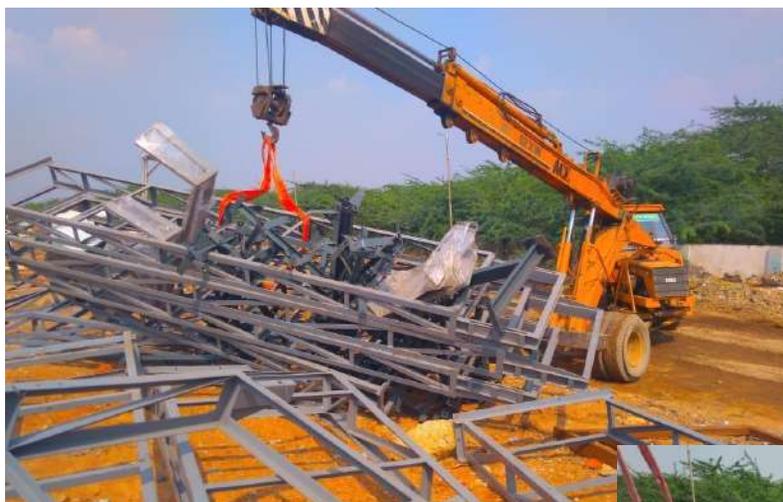
Capacity 300 TPD, Screen Size: ± 30 mm & ± 6 mm, combination: Multiscreen Trommel

Trommel 8 (operational)



Capacity 300 TPD, Screen Size: ± 30 mm & ± 6 mm, combination: set of 2 Trommels

Trommel 9 (under-installation)



Capacity 300 TPD,
Screen Size: ± 30 mm & ± 4 mm
Combination: Multiscreen Trommel



From

Commissioner
Municipal Corporation,
Gurugram.

To,

The Director,
M/s Rapidue Technologies Pvt. Ltd.
Hyderabad, Telangana

Memo No. MCG/ADCMC-III/2020/9893

Dated 09.03.2020

Sub:-

Work order to M/S. Rapidue Technologies Pvt. Ltd., (Recykal) for channelization of all post-consumer plastic waste/ MLP etc. to Authorize Buyers.

Municipal Corporation Gurugram (MCG) is in receipt of your proposal, dated 24.02.2020 for implementation of Digital Technology in all the collection centers and MRFs for effective management, tracking and traceability of solid wastes generated and channelizing all post-consumer plastic waste.

2. Municipal Corporation Gurugram (MCG) is pleased to inform you that the project for "Channelization of all post-consumer plastic waste Materials to Authorize Buyers such as cement industries or waste to energy plant" is in principally agreed and M/s. Rapidue Technologies Pvt. Ltd., (Recykal) to become a partner on the aforesaid project and will work in coordination with the Municipal Corporation Gurugram.
3. The scope of work of the project are as mentioned below:-
 - i. MCG will provide list of collection sites where material will be collected and stored by Corporation
 - ii. Recykal will collect and transport material at its own cost to Authorize Buyers such as cement industries or waste to energy plant or road contractor and submit monthly report to the undersigned.
 - iii. There will be no financial implications on Municipal Corporation Gurugram (MCG) and scope of work will be carried without any financial burden on MCG.
 - iv. MCG reserves the right to cancel the proposal with 3 month notice to the firm.
4. SCF/RDF generated at Bandhwari and Basai solid waste plants to be lifted within 7 days of its generation from the site on 'as is where is basis' at no cost to MCG.


Addl. Commissioner-III,
for Commissioner
Municipal Corporation,
Gurugram.



Endst. No. MCG/ADCMC-III/2020/9896

Dt: 09.03.2020

A copy is forwarded to the following for information and necessary action please:-

1. Chief Engineer-I & II, Municipal Corporation, Gurugram with the request to direct the concerned Executive Engineer for timely transportation of RDF/SCF/Waste Plastic from landfill site to above mentioned authorized firm and keep record of quantity of material provide to above mentioned firm and forward the report to undersigned on monthly basis.
2. Joint Commissioner (HQ), Municipal Corporation, Gurugram.
3. Chief Accounts Officer, Municipal Corporation, Gurugram.
4. Deputy Director (Audit), Municipal Corporation, Gurugram.
5. Executive Engineer (SWM & C&D Waste), Municipal Corporation, Gurugram directed for timely transportation of RDF/SCF/Waste Plastic from landfill site to above mentioned authorized firm and keep record of quantity of material provide to above mentioned firm and forward the report to undersigned on monthly basis.
6. All Executive Engineers, Municipal Corporation, Gurugram.
7. IE (PMU), Municipal Corporation, Gurugram.
8. Legal Consultant (Environment), Municipal Corporation, Gurugram.
9. PA to CMC/ADCMC-I, II & IV, Municipal Corporation, Gurugram.
10. M/s Ecogreen Pvt. Ltd., Gurugram directed for timely transportation of RDF/SCF/Waste Plastic from landfill site to above mentioned authorized firm and keep record of quantity of material provide to above mentioned firm and forward the report to undersigned on monthly basis.


Addl. Commissioner-III,
for Commissioner
Municipal Corporation,
Gurugram.

From

Annexure R/3 Colly

Commissioner,
Municipal Corporation,
Faridabad.

To

Commissioner,
Municipal Corporation,
Gurugram.

Memo No. MCF/EE/SWM/SBM/258

Date: 14.09.2020

Subject: - Action taken report to prevent the fresh waste in Bandhwari as per directions of Hon'ble NGT.

1. The land having 10 Acre area has been identified and under possession of Municipal Corporation, Faridabad for treatment of fresh Municipal Solid Waste (MSW) in the revenue estate of Village Sihi.
2. It is submitted that in compliance to aforesaid directions issued by this Hon'ble Tribunal, answering respondent took immediate steps, but due to impact of COVID-19 circumstances, requisite timeline action in terms of revised action plan dated 26.02.2020 could not be adhered as proposed, further answering respondent corporation is also involved in the management of prevention of epidemic COVID- 19, being provider of essential services in Faridabad.
3. The work of development of new site for processing of fresh waste is in progress at site i.e. construction of boundary wall is completed, establishment of trommel machines on MCF land on hire basis in the Revenue Estate of Sihi village Rakwa on left side of Agra Canal, is under e-tendering process.
 - a. The boundary wall of the land has been completed at site and the fixing of main gate is in process.
 - b. As per guidelines of CPCB site is being developed accordingly and processing capacity of the site is 900 TPD. The work was slow down due to COVID-19 and migration of construction labour to their hometown the same will be completed shortly.
 - c. Work of HDPE lining along with laying of pipe line around the facility for collection of leachates is in process and will be completed shortly.

Faridabad stepping towards Smart City

- d. The schedule of deployment of trommels at new site for bio- mining & bio-remediation of fresh MSW is as under: -

Sr. No.	Schedule	Schedule of deployment
1	Trommel 1 (Capacity of 300 TPD in single shift)	Within 15 days from the date of issue of work order.
2	Trommel 2 (Capacity of 300 TPD in single shift)	Within 15 days from the date of issue of work order.
3	Trommel 3 (Capacity of 300 TPD in single shift)	Within 15 days from the date of issue of work order.

- e. Weigh bridge in nearby the site has been empanelled for the time being.
- f. The provision of Small office block along with guard room and new weigh bridge is to be carried out after following due procedure.
- g. The collected leachate will be transported to CETP sector-25 for scientifically treatment.

Above information is being sent to your office for kind information and taking necessary action in this regard please.

Commissioner
Municipal Corporation,
Faridabad



25 एकड़ में कूड़ा डालने का विरोध

फर्रुखनगर | हमारे संवाददाता

नगर निगम गुरुग्राम का कूड़ा फर्रुखनगर में अस्थाई तौर पर गो चारे की 25 एकड़ भूमि पर डाले जाने के विरोध शुरू हो गया है। बुधवार को लोगों ने नगर निगम के कूड़ा डाले जाने के विरोध में बैठक की और नगर निगम के वाहनों को रोक दिया। लंबी चली बैठक के बाद मुख्यमंत्री को संबोधित ज्ञापन नायब तहसीलदार को सौंपा। चेतावनी दी अगर कूड़ा डालने की कोशिश की गई तो बड़ा आंदोलन किया जाएगा। बुधवार को पूर्व नगर पार्षद राव मामन सिंह की अध्यक्षता में क्षेत्र के लोगों की बैठक हुई।

लोगों ने साफ किया कि किसी भी सूरत में फर्रुखनगर की गोचारे की भूमि पर कूड़ा कचरा नहीं डालने दिया जाएगा। बीजेपी मंडल अध्यक्ष दौलतराम गुर्जर, पूर्व चेयरमैन हरिचंद सैनी, अधिवक्ता संदीप यादव, पूर्व नपा उपाध्यक्ष सुरेशचंद

लोगों ने नगर निगम की गाड़ियों को रोका

नगर निगम गुरुग्राम से निकलने वाले कूड़े को डाले जाने के लिए जैसीबी, ट्रैक्टर-ट्राली, श्रमिक लगे हुए कार्य पर लगे हुए है। वक्ताओं ने कहा कि जबकि इस भूमि पर नपा फर्रुखनगर द्वारा कूड़ा डालने के विरोध में पीटीडी न्यायालय, उच्च न्यायालय में मामला विचाराधीन है। वहीं लोगों ने नगर निगम के वाहनों को रोककर भी विरोध जताया। वक्ताओं ने फर्रुखनगर सीमा क्षेत्र में बाहरी कूड़ा डाले जाने का विरोध किया और सर्वसम्मति से इस मामले की पैरवी के लिए 51 लोगों की कमेटी

का गठन किया गया। नगर निगम कमिश्नर के तुगलकी फरमान के खिलाफ मुख्यमंत्री मनोहर लाल को ज्ञापन भेजा। वक्ताओं ने कहा कि एक सप्ताह में उनके कूड़ा डालने के निर्णय पर कोई संज्ञान नहीं लिया गया तो क्षेत्रवासी रोड जाम, घरना प्रदर्शन, भूख हड़ताल के लिए मजबूर होंगे। बैठक में पार्षद जसवंत सिंह, पूर्व पार्षद जय भगवान सैनी, देवदास दहिया प्रधान, संजू यादव मुबारिकपुर, ज्ञानचंद ताजनगर, पूर्व सरपंच राव ईश्वर सिंह फाजिलपुर बादली आदि मौजूद रहे।

गुरावलिथा, माया शर्मा, विजय गोयल, पूर्व नगर पार्षद नीरू शर्मा, पार्षद मुकेश सैनी, राव मामन सिंह पूर्व पार्षद, जय भगवान लंबरदार, नंद किशोर यादव, सरपंच गोविंद यादव फाजिलपुर, सरपंच धर्मपाल चौधरी, कृष्ण पंडित पातली,

सुनील यादव मोहम्मदपुर, समाजसेवी बाल किशन यादव फाजिलपुर आदि ने कहा कि चकबंदी के दौरान समय कालीन बड़े भू स्वामियों की भूमि में से सरकार द्वारा 25 एकड़ भूमि गोचारे के लिए छोड़ी गई थी।

गौचारा भूमि को बचाने के लिए लोग एकजुट

फर्रुखनगर, 13 जून (ब्यूरो): फर्रुखनगर के चांद रोड स्थित गौचारा भूमि को बचाने के लिए लोग लामबंद होने लगे हैं। दूसरी ओर नगरपालिका द्वारा गोचर भूमि में लगातार कूड़ा डाला जा रहा है और नगर निगम गुरुग्राम द्वारा इस गोचर भूमि में बड़े स्तर पर डंपिंग स्टेशन बनाए जाने के लिए बुद्ध स्तर कार्य शुरू कर दिया है। जिसमें बड़ी संख्या में हरे भरे पेड़ों को कटाई के साथ-साथ खुदाई का कार्य जारी है। उक्त गोचर भूमि को बचाने के लिए इलाके के लोग लामबंद हो रहे हैं। स्थानीय लोगों का कहना है कि चांद नगर रोड पर स्थित 25 एकड़ भूमि चकबंदी से पहले गौचारा के लिए छोड़ी गई थी। जिसके बाद में नगरपालिका फर्रुखनगर को इस भूमि का केयरटेकर बना दिया। केयरटेकर बने नगरपालिका प्रशासन ने इस गोचर भूमि को कूड़ा घर में यानि डंपिंग स्टेशन में परिवर्तित करना शुरू कर दिया। इसके लेकर स्थानीय लोगों ने

नगरपालिका द्वारा गोचर भूमि में लगातार डाला जा रहा कूड़ा

अदालत में याचिका दायर की। जिस पर माननीय अदालत ने स्टे ऑर्डर दे दिए थे। आरोप है कि बाद में नगर पालिका की ओर से अदालत में झुठ हलफनामा पेश किए जाने पर स्टे ऑर्डर कैसिल हो गया।

चांदनगर, फर्रुखनगर के लंबरदार जयभगवान का कहना है कि चारागाह की जमीन का उपयोग चारागाह के अतिरिक्त उपयोग करने के लिए सीएलयू लेना जरूरी है और इन्दाब भी दर्ज करना जरूरी है। साथ ही हमें स्थान उपलब्ध कराना जरूरी है। किन्तु कमेटी ने आम जनमानस को विश्वास में लिए बगैर चारागाह की जमीन का प्रोपोजल गलत जानकारी के साथ सरकार को भेज दिया। सन् 1962 से चारागाह की जमीन पशुओं की चराई

के लिए इस्तेमाल होती आ रही है। नगर पालिका ने चारागाह की 25 एकड़ जमीन को डंपिंग साइट बना दिया, इस बाबत कमेटी में प्रस्ताव पारित ना हुआ। उपरोक्त चारागाह की जमीन के औद्योगिक इस्तेमाल के लिए कोई सीएलयू नहीं ली गई। ना ही प्रोजेक्ट के लिए जरूरी एनओसी ली गई। नपा की तरफसे हलफनामा दाखिल कर ये कहा गया कि इसमें चारागाह की छोड़ी जाएगी और अगर जरूरत बढ़ी तो और जमीन भी दी जाएगी। ये कि एसडब्ल्यूएमपी रूल्स 2016 के मुताबिक ये प्रोजेक्ट साइट पास बसस्ट नहीं होनी चाहिए जबकि इसके आस पास 500 उजब के दायरे में गैस गोदाम, वेयर हाऊस, डाणीया बसी हुई है। चंद्रभान यादव का कहना है कि वह पिछले करीब 40 साल से गोचर भूमि के पास अपने परिवार के साथ रह रहा है इस भूमि पर हमारे पशु चरते रहे हैं। वह पशुपालक है। यह जमीन गौचारा के लिए छोड़ी गई थी। जिसको

प्रशासन जबरदस्ती कूड़ा घर में परिवर्तित करना चाह रहा है। ऐसा नहीं होने देंगे। अगर यह डंपिंग स्टेशन बनता है। तो उनके पशु भूखे मर जाएंगे। नंदकिशोर यादव का कहना है कि उसका मकान गोचर भूमि के पास है। नगर निगम गुरुग्राम व नगरपालिका फर्रुखनगर दोनों ही इस गोचर भूमि को जबरदस्ती ही डंपिंग स्टेशन बनाने में तुले हुए हैं। जो की पूरी तरह गैरकानूनी है। इसके अलावा गोवंश के विरुद्ध भी है। एक तरह से प्रशासन गोवंश का निवाला छीनने का काम कर रहा है। जबकि इतिहास गवाह है कि जब जब किसी ने गोवंश को हानि पहुंचाई उसका भला नहीं हुआ। कृष्ण कुमार का कहना है की लगभग करीब 1 एकड़ में दर्जनों हरे भरे पेड़काट डाले गए खुदो जा रहे हैं। हरे हुए जीव, जंतुओं व कूड़ा सड़ रहा है। चारों ओर दुर्गंध फैलने से बीमारी फैलने का खतरा बढ़ रहा है। पहले ही पूरा विश्व कोरोना वायरस से जंग लड़ रहा है।

18-06-2020

14-06-2020

गौचर भूमि में कराए जा रहे कार्य का विरोध

■ मुख्यमंत्री के नाम
ज्ञापन सौंपने का
लिया निर्णय

फर्रुखनगर, 15 जून (ब्यूरो): फर्रुखनगर की गौचर भूमि में नगर निगम गुरुग्राम द्वारा चलाए जा रहे कार्य को लेकर इलाके के लोगों की एक बैठक हुई। बैठक में नगर पालिका के जनप्रतिनिधियों के अलावा गणमान्य लोगों ने हिस्सा लिया। आयोजित बैठक की अध्यक्षता नपा कि पूर्व उपाध्यक्ष माया शर्मा ने की। बैठक में अनेक वक्ताओं ने अपने विचार रखते हुए नगर निगम द्वारा की जा रही गौचर भूमि में कार्रवाई की निंदा की और कहा कि नगर पालिका प्रतिनिधियों को इस मामले में अंधेरे में रखा गया है। सरकार मनमानी तरीके से कार्य करवा रही है। जिसका नगर पालिका विरोध करती है और एक निंदा प्रस्ताव



बैठक करते क्षेत्र के लोग।

पास करने का निर्णय लिया। सभी ने एकजुट होकर कहा कि इलाके के लोग जनप्रतिनिधियों के साथ हैं। बैठक में यह भी कहा गया कि इस प्लॉट को रद्द कराने का प्रस्ताव भी पास किया जाए। बैठक में कहा कि नगर निगम कमिश्नर द्वारा दिया गया बयान कि सभी पार्षद गौचर भूमि में किए जा रहे कार्य को लेकर सहमत हैं। साथ ही यह भी आरोप लगाया कि नपा सचिव की कार्यशैली जनप्रतिनिधियों के प्रति गुमराह करने वाली है। इसलिए

नगर पालिका एक निंदा प्रस्ताव पास करें ताकि जनप्रतिनिधियों को नपा प्रशासन गुमराह ना कर सके। बैठक में यह निर्णय लिया गया कि सभी एकजुट होकर विधायक सांसद और अन्य नेताओं से मिलकर अपनी समस्याएं रखेंगे।

इसके अलावा मुख्यमंत्री के नाम एक ज्ञापन भी सौंपेंगे। जिसमें मांग की जाएगी कि गौचर भूमि में नगर निगम गुरुग्राम द्वारा कराए जा रहे कार्य को तुरंत प्रभाव से रोका जाए।

पुजाय पेशी (अज्ञापन) (16-06-2020)

**IN THE HIGH COURT OF PUNJAB & HARYANA
AT CHANDIGARH**

CR-1936-2020(O&M)

Rishi Pal & others Vs. Municipal Committee, Farukhnagar

Present: Mr. Atul Yadav, Advocate for the petitioners.

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Matter has been taken up through video conferencing via WhatsApp facility in the light of the Pandemic Covid-19 situation and as per instructions.

Petitioners herein filed a suit for permanent and mandatory injunction against the Municipal Committee, Farukhnagar, District Gurugram with regard to dumping of solid waste/garbage on a particular piece of land which was otherwise reflected as Pasture Land. An application under Order 39 Rules 1 & 2 CPC having been filed, the Trial Court passed an order dated 21.12.2019 (Annexure P-3) restraining the respondents from dumping garbage on the suit land.

The instant revision petition is directed against the order dated 2.6.2020 (Annexure P-4) passed by the Additional District Judge, Gurugram whereby an appeal preferred by the respondent against the order dated 21.12.2019 has been allowed.

Counsel would *inter alia* contend that the order is erroneous and has been passed oblivious to the proceedings of the State Environment Impact Assessment Authority, Haryana as contained in the order dated 6.9.2019 and placed on record at Annexure P-6.

Notice of motion, returnable for 6.8.2020.

Mr. Shashi Kumar Yadav, Advocate, who has also joined proceedings in this WhatsApp facility, accepts notice on behalf of the sole respondent. A complete copy of the petition already stands furnished to him.

Learned counsel representing the respondent seeks time to complete instructions in the matter by the adjourned date.

29.06.2020
lucky

(TEJINDER SINGH DHINDSA)
JUDGE

213 CR-1936-2020

**RISHIPAL AND OTHERS VS MUNICIPAL COMMITTEE
FARRUKHNAGAR**

Present: Mr.Atul Yadav, Advocate for the petitioners.

Mr.B.R.Mahajan, Sr. Advocate with
Mr.Pritam Singh Saini, Advocate
for the respondent.

This case has been taken up through Video Conferencing via Webex facility in the light of Pandemic Covid-19 situation and as per instructions.

List on 06.10.2020 along with CWP No. 35747 of 2019.

**(TEJINDER SINGH DHINDSA)
JUDGE**

**10.09.2020
sunita**

सत्यमेव जयते

Item No. 02

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No.171/2020

Poonam Yadav

Applicant(s)

Versus

M. C. Farrukhnagar & Ors.

Respondent(s)

Date of hearing: 21.08.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

ORDER

Grievance in this application is against setting up of a landfill site on grazing land, without any Environmental Clearance (EC), at Farrukhnagar, District Gurugram, Haryana, in violation of the siting criteria.

Before considering the matter, we find it necessary to require a factual and action taken report in the matter from the Haryana State Pollution Control Board (HSPCB) and the District Magistrate, Gurugram, which may be furnished within two month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

The applicant may serve a set of papers on the HSPCB and the District Magistrate, Gurugram and file an affidavit of service within one week.

A copy of this order be forwarded to the HSPCB and the District Magistrate, Gurugram by e-mail for compliance.

List for further consideration on 22.12.2020.

Adarsh Kumar Goel, CP

S. P. Wangdi, JM

Dr. Satyawan Singh Garbyal, EM

Dr. Nagin Nanda, EM

August 21, 2020
Original Application No.171/2020
SN

अस्थायी तौर पर नूंह में डाला जाएगा गुड़गांव का कचरा

■ प्रस, गुड़गांव: शहर का कचरा अब बंधवाड़ी की बजाय नूंह में डाला जाएगा। यह केवल अस्थायी तौर पर डाला जाएगा। एनजीटी की ओर से बंधवाड़ी में कचरा निस्तारण प्लांट को चलाने के आदेश दिए गए थे। साथ ही कहा था कि जनवरी 2020 से कचरा बंधवाड़ी में ना डाला जाए। इसी पर अमल करते हुए नगर निगम प्रशासन ने कचरा डालने के लिए मेवात में जमीन तलाशी है।

नगर निगम कमिश्नर विनय प्रताप सिंह ने बताया कि एनजीटी के निर्देशों के अनुसार अब बंधवाड़ी में कचरा डालना बंद किया जा रहा है। यहां पर वेस्ट टु एनर्जी और वेस्ट टु कंपोस्ट पर काम शुरू किया जाएगा। इसके लिए यहां पर मशीनें आ गई हैं। बंधवाड़ी में कचरा डालना बंद कर मेवात में कचरा डाला जाएगा। इसके लिए जमीन तलाशी गई है। यह कचरा 6 महीने से 1 साल तक अस्थायी तौर पर डाला जाएगा। इस स्थान पर आधुनिक मशीनरी के माध्यम से कचरे का बेहतर प्रबंधन किया जाएगा। सफाई का विशेष ध्यान रखा जाएगा। लोगों को बदबू से परेशान नहीं होना पड़ेगा। उन्होंने एक बार फिर स्पष्ट किया कि बंधवाड़ी के अलावा, इस स्थान पर केवल अस्थायी तौर पर कुछ समय के लिए ही कचरा डाला जाएगा।

गुरुग्राम का कचरा बंधवाड़ी के बजाय नूंह में डाला जाएगा

(13-07-2020)

जासं, गुरुग्राम: निगमायुक्त विनय प्रताप सिंह ने बताया कि गुरुग्राम



का कचरा अब बंधवाड़ी प्लांट की बजाय नूंह जिले में तलाशी गई जगह पर अस्थायी तौर पर डाला जाएगा। विनय प्रताप सिंह • राष्ट्रीय हरित न्यायालय द्वारा बंधवाड़ी कचरा निस्तारण प्लांट को चालू करने के आदेश दिए गए थे। साथ ही यहां पर कचरा नहीं डालने को भी कहा गया था।

निगमायुक्त ने बताया कि राष्ट्रीय हरित न्यायालय (एनजीटी) के निर्देशों के पालन के लिए नगर निगम, गुरुग्राम द्वारा छह माह से एक वर्ष तक अस्थायी तौर पर कचरा डालने के लिए नूंह जिले में जगह तलाश की गई है। नागरिकों को बदबू जैसी किसी भी प्रकार की परेशानी नहीं हो इसके लिए पूरे इंतजाम किए जाएंगे।

निगमायुक्त ने कहा कि जैसे ही बंधवाड़ी कचरा निस्तारण प्लांट का कार्य पूरा हो जाएगा और यह चालू हो जाएगा तब यह कचरा फिर से बंधवाड़ी में ही डालने की प्रक्रिया शुरू कर दी जाएगी। उन्होंने नूंह जिले के लोगों को आश्वासन दिया कि कचरा डालने और उसके प्रबंधन के दौरान उन्हें किसी भी प्रकार की परेशानी नहीं होने दी जाएगी।

Don't dump waste on us, Nuh tells city, MCG says 'temporary'

Shubhra.Pant@timesgroup.com

(13-07-2020)

Gurgaon: Residents of Nuh have opposed the dumping of Gurgaon's solid waste in their district and said that they won't allow it for another day.

This comes as a challenge for MCG that is struggling to find a fresh site to dump around 1,000 tonne of garbage that the city generates daily, after a recent National Green Tribunal (NGT) order that restricted it from disposing any more solid waste at the Bandhwari landfill site.

While MCG issued a statement on Sunday saying that the Nuh site will be used temporarily, Nuh residents refused to budge.

Anjum Hussain, a member of Karoli zila parishad, said, "No one likes it if a neighbour dumps his/her garbage outside our house. So if the waste is from Gurgaon, then they should find a site to dump it there. We have collectively decided to stop them from disposing waste in Nuh."

He added that landowners here are simple folks and they gave away their land at a mere Rs 60,000 per acre per year.



Vinay Gupta

Gurgaon generates 1,000 tonne of solid waste daily, officials say

"They were told that the land will be used for constructing a waste treatment plant but they are just dumping garbage here," he added.

Last week, panchayats from Karoli and surrounding villages had decided that if required they will approach the state government over the issue.

Sohrab Khan, sarpanch of Karoli village, said, "The land where waste is dumped is in the middle of our village and beside a school. So they need to stop this. And if they continue to do so, they will face the consequences," he said.

However, the MCG statement mentioned that it will use the land in Nuh temporarily for

a period of six months to a year till the Bandhwari waste to energy plant is functional.

Municipal commissioner Vinay Pratap Singh said, "A recent NGT order prohibits us from dumping waste in Bandhwari. We can only do that once the waste to energy plant is functional. Till then, we assure that we will use advanced technology to properly segregate the waste before dumping it at the Nuh site so that residents are not inconvenienced."

Following the Mahapanchayat, some representatives from Nuh even met the local MLA and asked him to intervene. "The MLA had also tweeted saying that around 10 acres have been identified in Gurgaon for garbage disposal. He has also agreed to give us our land back provided we return the money," Hussain added.

The overfilled Bandhwari landfill has been in the thick of controversy with several residents approaching the green tribunal over environmental hazards. Following which, the NGT had directed both the MCG and municipal corporation of Faridabad (MCF) to stop dumping waste at the landfill.

Item No. 04

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 514/2018
(Earlier O.A. No. 415/2015)

Vivek Kamboj & Anr.

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 30.09.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant(s): Mr. Rahul Choudhary, Advocate

Respondent(s): Mr. Rahul Khurana, Advocate
Mr. Vinay Pratap, Commissioner, MCG
Mr. Raj Kumar, Advocate for CPCB

DR. Shamsuddin, Advocate in I.A. 232/2020 & 233/2020

ORDER

1. The issue for consideration is the remedial action, as per statutory rules, for the legacy waste dumped at *Bandhwari* landfill site, near Gurgaon. The waste dumped is from Gurgaon and Faridabad. Inaction of the authorities in scientific management of the waste has resulted in leachate being discharged, causing contamination of the ground water, polluting surface water and also polluting the air, with potential for damage to the public health and the environment.

2. The Tribunal has been monitoring the remedial action by the Municipal Corporation, Gurgaon in the last four years and has

repeatedly found failure of the authorities in performing their basic responsibility, to effectuate the right of the citizens to clean environment.

3. It will suffice to refer to the last two orders dated 19.11.2019 and 27.02.2020, finding the action taken to be highly inadequate. On 20.11.2019, the Tribunal directed:

*“6. Accordingly, we have further considered the matter in the light of affidavit filed on behalf of Municipal Corporation, Gurgaon on 13.11.2019 to the effect that **two trommels machines are being installed with the capacity of 300 TPD each which will work in double shifts. More machines will be installed as soon as more space will be available.***

*7. We are of the view that there is need to take further meaningful and prompt action by preparing **an appropriate action plan and executing it so as to clear the legacy waste in shortest possible time but within six months. This timeline is being fixed in view of long time which has already gone in the process.** It may be ensured that bio-remediation is carried out rather than mere mechanical separation. **Failure to comply may result in coercive action, including stoppage of salaries and entries in ACRs of concerned Municipal Commissioners.** Municipal Commissioner, Gurgaon may file progress report as on 15.01.2020 by 20.01.2020 by e-mail at judicial-ngt@gov.in. CPCB may evaluate whether clearance of legacy is being done as per applicable guidelines and furnish a report before the next date by e-mail at judicial-ngt@gov.in.”*

4. Thereafter, the Municipal Corporation, Gurgaon filed the progress report dated 26.02.2020 indicating its action plan. The relevant extract from the progress report is as follows:-

“3. Treatment and disposal of fresh MSW by Municipal Corporations of Gurugram and Faridabad, (hereinafter called as "MCG" & "MCF"):-

- i. in order to reduce pressure at the Bandhwari Landfill Site due to combined disposal of approximate 1900 metric tons per day of fresh MSW from both the Corporations, it has been decided by both the Corporations to scientifically process fresh waste at new sites, so that legacy MSW at Bandhwari site can be treated within the timeline mention by this Hon'ble Tribunal. This has been necessitated by lack of available space at Bandhwari site to handle both Fresh & Legacy MSW simultaneously.*
- ii. That to process the approximate 1900 Metric tons of fresh MSW daily within the jurisdiction of both Corporations, in scientific*

manner as prescribed by SWM Rules 2016 and CPCB, it has been decided that from 15th March 2020 onwards fresh MSW of both Corporations will be transported and bio-remediated for 4-5 weeks at the new identified site.

- iii. That the possession of the new identified sites have been taken by both the Corporations in their respective jurisdictions for scientific treatment and disposal of fresh MSW, copy of both are annexed herewith. **(Annexure R/1 and R/2)**
- iv. That the layout plans of the both fresh MSW processing facilities have been prepared by both Corporations for the execution of work and the same is annexed herewith **(Annexure - R/3 &R/4)**
- v. That as per guidelines of CPCB, sites are being lined up with HDPE membrane and the proposed combined processing capacity of both sites is (1200 MT from MCG + 900 MT from MCF) = 2100 TPD. Work for treatment of fresh MSW is proposed to be done by both Corporations on their own through assistance of solid waste management experts. The schedule of deployment of trommels at the new sites for bio-mining of bio-remediated fresh MSW is as under:

For Gurugram:-

Sr. No.	Schedule	Schedule of Deployment
1	Trommel 1 (Capacity of 300 TPD in single shift).	On or before 11 th March 2020
2	Trommel 2 (Capacity of 300 TPD in single shift).	On or before 25 th March 2020
3	Trommel 3 (Capacity of 300 TPD in single shift).	On or before 5 th April 2020
4	Trommel 4 (Capacity of 300 TPD in single shift).	On or before 19 ^h April 2020

For Faridabad

Sr.No.	Schedule	Schedule of Deployment
1	Trommel 1 (Capacity of 300 TPD in single shift).	On or before 11 th March 2020
2	Trommel 2 (Capacity of 300 TPD in single shift).	On or before 25 th March 2020
3	Trommel 3 (Capacity of 300 TPD in single shift).	On or before 5 th April 2020

- vi. Considering the future annual increase of 5% in waste generated within both Corporations, the above proposed

processing capacity at both sites will be sufficient for next 3 years.

- vii. *That bio remediation of fresh MSW is expected to start from 15th March 2020 onwards, as per the CPCB guidelines for bio-stabilization through windrow methodology and spray of bio culture. After the fresh MSW is stabilised for 4-5 weeks in windrows, bio-mining will start from 15th April 2020 onwards, however, installation of trommels will start from 11th March onwards. Till the time stabilized waste is ready for bio-mining, the waste processing capacity will be of 2100 TPD. Further, by adopting the CPCB guidelines for bio-stabilization of fresh waste it will be ensured that minimum leachate is generated and necessary steps for safe collection of same will be done at the processing site. The collected leachate will be transported to CETP, Manesar (Gurugram) and CETP, Sector-25 (Faridabad) respectively for scientific treatment and final disposal,*
- viii. *Both the Corporations have already done arrangements for disposal of byproduct, which will be generated after bio-mining process, such as :*
- *Refuse—Derived Fuel (RDF) will be sent to nearby cement kilns and Waste to Energy plants*
 - *C&D waste recovered from bio-mining will be sent to C&D waste processing plant of MCG, which is situated next to the site of proposed MSW processing plant.*
 - *100 % reuse of compost in parks, gardens, dividers etc. under the jurisdiction of MCG & MCF*

4. Treatment of Legacy MSW at Bandhwari:-

- i. *That from 15th March 2020 onwards fresh MSW will not be transported to Bandhwari by both Municipal Corporation Gurugram and Municipal Corporation Faridabad.*
- ii. *That considering the legacy MSW at the site, which is approximately 27.5 Lacs MT, the MCG will immediately install necessary processing capacity / infrastructure to the tune of 1800 TPD within next 45 days for treatment of legacy MSW, which will be further enhanced as per below given schedule.*
- iii. *That further segregated fraction of Refuse-Derived Fuel (RDF) and compost of around 5000 MT, which was stored at Bandhwari site has been removed with immediate effect to create additional space for installation of additional processing capacity of 1200 TPD. Compost has been utilized for horticulture by MCG and RDF has been channelized to nearby cement kilns and Waste-to-Energy plants.*
- iv. *That additionally 2 DTROs (Disc-type Reverse Osmosis units) have been made operational at site with leachate processing capacity of 400 KLD. With the current processing capacity 4-5 acres of space occupied by leachate storage ponds will also be cleared in next 4 months and additional space will be created for further installation of processing capacity as per the below mentioned schedule.*

- v. That further, to treat total 27.5 lakhs MT within timeline as directed by this Hon'ble Tribunal, the revised schedule/action plan has been prepared for installation of higher processing capacity at Bandhwari site by MCG for treating legacy waste in shortest possible time. Currently 02 trommels of 600 TPD are operational at site and process of installation of additional 02 trammels with 600 TPD capacity will be completed by 3rd week of March 2020. The revised action plan for installation of additional capacity for treating legacy MSW is as under:-

Sr. No.	Trommel Machine Installation Time	No. of working Trommels	Capacity of each trommel (TPD)	Waste to the Bio remediation (In Ton)	Waste to the bio-mined by working in two shift (In Ton)
1	March 2020	4	300 TPD	100000	72000
2	April 2020	6	300 TPD	150000	108000
3	May 2020	8	300 TPD	200000	144000
4	June 2020	10	300 TPD	250000	180000
5	July 2020	12	300 TPD	300000	216000
6	August 2020	14	300 TPD	350000	252000
7	September 2020	16	300 TPD	400000	288000
8	October 2020	18	300 TPD	450000	324000
9	November 2020	20	300 TPD	500000	360000
Total				27,00,000	19,44,000

- vi. The above revised action plan has been made considering that the weight of dumped legacy MSW will be reduced by 40% after proper stabilisation and bio-remediation and the reduced weight will be processed through bio-mining.
- vii. That as per the direction of this Hon'ble Tribunal, MCG will undertake processing of legacy MSW on its own through assistance of solid waste management experts instead of further relying on the concessionaire.
- viii. That in pursuance to the detailed environmental damage cost assessment report submitted by CPCB and NEERI before this Hon'ble Tribunal, the contents of which are being examined in detail by state government for suitable remedial actions, MCG undertakes to discharge its due responsibility to prevent future potential environmental damage by ensuring compliance of safeguards prescribed under SWM Rules 2016 and CPCB guidelines.”

5. Accordingly, vide order dated 27.02.2020, the Tribunal directed as follows:-

“4. In view of the above, we direct that further steps be taken in the matter in terms of the above plan and status as on 15.06.2020 may be brought on record by 20.06.2020 by email at judicial-ngt@gov.in.

5. **We also direct that the CPCB and the State PCB may oversee the execution of the above action plan and file its independent report by 30.06.2020 by email at judicial-ngt@gov.in.** Nodal agency will be the CPCB

6. We are also informed that issue of contamination of ground water is also involved. **The CPCB may give its report about the steps taken in the matter so far and further steps required to be taken in its next report.** The CPCB will be at liberty to give directions for the remediation steps which may be taken by the Municipal Corporation, Gurgaon and the said Corporation may take such steps accordingly.”

6. Accordingly, the Municipal Corporation has filed status report as on 15.06.2020 and an additional status report dated 29.09.2020. We may refer to the additional status report which is the latest as follows:-

“3. That in compliance of order dated 27.02.2020 status report dated 20.06.2020 as on 15.06.2020 was filed before this Hon'ble Tribunal for treatment of legacy waste stating that 02 Trommels are currently operational at the site and **07 Trommels machines for processing of MSW will be installed by 15 July, 2020.** Further 30000 MT of waste has been bio-remediated and 12000 MT of waste has been processed into segregated fraction out of which 6500 MT has been removed from the site. **It was further prayed to grant extension of 03 months in terms of action plan dated 26.02.2020 (to requisite timeline) due to extraordinary situation developed due to COVID-19 lockdown w.e.f 25.03.2020 affecting production of trommels and availability of manpower.**

4. Updated action taken cum progress report of legacy waste processing and infrastructure till 28.09.2020 is summarized as below:-

I. At present 8 trommel machines of 300 TPD each are currently operational at the site and 01 trommel of 300 TPD is under installation. Photos of operational Trommels machines are attached as **Annexure - R/1.**

- II. That around 88,500 MT of waste has been bio-remediated till date. Around 31,348 MT of bio—remediated waste is ready for bio-mining.
- III. Further around 21,453 MT of waste has been processed /bio mined into segregated fraction of Refuse Derived Fuel (RDF), compost and inert.
- IV. That segregated fraction of compost, Refuse-Derived Fuel (RDF) and inert of around 20,000 MT has been removed from site till date. MCG has authorized agency which regularly collects SCF/RDF from MSW site and transports to cement industry/ Waste to Energy Plants. Copy of work order dated 09.03.2020 is attached as **Annexure - R/2.**
- V. That MCG will shortly allot work order for establishment of Tin shed over an area of 1 acres of land at Bandhwari for which tender was floated on dated 11.07.2020. After allotment of work order it is expected that establishment of Tin shed will be completed within 3 months so that bio-remediated material can be stored properly and processing work may not be hampered due to rain. This land was reclaimed after processing and clearing of leachate storage ponds through 02 DTROs (Disc-type Reverse Osmosis units) operational at site.

5. Treatment and disposal of Fresh MSW by Municipal Corporation Faridabad and Gurugram (hereinafter called as "MCG" & "MCF"):-

- I. Municipal Corporation Faridabad:-It** is stated boundary wall of MSW fresh waste site at village Sihi is completed and work of HDPE lining along with laying of pipeline around the facility for collection of leachate is in process and will be completed soon. E-tenders has been called for establishment of trommel machines and same will be opened on 01.10.2020. Copy of status of work and time line for installation of trommel of MCFis attached as **Annexure R/3.**
- II. Municipal Corporation Gurugram :-As** stated in progress report dated 20.06.2020 in relation with transportation and processing of fresh MSW at Farruknagar site, MCG is unable to take possession till date due to large scale protests, Civil Revision No. 1936 of 2020 titled as Rishipal & Ors. Vs. Municipal Committee, Farrukhnagar has also been filed before the Hon'ble Punjab and Haryana High Court, Chandigarh against Judgment dated 02.06.2020 in C.M Appeal No. 01 of 2020 passed by Ld. Additional District Judge, Gurugram and now the matter is listed on 06.10.2020. Further the same matter is also

*subjudice before this Hon'ble Tribunal as OA No. 171/2020 titled as Poonam Yadav Vs M.C. Farrukhnagar & Ors. in which Hon'ble Tribunal vide order dated 21.08.2020 directed District Magistrate Gurugram and Haryana State Pollution Control Board to furnish factual and action taken report on various alleged allegations of applicant. (Copy of relevant order of Hon'ble High Court Punjab and Haryana and order dated 21.08.2020 of Hon'ble National Green Tribunal, New Delhi are attached as **Annexure R/4**).*

III. *MCG has also explored possibilities of transporting and processing of fresh waste in neighboring areas of Mewat i.e village Karoli. Possession of the site has been taken, layout for the same is already prepared and infrastructure work order is finalized. However again due to large public protest and apprehension of disturbance of law and order in the area further progress could not be carried forward. The constant negotiation with local people is being carried out by MCG with assurance that as soon as treatment of legacy waste is completed at Bandhwari and the waste disposal plant is operational, MCG will start transporting and processing waste at Bandhwari. MCG is actively engaging the protestors/local leaders to reach at a solution amicably. Copy of various newspaper report is attached as **Annexure R/5**.*

6. *That it is humbly submitted that in compliance of aforesaid directions issued by this Hon'ble Tribunal, answering respondent is making all efforts to take steps, for management of Municipal Solid Waste and treatment of legacy waste. As already stated earlier in progress report dated 20.06.2020 due to prevailing circumstances of COVID — 19, extension of 3 months may kindly be granted to requisite timeline in terms of action plan filed on 26.02.2020.”*

7. The perusal of the above shows that the remediation presently happening is by employing eight machines of 300 TPD each i.e. 2400 TPD per day. Per day fresh generation of the waste which is arriving at the site is 2000 TPD. Thus, the situation is far from satisfactory. The number of the trommel machines needs to be suitably increased, apart from other steps. While the Commissioner, Municipal Corporation, Gurgaon, present in person through Video Conferencing, has stated the number of machines is likely to increase to 20 and the Corporation is

open to examine appropriate increase, we are of the view that having regard to the long pending problem and need for expeditious action, suitable increase of machines, preferably upto 50 or more is required to be explored, in phases, if not immediately. We understand that sufficient numbers of machines are now available and the Ahmedabad and Indore Municipal Corporations have hired number of machines for similar activity. The Municipal Corporation, Gurgaon may interact with the said Corporations where similar work has been executed with better speed. The Municipal Corporation may ensure that since presently the trommels are being operated on generator sets which may be detrimental to the environment, alternative arrangement of dedicated electricity supply for the purpose may be made at the earliest, preferably within two months. We are told that there is a monitoring at the State Level also. We expect the Additional Chief Secretary, Local Bodies and the Commissioner, Municipal Corporation to jointly oversee the expeditious execution of the remediation activity, using such coercive authority as may be necessary against non-performing officers or agencies employed for the work. The priority of the Corporation has to be expeditious removal of the waste in a scientific manner, in the interest of public health and the environment. It is made clear that if there is inadequate progress even in the further extended time, the Tribunal may have to require the personal presence of the Chief Secretary and pass necessary coercive orders.

8. We may also consider the report filed by the CPCB on 24.09.2020.

The information given in tabular form is as follows:-

“Table 1: Overview of the CPCB observations vis-a-vis action plan of MCG

Sl. No.	Major points of action plan dated 26-2-2020 of Municipal Corporation, Gurugram	Observations made by CPCB and HSPCB
1	Treatment of fresh waste	
1a	Treatment & disposal of fresh MSW by Municipal Corporations of Gurugram and Faridabad at new identified sites at Farukkh Nagar and Sihi	<ul style="list-style-type: none"> • As informed it could not be undertaken at Farukh Nagar site due to public protest. • At Sihi site, boundary wall and foundation to install trommels are being constructed, but no lining system has been done provided as per Schedule-I of Solid Waste Management Rules, 2016. This site was also inspected on 18-9-2020.
1b	No fresh waste dumping at Bandhwari site from 15th March, 2020.	Fresh waste @ 2000 TPD is still being dumped at Bandhwari site.
2	Treatment of legacy waste at Bandhwari	
2a	16 working September, 2020	<ul style="list-style-type: none"> • 8 trommels of capacity 300 TPD each having screen size of 6mm, 16 mm and 35 mm are operational in one shift and 1 more trommel is under installation. (Annexure-11). • Operation is not continuous, only 1 or 2 trommels were in operation till 15 September, 2020 that also for short time.
2b	17.5 lakh ton legacy waste to be bio remediated by September, 2020	Only 0.85 lakh MT waste has been Bioremediated and out of it, 0.20 Lakh MT has been passed through trommels, Remaining 0.65 lakh MT stabilized waste is not screened and dumped on

		site.
2c	Take-off of segregated fractions (Compost, RDF, Inerts).	<ul style="list-style-type: none"> • Remediated Waste is segregated into RDF, Inert and compost. • As informed, approx. 3000 MT Compost is sent for use in parks and 9000 MT RDF to WTE & cement plant. 8000 MT Inerts has been sent for use in filling low lying areas. • Testing of screened fractions has not been done since last 7 months.

9. The observations in the report are:-

“CPCB had earlier inspected this dumpsite on 4th Feb,2020 and at that time height of dumpsite was informed 27 m and total dumped waste was 27.5 lakh Ton. **Presently, as informed, height of dumpsite is increased to 36 m and quantity of total waste dumped is increased to approx. 31 lakh Ton as fresh waste @ 2000 TPD is still being dumped at site and Only 20,000 T bio remediated legacy waste has been processed through trammels in last one year which is less than 1 % of total dumped waste at site.**

Waste stabilization of both fresh and legacy waste through bio-remediation is being practiced at Bandwari dumpsite.

For channelization and disposal of RDF and plastic waste, MCG has issued Work Order (Annexure-III) dated 09.03.2020 to M/S Rapidue Technologies Pvt. Ltd. Further it was informed that MCG is in process of undertaking an agreement with M/S Ultratech Cement for disposal of RDF. It was observed that **utilization/disposal of different screened fraction is still a major issue being faced creating space constraint at site.**

Presently, leachate is being stored in 7 ponds and its treatment is being carried out @ 400 KLD in two DRTO plants which were in operation at the time of inspection and another treatment plant based on activated sludge and Dissolved Air Flotation (DAF) of 150 KLD capacity was under maintenance. Thus, **total capacity of '2, leachate treatment plants is 550 KLD and**

it was informed that 350 KLD leachate is generated from dumped waste and 33000 KL leachate is filled in 7 ponds.

If all the three leachate treatment plants are run continuously at full capacity, 7 ponds having 33000 KLD leachate may be emptied out in $33000/200= 165$ days and space may be used for installation of more no. of trommels and Waste to Energy plant (for which Environmental Clearance has been obtained in November, 2019).

The bio-remediation is being carried out in the open. No shed has been provided in the bio-remediation and trammel area in absence of which work may be hampered during rain.”

10. The above observations show that the information given by the Corporation is not based on ground reality. The observations in the CPCB report be implemented by the Municipal Corporation, Gurgaon and further action report filed in the matter before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. CPCB may also give its independent report of status as on 31.12.2020 particularly with regard to ground water contamination and proper manifest system for treatment of leachate at identified STP, quality of inert material used for filling the low-lying area and duly authorized agencies receiving the material for further processing/recycling by mail likewise.

List again on 18.01.2021.

A copy of this order be forwarded to the Chief Secretary, Haryana, Additional Chief Secretary, Local Bodies, Haryana and the CPCB by e-mail for compliance.

I.A. No. 232/2020 and I.A. No. 233/2020 have been filed with suggestions against shifting of the site. The applicants are at liberty to give suggestions to the concerned authority which may be duly considered. The I.A.s are disposed of.

I.A. No. 689/2019 has been filed for remediation of ground water in and around the waste site and health check of the concerned effected inhabitants. This aspect may also be looked into by the Municipal Commissioner, Gurgaon on its own merit. I.A. No. 689/2019 is accordingly disposed of.

Adarsh Kumar Goel, CP

S. P. Wangdi, JM

Dr. Nagin Nanda, EM

September 30, 2020
Original Application No. 514/2018
(Earlier O.A. No. 415/2015)
(I.A. No. 689/2019, I.A. No. 232/2020& I.A. No. 233/2020)
SN

To

1. All the Deputy Commissioners in the State of Haryana.
2. All the Commissioners of Municipal Corporations in the State of Haryana.
3. All the Executive Officers/Secretaries of the Municipal Councils/Committees in the State of Haryana.

Memo No: - XEN-I/DGULB/2020/ 1843 Dated:- 17.06.2020

Subject: Regarding issuing directions to the MCs to start the bioremediation of the legacy waste present at the existing dumping sites in the Municipalities of the state of Haryana by adopting suitable Models suggested in the Advisory of Land Reclamation issued by CPHEEO.

On the subject cited above.

2. In this connection, as you all are aware that vide order dated 10.01.2020 in OA No. 606 of 2018 & order dated 28.02.2020 in OA No. 1011 of 2018, Hon'ble NGT had directed that the work of bioremediation of the legacy waste present on the existing dumping sites in the State should be started from 01.04.2020 & completed upto 07.04.2021. Failing which compensation shall be levied on the respective MCs as well as on the State on monthly basis. The copies of orders of Hon'ble NGT dated 10.01.2020 in OA No. 606 of 2018 & order dated 28.02.2020 in OA No. 1011 of 2018 have already been circulated to all the Municipalities by this office.
3. Central Public Health Engineering and Environment Organization, Ministry of Housing and Urban Affairs has issued an advisory in June 2020 on the Land Fill Reclamation in which various components regarding Bio remediation of legacy waste have been defined in details. The components defined in the advisory are as under:-
 - Challenges encountered in Dumpsite remediation projects:
 - Type and Methodology for Dumpsite Remediation
 - Advantages of remediation of dumpsites
 - Approaches and methodology to Dumpsite Remediation
 - Points to consider for seamless operations during Project Implementation
 - Models for Implementing Dumpsite Remediation such as :-
 - A. 100% Outsourced Model - ULB Contractor
 - B. 100% Work done by ULB with Rental Equipment
 - C. Combination of private operator and ULB
 - Safety Measures
 - Annexure-I: Case Studies of various models suggested for execution.
 - DPR/ Technical Feasibility Report Preparation Toolkit for Dumpsite Remediation.
6. In view of directions already issued by this office time to time, you are directed :-
 1. To ensure the bioremediation of legacy waste completed selecting the appropriate Model suggested in the Advisory of Central Public Health Engineering and Environment Organization depending upon the local conditions & infrastructure available with Municipalities.



- ii. In the MCs where the bioremediation of legacy waste has not been started yet, may also adopt suitable technique of segregating the fractions of legacy waste with the help of conventional techniques such as by making windrows, portable trammels or any other available technology suitable for the purpose & the same scope shall be deducted from the estimated cost of the project to be outsourced.
- iii. A status report regarding compliance of the SWM Rules-2016 is to be submitted in Hon'ble NGT by 15.07.2020 in the matter of OA No. 612 of 2019. So, you are requested to submit the status report regarding compliance of SWM Rules-2016 as well as the status of bioremediation of legacy waste to this office along with the photographs and self-declaration in this regards before 15.07.2020 positively.

DA: Advisory on land Reclamation
issued by CPHEEO.


Chief Engineer
for Director General, Urban Local Bodies,
Haryana, Panchkula.

CC:

1. SS to W/ACS, ULB for kind information of W/ACS, ULB, Haryana.
2. PA to W/DGULB for kind information of W/DGULB, Haryana.

Item No. 04

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 769/2018
(I.A. No. 186/2020, I.A. No. 187/2020, I.A. No. 241/2020,
I.A. No. 242/2020& I.A. No. 283/2020)

(With report dated 28.01.2020)

Pardeep Nirala

Applicant(s)

Versus

Ministry of Environment & Forests & Ors.

Respondent(s)

Date of hearing: 17.09.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Respondent(s): Mr. Anil Grover, Advocate, Senior AAG with Mr. Rahul Khurana,
Advocate for HSPCB, DM, Gurugram & MCG
Mr. Parmanand Yadav, Advocate in I.A. Nos. 186/2020,
187/2020 & 283/2020
Mr. Ankur Bansal, Advocate in I.A. Nos. 241/2020 & 242/2020

ORDER

1. The question for consideration is restoration of green areas by removing illegal encroachment of Bud Shahpur Fort area in Gurgaon and preventing unscientific dumping of waste having potential to damage to public health.

2. Vide order dated 22.10.2018, a factual and action taken report was sought from the Deputy Commissioner, Gurugram and the Haryana Pollution Control Board. The Archaeological Survey of India was also required to look into the matter.

3. The matter was last considered on 24.05.2019 as follows:-

“3. Report furnished by the Deputy Commissioner, Gurugram states that the Archaeological Survey of India is not concerned with the matter as reported by ASI. Some steps have been taken for compliance of the Solid Waste Management Rules, 2016 by the Municipal Corporation. The removal of encroachment is to be done by the District Board with the assistance of the Municipal Corporation.

*4. Learned counsel for the State submits that there is no clarity as to which is the District Board to take action. He does not dispute that the land belongs to the State. In these circumstances, **it is the Deputy Commissioner, Gurugram who has to ensure removal of encroachment and restoration of the green areas.** The Chief Secretary, Haryana may monitor the situation and the District Magistrate, Gurgaon may furnish a report on the action taken to the Chief Secretary, Haryana within one month. The Chief Secretary, Haryana may include the action taken in the quarterly report to be furnished to this Tribunal in terms of the order dated 06.03.2019 in O.A No. 606/2018, Compliance of Municipal Solid Waste Management Rules, 2016.*

5. Let a further action taken report be furnished in the matter to the Tribunal by the District Magistrate within three months by email at judicial-ngt@gov.in and a copy of the same be also furnished to the applicant.”

4. Accordingly, an action taken report dated 28.01.2020 has been filed by the District Magistrate, Gurgaon to the effect that steps have been taken in the matter. Learned counsel appearing for the State of Haryana submits that further action will be taken expeditiously.

5. I.A. Nos. 186/2020, 187/2020, 241/2020, 242/2020 and 283/2020 have been filed by some alleged encroachers. Grievance raised in the said applications cannot be considered as there is a statutory mechanism for determining who is encroacher and to what extent. The said process cannot be preempted in these proceedings. Accordingly,

these applications are dismissed without prejudice to the determination of the issue by the statutory authorities as per law.

6. The District Magistrate may file further action taken report before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

List for further consideration 27.01.2021.

Adarsh Kumar Goel, CP

S. P. Wangdi, JM

Dr. Nagin Nanda, EM

September 17, 2020
Original Application No. 769/2018
A